



DOCUMENT INFORMATION

FILE NAME : Ch_XI.B.1,2,3

VOLUME : VOL-1

CHAPTER : Chapter XI.B. TRANSPORT AND COMMUNICATIONS

TITLE : 1.Convention on Road Traffic Geneva, 19 September 1949.
 2.Protocol concerning countries or territories at
 present occupied Geneva, 19 September 1949.
 3.Protocol on Road Signs and Signals Geneva,
 19 September 1949.



**UNITED NATIONS CONFERENCE
ON ROAD AND MOTOR TRANSPORT
Geneva, 23 August — 19 September 1949**

Final act

Convention on Road Traffic

**Protocol concerning Countries or Territories
at present occupied**

Protocol on Road Signs and Signals



**CONFERENCE DES NATIONS UNIES
SUR LES TRANSPORTS ROUTIERS ET LES TRANSPORTS AUTOMOBILES
Genève, 23 août — 19 septembre 1949**

Acte final

Convention sur la circulation routière

**Protocole relatif aux pays ou territoires
présentement occupés**

Protocole relatif à la signalisation routière

TABLE OF CONTENTS

	<i>Page</i>
Final Act	3
Convention on Road Traffic	13
Protocol concerning Countries or Territories at present occupied	61
Protocol on Road Signs and Signals	71

TABLE DES MATIERES

	<i>Pages</i>
Acte final	3
Convention sur la circulation routière.....	13
Protocole relatif aux pays ou territoires présentement occupés	61
Protocole relatif à la signalisation routière.....	71

**UNITED NATIONS CONFERENCE
ON ROAD AND MOTOR TRANSPORT**

FINAL ACT

**CONFERENCE DES NATIONS UNIES
SUR LES TRANSPORTS ROUTIERS ET LES TRANSPORTS AUTOMOBILES**

ACTE FINAL

FINAL ACT OF THE UNITED NATIONS CONFERENCE ON ROAD AND MOTOR TRANSPORT

1. The United Nations Conference on Road and Motor Transport was convened by the Secretary-General of the United Nations in accordance with resolution 147 B (VII) adopted by the Economic and Social Council on 28 August 1948. This resolution read as follows:

"The Economic and Social Council

"Instructs the Secretary-General:

"1. To convene a Conference of Governments, not later than August 1949, with the object of concluding a new world-wide Convention on Road and Motor Transport, the two world-wide Conventions of 1926, namely:

"(a) International Convention relating to Road Traffic,

"(b) International Convention relating to Motor Traffic,

and the subsequent Convention of 1931 on the Unification of Road Signals, being obsolete. The draft text of the Inland Transport Committee of the Economic Commission for Europe, resulting from a study by this Committee, and the text of the 1943 Convention on the Regulation of Inter-American Automotive Traffic, *inter alia*, will serve as working-papers for the Conference;

"2. To request the Economic Commission for Europe to have the draft text referred to above completed and forwarded to the Secretary-General as soon as practicable;

"3. To invite the other regional commissions to submit any reports which they may desire on this subject;

"4. To circulate the above-mentioned texts to all the Governments invited to the Conference;

"5. To draw up a provisional agenda for the Conference;

"6. (a) To invite to participate in the Conference all States Members of the United Nations at the time of the convening of the Conference, and also the States not Members of the United Nations which were invited to participate in the United Nations Maritime Conference; and

(b) To request the Governments of the States invited to give their delegates full powers to sign, subject to ratification, such Convention as may be concluded at the Conference;

"7. To invite the specialized agencies, inter-governmental organizations and international organizations in this field, as may be appropriate, to send observers to the Conference;

"Decides that the right to vote at the Conference may be exercised by all States Members of the United Nations and those States not Members which are invited under paragraph 6 (a) above, and which are parties to any of the Conventions cited in paragraph 1 above."

ACTE FINAL DE LA CONFERENCE DES NATIONS UNIES SUR LES TRANSPORTS ROUTIERS ET LES TRANSPORTS AUTO- MOBILES

1. La Conférence des Nations Unies sur les transports routiers et les transports automobiles a été convoquée par le Secrétaire général des Nations Unies, conformément à la résolution 147 B (VII) adoptée par le Conseil économique et social le 28 août 1948. Le texte de cette résolution est le suivant:

"Le Conseil économique et social

"Charge le Secrétaire général:

"1. De convoquer, au plus tard en août 1949, une conférence intergouvernementale à l'effet de conclure une nouvelle convention mondiale des transports routiers et des transports automobiles, les deux Conventions mondiales de 1926, à savoir:

"a) La Convention internationale relative à la circulation routière,

"b) La Convention internationale relative à la circulation automobile,

et la Convention subséquente de 1931 sur l'unification de la signalisation routière ne répondant plus aux exigences actuelles. Le projet de texte élaboré par le Comité des transports intérieurs de la Commission économique pour l'Europe, à la suite de l'étude entreprise par ce Comité, et le texte de la Convention de 1943 sur la réglementation de la circulation automobile interaméricaine serviront notamment de documents de travail à cette Conférence;

"2. De prier la Commission économique pour l'Europe d'assurer aussitôt que possible l'achèvement du projet de texte mentionné ci-dessus et son envoi au Secrétaire général;

"3. D'inviter les autres commissions régionales à présenter, en cette matière, des rapports si elles le désirent;

"4. De distribuer les textes mentionnés ci-dessus à tous les Gouvernements invités à la Conférence;

"5. D'établir un ordre du jour provisoire de la Conférence;

"6. a) D'inviter à participer à la Conférence tous les Etats qui seront Membres des Nations Unies au moment de la convocation de ladite Conférence, ainsi que les Etats qui, sans être Membres des Nations Unies, ont été invités à participer à la Conférence maritime des Nations Unies; et

"b) De prier les Gouvernements des Etats invités de conférer les pleins pouvoirs à leurs délégués de sorte que ceux-ci soient en mesure de signer, sous réserve de ratification ultérieure, la Convention qui pourrait être adoptée par la Conférence;

"7. D'inviter, dans la mesure où il l'estimera opportun, les institutions spécialisées, les organisations intergouvernementales et les organisations internationales dont la compétence s'étend à ce domaine, à envoyer des observateurs à la Conférence;

"Décide que le droit de vote à cette Conférence pourra être exercé par tous les Etats Membres des Nations Unies, ainsi que par les Etats non membres, invités en vertu du paragraphe 6 a) ci-dessus, qui ont adhéré à l'une quelconque des Conventions citées ci-dessus au paragraphe 1."

2. The United Nations Conference on Road and Motor Transport met at Geneva, from 23 August 1949 to 19 September 1949.

The Governments of the following States were represented at the Conference by delegations:

Austria	Luxembourg
Belgium	Netherlands
Bulgaria	Nicaragua
Chile	Norway
Czechoslovakia	Philippines
Denmark	Poland
Dominican Republic	Sweden
Egypt	Switzerland
France	Thailand
Guatemala	Union of South Africa
India	United States of America
Iran	United Kingdom
Israel	Yugoslavia
Italy	
Lebanon	

The Governments of the following States had observers at the Conference:

Australia	Ecuador
Brazil	Mexico
Canada	Turkey

The following organizations were represented by observers:

A. Inter-governmental organizations:

International Labour Organisation
Interim Commission of the International Trade Organization

International Institute for the Unification of Private Law

B. Non-governmental organizations:

International Chamber of Commerce
International Transport Workers' Federation
International Organization for Standardization
International Road Transport Union
Permanent International Bureau of Motor Manufacturers

Comité général de l'Alliance Internationale de tourisme et de la Fédération internationale de l'automobile

League of Red Cross Societies

Inter-American Federation of Automobile Clubs.

3. The Conference had before it and used as a basis for discussion the draft Convention prepared by the Inland Transport Committee of the Economic Commission for Europe and the 1943 Convention on the Regulation of Inter-American Automotive Traffic.

4. On the basis of its deliberations, as recorded in the summary records of the respective committees and of the plenary meetings, the Conference prepared and opened for signature a Convention on Road Traffic.

5. In addition, the Conference prepared and opened for signature a Protocol on Road Signs and Signals.

6. The Conference further prepared and opened for signature a Protocol on the interpretation of chapter VII with

2. La Conférence des Nations Unies sur les transports routiers et les transports automobiles s'est tenue à Genève, du 23 août 1949 au 19 septembre 1949.

Les Gouvernements des Etats ci-après désignés étaient représentés à la Conférence par des délégations:

Autriche	Italie
Belgique	Liban
Bulgarie	Luxembourg
Chili	Nicaragua
Danemark	Norvège
République Dominicaine	Pays-Bas
Egypte	Philippines
Etats-Unis d'Amérique	Pologne
France	Royaume-Uni
Guatemala	Suède
Inde	Suisse
Iran	Thaïlande
Israël	Union Sud-Africaine
	Tchécoslovaquie
	Yougoslavie

Les Gouvernements des Etats suivants étaient représentés à la Conférence par des observateurs:

Australie	Equateur
Brésil	Mexique
Canada	Turquie

Les organisations suivantes étaient représentées à la Conférence par des observateurs:

A. Organisations intergouvernementales:

Organisation internationale du Travail
Commission intérimaire de l'Organisation internationale du commerce

Institut international pour l'unification du droit privé

B. Organisations non gouvernementales:

Chambre de commerce internationale
Fédération internationale des ouvriers du transport
Organisation internationale de normalisation
Union internationale des transports routiers
Bureau permanent international des constructeurs d'automobiles

Comité général de l'Alliance internationale de tourisme et de la Fédération internationale de l'automobile

Ligue des Sociétés de la Croix-Rouge

Inter-American Federation of Automobile Clubs.

3. La Conférence était saisie du projet de Convention préparé par le Comité des transports intérieurs de la Commission économique pour l'Europe et de la Convention de 1943 sur la réglementation de la circulation automobile inter-américaine, et s'en est servie comme base de discussion.

4. Compte tenu des délibérations de la Conférence telles qu'elles sont rapportées dans les comptes rendus des comités respectifs ainsi que dans ceux des séances plénières, la Conférence a élaboré et a ouvert à signature une Convention sur la circulation routière.

5. En outre, la Conférence a élaboré et a ouvert à signature un Protocole relatif à la signalisation routière.

6. Enfin, la Conférence a élaboré et a ouvert à signature et acceptation un Protocole d'interprétation du chapitre VII,

respect to the accession to the Convention of countries or territories at present occupied.

7. In the course of its work the Conference reached certain other decisions, which are hereby placed on record:

- (a) A resolution on the subject of International Tests in connexion with the Establishment of Acceptable Standards for the Illumination of Motor Car Passing Lights, the text of which is appended hereto;
- (b) A resolution on Periodical Statements on Amendments to the Convention on Road Traffic, the text of which is appended hereto;
- (c) A resolution on Further Problems relating to International Road Transport, the text of which is appended hereto;
- (d) That there would be no objection to a reservation by the United Kingdom in respect of article 26 of the Convention on Road Traffic, in the following terms:

That cycles in international traffic admitted to the United Kingdom of Great Britain and Northern Ireland shall, from nightfall and during the night or whenever atmospheric conditions render it necessary, show only a white light to the front, and show to the rear a red light, a red reflex reflector and a white surface in accordance with the domestic legislation of the United Kingdom;

- (e) That there would be no objection to a reservation by Sweden and by Norway in respect of paragraph 5 of article 15 of the Protocol on Road Signs and Signals, to the following effect:

That the use of the Saint Andrew's Cross at level-crossings with gates shall be permitted in Sweden and in Norway;

- (f) That there would be no objection to a reservation by Austria in respect of paragraph 1 of article 45 of the Protocol on Road Signs and Signals to the following effect:

That the signs for the special identification of routes in Austria may be either rectangular or circular in shape;

- (g) Having in mind that the Convention on Road Traffic signed at Geneva on 19 September 1949, is, *inter alia*, intended to supersede the 1943 Convention on the Regulation of Inter-American Automotive Traffic, the Conference decided that the Secretary-General of the United Nations should be requested to have established an authoritative Spanish translation of the Convention on Road Traffic, and to add it to the English and French texts when transmitting certified copies thereof to the Governments in accordance with article 35 of the Convention;

- (h) The Conference took into account the fact that it was not possible to reach an agreement now on a world-wide uniform system of road signs and signals which would be acceptable to all the countries concerned, and decided, therefore, to establish the Protocol mentioned under paragraph 5 above, including a set of signs and signals, for signature or accession by those countries which might desire to become party to it.

However, in view of the general desire to arrive at a later stage at the establishment of a common world-wide system of road signs and signals, the Conference was of the opinion that it would be desirable for the Economic and Social Council to entrust the Transport

en ce qui concerne l'adhésion, à la Convention, des pays et des territoires actuellement occupés.

7. Au cours de ses travaux, la Conférence a pris d'autres décisions enregistrées ci-dessous:

- a) Résolution au sujet d'essais internationaux concernant l'établissement de normes acceptables pour l'éclairage des feux-croisement des automobiles, dont le texte est ci-joint;
- b) Résolution relative à la récapitulation périodique des amendements à la Convention sur la circulation routière, dont le texte est ci-joint;
- c) Résolution relative à d'autres problèmes concernant les transports routiers internationaux, dont le texte est ci-joint;
- d) Admission d'une réserve faite par le Royaume-Uni sur l'article 26 de la Convention sur la circulation routière, et formulée comme suit:

Les cycles admis dans le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord, en circulation internationale, doivent, dès la tombée du jour, pendant la nuit, et lorsque les circonstances atmosphériques l'exigent, être pourvus, conformément à la législation nationale du Royaume-Uni, d'un feu blanc dirigé vers l'avant, d'un feu et d'un catadioptré rouges dirigés vers l'arrière, ainsi que d'une surface blanche;

- e) Admission d'une réserve faite par la Suède et la Norvège sur le paragraphe 5 de l'Article 15 du Protocole relatif à la signalisation routière, et formulée comme suit:

L'usage de la Croix de Saint-André aux passages à niveau avec barrières sera admis en Suède et en Norvège;

- f) Admission d'une réserve faite par l'Autriche sur le paragraphe 1 de l'article 45 du Protocole relatif à la signalisation routière, et formulée comme suit:

Les signaux d'identification particulière des routes pourront avoir, en Autriche, la forme d'un rectangle ou d'un cercle;

- g) Tenant compte du fait que la Convention sur la circulation routière signée à Genève le 19 septembre 1949 doit, entre autres, remplacer la Convention de 1943 sur la réglementation de la circulation automobile interaméricaine, la Conférence a décidé d'inviter le Secrétaire général des Nations Unies à faire établir une traduction espagnole autorisée de la Convention sur la circulation routière, et à la joindre aux textes français et anglais, lorsqu'il en transmettra des copies certifiées conformes aux Gouvernements, conformément aux dispositions de l'article 35 de la Convention;

- h) La Conférence a constaté qu'il n'était pas possible d'aboutir actuellement à un accord sur un système uniforme mondial de signalisation routière pouvant être accepté par tous les pays intéressés. Elle a décidé, en conséquence, d'élaborer le Protocole mentionné au paragraphe 5 ci-dessus, comportant une série de signaux et de l'ouvrir à la signature ou à l'adhésion des pays désireux de devenir parties à ce Protocole.

Toutefois, en raison du désir unanime de parvenir ultérieurement à établir un système mondial uniforme de signalisation routière, la Conférence a estimé qu'il serait souhaitable que le Conseil économique et social chargeât la Commission des transports et des communica-

and Communications Commission with the task of reviewing the matter further with the assistance of such experts as might be needed, and of advising the Council on the further steps which should be taken subsequently to reach such a world-wide agreement on a uniform system.

IN WITNESS WHEREOF the undersigned representatives have signed this Final Act.

DONE at Geneva this nineteenth day of September one thousand nine hundred and forty-nine in a single copy in the English and French languages, both texts authentic. The original will be deposited with the Secretary-General of the United Nations who will send certified copies to each of the Governments invited to send representatives to the Conference.

tions d'examiner à nouveau la question, avec l'assistance des experts qui seraient nécessaires, et de donner son avis au Conseil au sujet des autres mesures qu'il y aurait lieu de prendre dans la suite afin d'arriver à l'accord mondial dont il s'agit sur un système mondial uniforme de signalisation routière.

EN FOI DE QUOI les représentants soussignés ont signé le présent Acte final.

FAIT à Genève, ce dix-neuf septembre mil neuf cent quarante-neuf, en un seul original en langues anglaise et française, chaque texte faisant également foi. Le texte original sera déposé entre les mains du Secrétaire général des Nations Unies qui en enverra des copies certifiées conformes à chacun des Gouvernements invités à se faire représenter à la Conférence.

AUSTRIA
AUTRICHE

HERMAN DAHLEN

BELGIUM
BELGIQUE

F. BLONDEEL

BULGARIA
BULGARIE

D. DIANKOV

CHILE
CHILI

RAMÓN RODRÍGUEZ

CZECHOSLOVAKIA
TCHÉCOSLOVAQUIE

DR. JAROSLAV DVORAK

DENMARK
DANEMARK

K. BANG
A. BLOM-ANDERSEN

DOMINICAN REPUBLIC
RÉPUBLIQUE DOMINICAINE

T. F. FRANCO

EGYPT
EGYPTE

A. K. SAFWAT

FRANCE
FRANCE

LUCIEN HUBERT

GUATEMALA
GUATEMALA

A. DUPONT-WILLEMIN

INDIA
INDE

RAGHAVAN PILLAI

IRAN
IRAN

GENERAL F. HOMAYOUNFAL

ISRAEL
ISRAËL

M. KAHANY
M. LUBARSKY

ITALY
ITALIE

M. ENRICO MELLINI

LEBANON
LIBAN

J. MIKAOUI

LUXEMBOURG
LUXEMBOURG

R. LOGELIN

NETHERLANDS
PAYS-BAS

J. J. OYEVAAR

NICARAGUA
NICARAGUA

NORWAY
NORVÈGE

AXEL RONNING

PHILIPPINES
PHILIPPINES

RODOLFO MASLOG

POLAND
POLOGNE

DR. T. BIASAGA
DR. S. MIELECH
F. WICHRZYCKI

SWEDEN
SUÈDE

GÖSTA HALL

SWITZERLAND
SUISSE

HEINRICH ROTHMUND
ROBERT PLÜMEZ
PAUL GOTTRET

THAILAND
THAÏLANDE

L. D. BHAKDI

UNION OF SOUTH AFRICA
UNION SUD-AFRICAINÉ

H. BRUNE

UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND
ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD

C. A. BIRTCHNELL

UNITED STATES OF AMERICA
ÉTATS-UNIS D'AMÉRIQUE

HENRY H. KELLY
HERBERT S. FAIRBANK

YUGOSLAVIA
YUGOSLAVIE

LJUB. KOMNENOVIC

The President of the Conference
Le Président de la Conférence

J. J. OYEVAAR

The Executive Secretary
Le Secrétaire exécutif

BRANKO LUKAC

OBSERVERS
OBSERVATEURS

Australia
Australie

F. FARAKER

Brazil
Brésil

Canada
Canada

J. A. IRVIN

Ecuador
Equateur

ALEX. GASTELÚ

Mexico
Mexique

R. GONZÁLEZ SOSA

Turkey
Turquie

RESOLUTION ON THE SUBJECT OF INTERNATIONAL TESTS IN CONNEXION WITH THE ESTABLISHMENT OF ACCEPTABLE STANDARDS FOR THE ILLUMINATION OF MOTOR CAR PASSING LIGHTS

The United Nations Conference on Road and Motor Transport,

Noting that the Working Party on Traffic Conditions of the Economic Commission for Europe when preparing, in accordance with the request of the Economic and Social Council, the draft Provisions for Insertion in a Convention on Road and Motor Transport, had invited the International Organization for Standardization to submit draft provisions for the lighting of vehicles and for passing lights in particular, a question that ISO is studying in conjunction with the International Commission on Illumination (ICI),

After taking cognizance of the letter dated 29 July 1949 from the Chairman of the Netherlands National Committee of ICI to the Secretary-General of ISO, informing him that the Netherlands National Committee was prepared to carry out as from 26 September 1949 a series of comparative tests on motor car driving lights,

Seeing that neither ICI nor ISO is in a position to defray the out of pocket expenses of these tests which are estimated at 18,000 florins,

Recognizes that it is essential that these comparative tests be carried out within the shortest possible time limit with a view to a world agreement on provisions for motor car passing lights;

And accordingly recommends that the United Nations take the necessary measures to enable ICI to carry out the tests and communicate the results to the Secretary-General of the United Nations for transmission to the Governments invited to attend the United Nations Conference on Road and Motor Transport.

RESOLUTION ON PERIODICAL STATEMENTS ON AMENDMENTS TO THE CONVENTION ON ROAD TRAFFIC

The United Nations Conference on Road and Motor Transport,

Considering that the solution adopted with regard to the procedure for amending the Convention on Road Traffic and the annexes thereto may, after some years, give rise to a situation in which States parties to the Convention would be severally bound by differing texts,

RESOLUTION AU SUJET D'ESSAIS INTERNATIONAUX CONCERNANT L'ETABLISSEMENT DE NORMES ACCEPTABLES POUR L'ECLAIRAGE DES FEUX-CROISEMENT DES AUTOMOBILES

La Conférence des Nations Unies sur les transports routiers et les transports automobiles,

Ayant noté que le Groupe de travail de la circulation routière de la Commission économique pour l'Europe, au moment où il élaborait, sur la demande du Conseil économique et social, le projet de dispositions à insérer dans la future Convention sur les transports routiers et les transports automobiles, avait invité l'Organisation internationale de normalisation à lui soumettre des propositions pour les dispositions relatives à l'éclairage des véhicules et spécialement à celles des feux-croisement, question que l'ISO étudie en collaboration avec la Commission internationale de l'éclairage (ICI),

Après avoir pris connaissance de la lettre datée du 29 juillet 1949 par laquelle le Président du Comité national néerlandais de l'ICI informe le Secrétaire général de l'ISO que le Comité national hollandais est prêt à entreprendre dès le 26 septembre 1949 une série d'essais comparatifs concernant les projecteurs d'automobiles,

Etant donné que ni l'ICI ni l'ISO ne sont en mesure de prendre à leur charge les frais de ces essais qui ont été estimés à 18.000 florins,

Reconnaît qu'il est indispensable que ces essais comparatifs soient entrepris dans le plus court délai, pour permettre d'arriver à un accord mondial au sujet des dispositions relatives aux feux-croisement d'automobiles;

Et recommande par conséquent que les Nations Unies prennent les mesures nécessaires pour que l'ICI puisse procéder aux essais et communiquer les résultats au Secrétaire général des Nations Unies, pour qu'il puisse les transmettre aux Gouvernements qui ont été invités à la Conférence des Nations Unies sur les transports routiers et les transports automobiles.

RESOLUTION RELATIVE A LA RECAPITULATION PERIODIQUE DES AMENDEMENTS A LA CONVENTION SUR LA CIRCULATION ROUTIERE

La Conférence des Nations Unies sur les transports routiers et les transports automobiles,

Considérant que, par suite de la solution admise en ce qui concerne la procédure d'amendement de la Convention sur la circulation routière et de ses annexes, au bout d'un certain nombre d'années on pourra se trouver devant une situation dans laquelle les Etats parties à la Convention seraient liés par plusieurs systèmes différents de textes,

With a view to keeping States accurately informed of the obligations arising for the various Contracting Parties from the adoption or rejection of a given amendment to the Convention and the annexes thereto,

Requests the Secretary-General to transmit to the Contracting States, whenever it is deemed necessary and in any case three years after the entry into force of the Convention, a Statement of the original and amended provisions which are applicable to the various Contracting States at the time of notification.

RESOLUTION ON FURTHER PROBLEMS RELATING TO INTERNATIONAL ROAD TRANSPORT

The United Nations Conference on Road and Motor Transport,

(a) Considering the work that has already been done, is in progress and may be undertaken in future under the auspices of the Economic Commission for Europe and similar bodies,

Recommends that the Transport and Communications Commission review periodically the progress of this work and any other developments concerning international road transport and on the basis of these reviews advise the Economic and Social Council on what further international action is desirable whether by Conference or otherwise, and

(b) Considering the statement made by the representative of the Comité général de l'Alliance internationale de tourisme et de la Fédération internationale de l'automobile about the desirability of securing a wider adherence to the draft International Customs Convention on Touring, prepared under the auspices of the Economic Commission for Europe,

Requests the Secretary-General to bring to the notice of States the additional Protocol to the Agreement providing for the Provisional Application of the Draft International Customs Conventions on Touring, on Commercial Road Vehicles and on the International Transport of Goods by Road, signed at Geneva on 16 June 1949.

En vue de faciliter aux Etats la connaissance exacte des obligations qui résultent pour les différentes parties contractantes de l'adoption ou du rejet de tel ou tel amendement à la Convention et à ses annexes,

Invite le Secrétaire général à notifier aux Etats contractants chaque fois que cela paraîtra nécessaire et en tout cas trois ans après l'entrée en vigueur de la Convention, un état récapitulatif des dispositions originales et amendées qui, au moment de la notification, seront en vigueur à l'égard des différents Etats contractants.

RESOLUTION RELATIVE A D'AUTRES PROBLEMES CONCERNANT LES TRANSPORTS ROUTIERS INTERNATIONAUX

La Conférence des Nations Unies sur les transports routiers et les transports automobiles,

a) Considérant que les travaux déjà entrepris sont en bonne voie et pourront être poursuivis ultérieurement sous l'égide de la Commission économique pour l'Europe et d'autres organismes,

Recommande que la Commission des transports et communications examine de temps à autre l'état d'avancement de ces travaux ainsi que l'évolution de la situation en matière de transports routiers internationaux, et que, d'après les résultats de ces examens, elle indique au Conseil économique et social les mesures qu'il lui paraît souhaitable de prendre, soit par la voie d'une conférence, soit par tout autre moyen, et

b) Considérant la déclaration faite par le représentant du Comité général de l'Alliance internationale de tourisme et de la Fédération internationale de l'automobile sur l'intérêt qu'il y aurait à ce que les Etats adhèrent plus largement au Projet de Convention internationale douanière sur le tourisme, élaboré sous les auspices de la Commission économique pour l'Europe,

Invite le Secrétaire général à porter à l'attention des Etats le Protocole additionnel à l'Accord visant à l'application provisoire du Projet de Convention internationale douanière sur le tourisme, du Projet de Convention sur les transports routiers commerciaux et du Projet de Convention sur le transport international des marchandises par la route, signés à Genève le 16 juin 1949.

**UNITED NATIONS CONFERENCE
ON ROAD AND MOTOR TRANSPORT**

CONVENTION ON ROAD TRAFFIC

**CONFERENCE DES NATIONS UNIES
SUR LES TRANSPORTS ROUTIERS ET LES TRANSPORTS AUTOMOBILES**

CONVENTION SUR LA CIRCULATION ROUTIERE

UNITED NATIONS CONFERENCE ON ROAD AND MOTOR TRANSPORT

CONVENTION ON ROAD TRAFFIC

The Contracting States, desirous of promoting the development and safety of international road traffic by establishing certain uniform rules,

Have agreed upon the following provisions:

Chapter I

GENERAL PROVISIONS

ARTICLE 1

1. While reserving its jurisdiction over the use of its own roads, each Contracting State agrees to the use of its roads for international traffic under the conditions set out in this Convention.

2. No Contracting State shall be required to extend the benefit of the provisions of this Convention to any motor vehicle or trailer, or to any driver having remained within its territory for a continuous period exceeding one year.

ARTICLE 2

1. The annexes to this Convention shall be considered as integral parts of the Convention; it being understood, however, that any State may on signature or ratification of, or accession to, the Convention, or at any time thereafter, by declaration exclude annexes 1 and 2 from its application of the Convention.

2. Any Contracting State may at any time give notice to the Secretary-General of the United Nations that it will be bound, as from the date of the said notification, by annexes 1 and 2 as excluded under the terms of paragraph 1 of this article.

ARTICLE 3

1. Measures which all the Contracting States or certain of them may have agreed, or shall in the future agree, to put into effect with a view to facilitating international road traffic by simplifying customs, police, health or other requirements will be regarded as being in conformity with the object of this Convention.

2. (a) A bond or other form of security guaranteeing payment of any import duties and import taxes which would, in the absence of such security, be chargeable on the importation of any motor vehicle admitted to international traffic may be required by any Contracting State.

(b) A Contracting State shall accept for the purposes of this article the guarantee of an organization established in its own territory affiliated to an international association which has issued a valid international customs pass for the motor vehicle (such as a *carnet de passages en douane*).

3. For the fulfilment of the requirements provided for in this Convention the Contracting States will endeavour to keep open during the same hours customs offices and posts next to each other on the same international road.

CONFERENCE DES NATIONS UNIES SUR LES TRANSPORTS ROUTIERS ET LES TRANS- PORTS AUTOMOBILES

CONVENTION SUR LA CIRCULATION ROUTIERE

Les Etats contractants, désireux de favoriser le développement de la circulation routière internationale et d'en assurer la sécurité, en établissant des règles uniformes à cet effet, sont convenus des dispositions suivantes:

Chapitre premier

GENERALITES

ARTICLE PREMIER

1. Les Etats contractants, tout en conservant le droit de réglementer l'usage de leurs routes, conviennent que lesdites routes serviront à la circulation internationale dans les conditions prévues par la présente Convention.

2. Les Etats contractants ne seront pas tenus d'accorder le bénéfice des dispositions de la présente Convention aux automobiles, remorques ou conducteurs qui seront restés sans interruption sur leur territoire pendant une période dépassant un an.

ARTICLE 2

1. Les annexes à la présente Convention sont considérées comme parties intégrantes de la Convention, étant entendu toutefois que tout Etat pourra, au moment où il signera ou ratifiera la Convention, ou y adhérera, ou à tout autre moment par la suite, déclarer qu'il exclut les annexes 1 et 2 de l'application de la Convention.

2. Tout Etat pourra, à tout moment, notifier au Secrétaire général des Nations Unies qu'à dater de ladite notification, il sera lié par les annexes 1 et 2 précédemment exclues par lui conformément au paragraphe 1 du présent article.

ARTICLE 3

1. Les mesures que tous les Etats contractants ou certains d'entre eux ont convenu ou conviendront à l'avenir de mettre en vigueur en vue de faciliter la circulation routière internationale, en simplifiant les formalités douanières, de police, sanitaires ou autres, seront considérées comme conformes à l'objet de la présente Convention.

2. a) Tout Etat contractant pourra exiger le dépôt d'une garantie pour assurer le paiement de tous droits ou taxes d'entrée qui, en l'absence de cette garantie, seraient perçus à l'importation de toute automobile admise à la circulation internationale.

b) Les Etats contractants accepteront, pour l'application du présent article, la garantie d'une organisation établie sur leur propre territoire et affiliée à une association internationale ayant délivré un titre douanier international valable pour l'automobile (tel qu'un *carnet de passages en douane*).

3. En vue de l'accomplissement des formalités prévues par la présente Convention, les Etats contractants s'efforceront de faire coïncider les heures d'ouverture des bureaux et des postes de douanes correspondants sur une même route internationale.

ARTICLE 4

1. For the purpose of this Convention the following expressions shall have the meanings hereby assigned to them:

“International traffic” means any traffic which crosses at least one frontier;

“Road” means any way open to the public for the circulation of vehicles;

“Carriageway” means that portion of a road normally used by vehicular traffic;

“Lane” means any one of the parts into which the carriageway is divisible, each sufficient in width for one moving line of vehicles;

“Driver” means any person who drives a vehicle, including cycles, or guides draught, pack or saddle animals or herds or flocks on a road, or who is in actual physical control of the same;

“Motor vehicle” means any self-propelled vehicle normally used for the transport of persons or goods upon a road, other than vehicles running on rails or connected to electric conductors. Any State bound by annex 1 shall exclude from this definition cycles fitted with an auxiliary engine of the type described in that annex;

“Articulated vehicle” means any motor vehicle with a trailer having no front axle and so attached that part of the trailer is superimposed upon the motor vehicle and a substantial part of the weight of the trailer and of its load is borne by the motor vehicle. Such a trailer shall be called a “semi-trailer”;

“Trailer” means any vehicle designed to be drawn by a motor vehicle;

“Cycle” means any cycle not self-propelled. Any State bound by annex 1 shall include in this definition cycles fitted with an auxiliary engine of the type described in that annex;

“Laden weight” of a vehicle means the weight of the vehicle and its load when the vehicle is stationary and ready for the road, and shall include the weight of the driver and of any other persons carried for the time being;

“Maximum load” means the weight of the load declared permissible by the competent authority of the country of registration of the vehicle;

“Permissible maximum weight” of a vehicle means the weight of the vehicle and its maximum load when the vehicle is ready for the road.

ARTICLE 5

This Convention is not to be taken as authorizing the carriage of persons for hire or reward or the carriage of goods other than the personal baggage of the occupants of the vehicle; it being understood that these matters and all other matters not provided for in this Convention remain within the competence of domestic legislation, subject to the application of other relevant international conventions or agreements.

ARTICLE 4

1. Pour l'application des dispositions de la présente Convention:

Le terme “circulation internationale” désigne toute circulation impliquant le franchissement d'une frontière au moins;

Le terme “route” désigne toute voie publique ouverte à la circulation des véhicules;

Le terme “chaussée” désigne la partie de la route normalement utilisée pour la circulation des véhicules;

Le terme “voie” désigne l'une quelconque des subdivisions de la chaussée, ayant une largeur suffisante pour permettre la circulation d'une file de véhicules;

Le terme “conducteur” désigne toutes personnes qui assument la direction de véhicules, y compris les cycles, guident des animaux de trait, de charge, de selle, des troupeaux sur une route, ou qui en ont la maîtrise effective;

Le terme “automobile” désigne tous véhicules pourvus d'un dispositif mécanique de propulsion circulant sur la route par leurs moyens propres, autres que ceux qui se déplacent sur rails ou sont reliés à un conducteur électrique, et servant normalement au transport de personnes ou de marchandises. Tout Etat lié par l'annexe 1 exclura de cette définition les cycles à moteur auxiliaire présentant les caractéristiques qui sont déterminées dans ladite annexe;

Le terme “véhicule articulé” désigne toute automobile suivie d'une remorque sans essieu avant, accouplée de telle manière qu'une partie de la remorque repose sur le véhicule tracteur et qu'une partie appréciable du poids de cette remorque et de son chargement soit supportée par le tracteur. Une telle remorque est dénommée “semi-remorque”;

Le terme “remorque” désigne tout véhicule destiné à être attelé à une automobile;

Le terme “cycle” désigne tout cycle non pourvu d'un dispositif automoteur. Tout Etat lié par l'annexe 1 inclura dans la présente définition les cycles à moteur auxiliaire présentant les caractéristiques qui sont déterminées dans ladite annexe;

Le terme “poids en charge” d'un véhicule désigne le poids du véhicule à l'arrêt et en ordre de marche ainsi que de son chargement, y compris le poids du conducteur et de toutes autres personnes transportées en même temps;

Le terme “charge maximum” désigne le poids du chargement déclaré admissible par l'autorité compétente du pays d'immatriculation du véhicule;

Le terme “poids maximum autorisé” d'un véhicule désigne le poids du véhicule en ordre de marche et de la charge maximum.

ARTICLE 5

La présente Convention ne doit pas être interprétée comme autorisant le transport de personnes contre rémunération ou de marchandises autres que les bagages personnels des occupants des véhicules, étant entendu que cette matière, ainsi que toutes autres non visées à la présente Convention demeurent du ressort de la législation nationale, sous réserve de l'application d'autres conventions ou accords internationaux.

Chapter II

RULES OF THE ROAD

ARTICLE 6

Each Contracting State shall take appropriate measures to ensure the observance of the rules set out in this chapter.

ARTICLE 7

Every driver, pedestrian or other road user shall conduct himself in such a way as not to endanger or obstruct traffic; he shall avoid all behaviour that might cause damage to persons, or public or private property.

ARTICLE 8

1. Every vehicle or combination of vehicles proceeding as a unit shall have a driver.

2. Draught, pack or saddle animals shall have a driver, and cattle shall be accompanied, except in special areas which shall be marked at the points of entry.

3. Convoys of vehicles and animals shall have the number of drivers prescribed by domestic regulations.

4. Convoys shall, if necessary, be divided into sections of moderate length, and be sufficiently spaced out for the convenience of traffic. This provision does not apply to regions where migration of nomads occurs.

5. Drivers shall at all times be able to control their vehicles or guide their animals. When approaching other road users, they shall take such precautions as may be required for the safety of the latter.

ARTICLE 9

1. All vehicular traffic proceeding in the same direction on any road shall keep to the same side of the road, which shall be uniform in each country for all roads. Domestic regulations concerning one-way traffic shall not be affected.

2. As a general rule and whenever the provisions of article 7 so require, every driver shall:

- (a) On two-lane carriageways intended for two-way traffic, keep his vehicle in the lane appropriate to the direction in which he is travelling;
- (b) On carriageways with more than two lanes, keep his vehicle in the lane nearest to the edge of the carriageway appropriate to the direction in which he is travelling.

3. Animals shall be kept as near as possible to the edge of the road in accordance with domestic regulations.

ARTICLE 10

The driver of a vehicle shall at all times have its speed under control and shall drive in a reasonable and prudent manner. He shall slow down or stop whenever circumstances so require, and particularly when visibility is not good.

Chapitre II

RÈGLES APPLICABLES A LA CIRCULATION ROUTIERE

ARTICLE 6

Chacun des Etats contractants prendra toutes mesures appropriées pour assurer l'observation des règles énoncées au présent chapitre.

ARTICLE 7

Tous les conducteurs, piétons et autres usagers de la route doivent se comporter de façon à ne pas constituer un danger ou une gêne pour la circulation. Ils doivent éviter de causer un dommage aux personnes ou aux propriétés publiques ou privées.

ARTICLE 8

1. Tout véhicule ou ensemble de véhicules couplés marchant isolément doit avoir un conducteur.

2. Les animaux et les bêtes de trait, de charge ou de selle doivent avoir un conducteur et, sauf dans les zones exceptionnelles signalisées à leurs points d'entrée, les bestiaux doivent être accompagnés.

3. Les convois de véhicules ou d'animaux doivent avoir le nombre de conducteurs prévu par la législation nationale.

4. Les convois doivent, le cas échéant, être fractionnés en tronçons de longueur modérée et séparés des suivants par des intervalles suffisamment grands pour assurer la commodité de la circulation. Cette disposition n'est pas applicable dans les régions où ont lieu des migrations de tribus nomades.

5. Les conducteurs doivent constamment avoir le contrôle de leur véhicule ou pouvoir guider leurs animaux. Ils doivent prendre toutes précautions utiles pour la sécurité d'autres usagers lorsqu'ils s'en approchent.

ARTICLE 9

1. Tous les véhicules circulant dans le même sens doivent être maintenus sur le même côté de la route, le sens de la circulation dans un pays devant être uniforme sur toutes les routes. La réglementation nationale concernant la circulation à sens unique est réservée.

2. En règle générale et toutes les fois que les prescriptions de l'article 7 l'exigent, tout conducteur doit:

- a) Sur les chaussées comportant deux voies et prévues pour la circulation dans les deux sens, maintenir son véhicule sur la voie affectée au sens de sa marche;
- b) Sur les chaussées comportant plus de deux voies, maintenir son véhicule sur la voie la plus rapprochée du bord de la chaussée dans le sens de sa marche.

3. Les animaux doivent être maintenus le plus près possible du bord de la route dans les conditions prévues par la législation nationale.

ARTICLE 10

Tout conducteur de véhicules doit rester constamment maître de sa vitesse et conduire d'une manière raisonnable et prudente. Il doit ralentir ou s'arrêter toutes les fois que les circonstances l'exigent, notamment lorsque la visibilité n'est pas bonne.

ARTICLE 11

1. Drivers when meeting or being overtaken shall keep as close as practicable to the edge of the carriageway on the side appropriate to the direction in which they are travelling. In overtaking, a driver shall pass on the left or the right of the overtaken vehicle or animal according to the rule observed in the country concerned. These rules shall not necessarily apply in the case of tramcars, trains on roads, and certain mountain roads.

2. On the approach of any vehicle or accompanied animal, drivers shall:

- (a) When meeting, leave sufficient space for the vehicle or accompanied animal coming from the opposite direction;
- (b) When being overtaken, keep as close as practicable to the appropriate edge of the carriageway and not accelerate.

3. Drivers intending to overtake shall make sure that there is sufficient room and sufficient visibility ahead to permit overtaking without danger. After overtaking they shall bring their vehicles back to the right or left hand side according to the rule observed in the country concerned, but only after making sure that this will not inconvenience the vehicle, pedestrian or animal overtaken.

ARTICLE 12

1. Every driver approaching a fork, crossroad, road junction or level-crossing shall take special precautions to avoid accidents.

2. Priority of passage may be accorded at intersections on certain roads or sections of road. Such priority shall be marked by signs and every driver approaching such a road or section of road shall be bound to yield the right of way to drivers travelling along it.

3. The provisions of annex 2 regarding the priority of passage at intersections not covered by paragraph 2 of this article shall be applied by the States bound by the said annex.

4. Every driver before starting to turn into a road shall:

- (a) Make sure that he can do so without danger to other road users;
- (b) Give adequate notice of his intention to turn;
- (c) Move over as far as practicable to the edge of the carriageway on the side appropriate to the direction in which he is travelling if he wishes to turn off the road on that side;
- (d) Move as near as practicable towards the middle of the carriageway if he wishes to leave the road and turn to the other side, except as provided for in paragraph 2 of article 16;
- (e) In no case hamper the traffic coming from the opposite direction.

ARTICLE 13

1. Stationary vehicles or animals shall be kept off the carriageway if feasible, or, if not, as close as practicable to the edge of the carriageway. Drivers shall not leave vehicles or animals until they have taken all necessary precautions to avoid an accident.

ARTICLE 11

1. Tout conducteur doit, pour croiser ou se laisser dépasser, se tenir le plus près possible du bord de la chaussée, sur la voie affectée au sens de sa marche. Le dépassement des véhicules et des animaux doit être effectué, soit à la droite, soit à la gauche de ceux-ci, suivant le sens de la circulation observé dans le pays intéressé. Ces règles sont toutefois réservées à l'égard des tramways et des trains sur route ainsi que sur certaines routes de montagne.

2. A l'approche de tout véhicule ou animal accompagné, tout conducteur doit:

- a) Dans le cas où un véhicule ou des animaux accompagnés le croisent, réserver la place suffisante à leur passage;
- b) Dans le cas où un véhicule s'apprête à le dépasser, serrer le plus près possible le bord de la chaussée correspondant au sens de la circulation et ne pas accélérer son allure.

3. Tout conducteur qui veut effectuer un dépassement doit s'assurer qu'il dispose de l'espace suffisant pour le faire et que la visibilité à l'avant le permet sans danger. Après le dépassement, il doit ramener son véhicule vers la droite ou la gauche, suivant le sens de la circulation observé dans le pays intéressé, mais seulement après s'être assuré qu'il peut le faire sans inconvénient pour le véhicule, le piéton ou l'animal dépassé.

ARTICLE 12

1. Tout conducteur abordant une bifurcation, une croisée de chemins, un carrefour ou un passage à niveau, doit faire preuve d'une prudence spéciale afin d'éviter tout accident.

2. La priorité de passage peut être accordée aux intersections sur certaines routes ou portions de routes. Cette priorité est matérialisée par l'apposition de signaux. Tout conducteur abordant une telle route ou portion de route à priorité est tenu de céder le passage aux conducteurs qui circulent sur cette route.

3. Les dispositions de l'annexe 2 relative à la priorité de passage aux intersections non visées au paragraphe 2 du présent article sont applicables par les Etats liés par ladite annexe.

4. Tout conducteur, avant de s'engager sur une autre route, doit:

- a) S'assurer qu'il peut effectuer sa manœuvre sans danger pour les autres usagers;
- b) Indiquer clairement son intention;
- c) Serrer le plus possible le bord de la chaussée correspondant au sens de sa marche, s'il a l'intention de quitter la route en tournant de ce côté;
- d) Serrer le plus possible l'axe de la chaussée, s'il veut quitter la route en tournant de l'autre côté, sous réserve des dispositions du paragraphe 2 de l'article 16;
- e) En aucun cas, ne gêner la circulation venant en sens inverse.

ARTICLE 13

1. Lorsque les véhicules ou animaux sont arrêtés sur la route, ils doivent être rangés aussi près que possible du bord de la chaussée, s'ils ne peuvent l'être en dehors de celle-ci. Les conducteurs ne doivent quitter les véhicules ou les animaux qu'après avoir pris toutes les précautions nécessaires pour éviter un accident.

2. Vehicles and animals shall not be left waiting where they are likely to cause danger or obstruction, and in particular at or near a road intersection, a bend or the top of a hill.

ARTICLE 14

All necessary precautions shall be taken to ensure that the load of a vehicle shall not be a cause of damage or danger.

ARTICLE 15

1. From nightfall and during the night, or when atmospheric conditions render it necessary, every vehicle or combination of vehicles on a road shall show at least one white light in front and at least one red light in the rear.

When a vehicle, other than a cycle or a motor-cycle without sidecar, is provided with only one white light in front, this shall be placed on the side nearest to traffic coming from the opposite direction.

In countries where two white front lights are obligatory, such lights shall be placed one on the right and one on the left of the vehicle.

The red light may be produced either by a device distinct from that which produces the white light or lights in front or by the same device when the vehicle is short enough and so arranged as to permit this.

2. In no case shall a vehicle have a red light or a red reflector directed to the front or a white light or a white reflector directed to the rear. This provision shall not apply to a white or yellow reversing light in cases where the domestic legislation of the country of registration of the vehicle permits such lights.

3. Lights and reflex reflectors shall be such as to ensure that the vehicle is clearly indicated to other road users.

4. Any Contracting State or subdivision thereof may, provided that all measures are taken to guarantee normal conditions of safety, exempt from certain provisions of this article:

- (a) Vehicles used for special purposes or under special conditions;
- (b) Vehicles of special shape and kind;
- (c) Stationary vehicles on adequately lighted roads.

ARTICLE 16

1. The provisions of this chapter shall apply to trolley-buses.

2. (a) Cyclists shall use cycle tracks where there is an obligation to do so indicated by an appropriate sign, or where such obligation is imposed by domestic regulations;

(b) Cyclists shall proceed in single file where circumstances so require and, except in special cases provided for in domestic regulations, shall never proceed more than two abreast on the carriageway;

(c) Cyclists shall not be towed by vehicles;

(d) The provisions of paragraph 4 (d) of article 12 shall not apply to cyclists where domestic regulations provide otherwise.

2. Les véhicules et les animaux ne doivent pas stationner là où ils constitueraient un danger ou une gêne, notamment à l'angle de deux voies, dans un virage, au sommet d'une côte ou à proximité de ceux-ci.

ARTICLE 14

Toutes précautions utiles doivent être prises pour que le chargement d'un véhicule ne puisse être une cause de dommage ou de danger.

ARTICLE 15

1. Dès la tombée du jour et pendant la nuit, ou lorsque les conditions atmosphériques l'exigent, tout véhicule ou ensemble de véhicules couplés se trouvant sur une route doit avoir au moins un feu blanc dirigé vers l'avant et au moins un feu rouge dirigé vers l'arrière.

Lorsqu'un véhicule, autre qu'un cycle ou qu'un motocycle sans side-car, est muni d'un seul feu blanc avant, celui-ci doit être placé du côté des véhicules venant en sens inverse.

Dans les pays où deux feux blancs avant sont imposés, ceux-ci doivent être placés à droite et à gauche du véhicule.

Le feu rouge peut être produit, soit par un dispositif distinct de celui qui produit le ou les feux blancs vers l'avant, soit par le même dispositif lorsque la faible longueur et les dispositions du véhicule le permettent.

2. En aucun cas un véhicule ne fera usage d'un feu rouge dirigé vers l'avant ou d'un feu blanc dirigé vers l'arrière; il ne devra pas davantage être muni de dispositifs réfléchissants rouges à l'avant, blancs à l'arrière. La prescription ne s'applique pas aux feux blancs ou jaunes de marche arrière lorsque la législation nationale du pays d'immatriculation du véhicule permet l'emploi de ces feux.

3. Les feux et les catadioptres doivent signaler efficacement le véhicule aux autres usagers de la route.

4. Tout Etat contractant ou l'une de ses subdivisions peut, sous réserve que toutes mesures seront prises pour garantir les conditions normales de sécurité de la circulation, exempter des dispositions du présent article:

- a) Les véhicules employés à des fins ou dans des conditions particulières;
- b) Certains véhicules de forme ou de nature particulières;
- c) Les véhicules stationnés sur une route dont l'éclairage est suffisant.

ARTICLE 16

1. Les dispositions du présent chapitre sont applicables aux trolleybus.

2. a) Les cyclistes sont tenus de circuler sur les pistes cyclables lorsqu'un signal spécial les y invite ou lorsque la réglementation nationale leur en impose l'obligation;

b) Les cyclistes doivent se mettre en file simple dans tous les cas où les conditions de circulation l'exigent et, sauf dans les cas exceptionnels prévus par la réglementation nationale, ils ne doivent jamais rouler à plus de deux de front sur la chaussée;

c) Il est interdit aux cyclistes de se faire remorquer par un véhicule;

d) La règle énoncée à l'article 12, paragraphe 4, alinéa d), ne s'appliquera pas aux cyclistes dans les pays où la réglementation nationale en dispose autrement.

Chapter III

SIGNS AND SIGNALS

ARTICLE 17

1. With a view to ensuring a homogeneous system, the road signs and signals adopted in each Contracting State shall, as far as possible, be the only ones to be placed on the roads of that State. Should it be necessary to introduce any new sign, the shape, colour and type of symbol employed shall conform with the system in use in that State.

2. The number of approved signs shall be limited to such as may be strictly necessary. They shall be placed only at points where they are essential.

3. The danger signs shall be placed at a sufficient distance from the object indicated to give road users adequate warning.

4. The affixing to an approved sign of any notice not related to the purpose of such sign and liable to obscure it or to interfere with its character shall be prohibited.

5. All boards and notices which might be confused with the approved signs or make them more difficult to read shall be prohibited.

Chapter IV

PROVISIONS APPLICABLE TO MOTOR VEHICLES AND TRAILERS IN INTERNATIONAL TRAFFIC

ARTICLE 18

1. In order to be entitled to the benefits of this Convention, a motor vehicle shall be registered by a Contracting State or subdivision thereof in the manner prescribed by its legislation.

2. A registration certificate containing at least the serial number, known as the registration number, the name or the trade mark of the maker of the vehicle, the maker's identification or serial number, the date of first registration and the full name and permanent place of residence of the applicant for the said certificate shall be issued either by the competent authority or by an association duly empowered to do so.

3. This certificate shall be accepted by all Contracting States as *prima facie* evidence of the information entered thereon.

ARTICLE 19

1. Every motor vehicle shall display at least at the back on a special plate or on the vehicle itself, a registration number issued or allotted by the competent authority. In the case of a motor vehicle drawing one or more trailers the single trailer or the last trailer shall display the registration number of the drawing vehicle or its own registered number.

2. The composition of the registration number and the manner in which it is displayed shall be as set out in annex 3.

ARTICLE 20

1. Every motor vehicle shall in addition to the registration number display at the back, inscribed on a plate or on the vehicle itself, the distinguishing sign of the place of

Chapitre III

SIGNALISATION

ARTICLE 17

1. Afin d'assurer l'homogénéité de la signalisation, les signes et signaux adoptés dans chaque Etat contractant seront, autant que possible, les seuls placés sur les routes de cet Etat. Dans le cas où il serait nécessaire d'introduire quelque nouveau signal, celui-ci devrait, par ses caractéristiques de forme et de couleur, ainsi que par la nature du symbole éventuellement employé, entrer dans le système en vigueur dans cet Etat.

2. Le nombre des signaux réglementaires sera limité au minimum nécessaire. Ils ne seront implantés qu'aux endroits où leur présence est indispensable.

3. Les signaux de danger doivent être implantés à une distance suffisante des obstacles pour les annoncer efficacement aux usagers.

4. L'apposition sur un signal réglementaire de toute inscription étrangère à l'objet de celui-ci et de nature à en diminuer la visibilité ou à en altérer le caractère ne sera pas autorisée.

5. Tous panneaux ou inscriptions qui pourraient prêter à confusion avec les signaux réglementaires ou rendre leur lecture plus difficile ne seront pas autorisés.

Chapitre IV

DISPOSITIONS APPLICABLES AUX AUTOMOBILES ET AUX REMORQUES EN CIRCULATION INTERNATIONALE

ARTICLE 18

1. Pour bénéficier des dispositions de la présente Convention, toute automobile doit être immatriculée par un Etat contractant ou une de ses subdivisions conformément à sa législation.

2. Il est délivré au demandeur, soit par l'autorité compétente, soit par une association habilitée à cet effet, un certificat d'immatriculation comportant au moins le numéro d'ordre dit numéro d'immatriculation, le nom ou la marque du constructeur du véhicule, le numéro de fabrication ou le numéro de série du constructeur, la date de première mise en circulation, ainsi que le nom, le ou les prénoms et le domicile du demandeur dudit certificat.

3. Les certificats d'immatriculation délivrés dans les conditions susvisées seront acceptés dans tous les Etats contractants comme attestant leur teneur jusqu'à preuve du contraire.

ARTICLE 19

1. Toute automobile doit porter au moins à l'arrière, inscrit sur une plaque ou sur le véhicule lui-même, le numéro d'immatriculation attribué par l'autorité compétente. Dans le cas d'un véhicule automobile suivi d'une ou de plusieurs remorques, la remorque unique ou la dernière remorque doit porter le numéro d'immatriculation du véhicule tracteur ou un numéro d'immatriculation propre.

2. La composition et les conditions d'apposition du numéro d'immatriculation sont déterminées à l'annexe 3.

ARTICLE 20

1. Toute automobile doit, outre le numéro d'immatriculation, porter à l'arrière, inscrit sur une plaque ou sur le véhicule lui-même, un signe distinctif du lieu d'immatricu-

registration of this vehicle. This sign shall indicate either a State or a territory which constitutes a distinct unit from the point of view of registration. In the case of a motor vehicle drawing one or more trailers this sign shall also be displayed at the back of the single trailer or of the last trailer.

2. The composition of the distinguishing sign and the manner in which it is displayed shall be as set out in annex 4.

ARTICLE 21

Every motor vehicle and trailer shall carry the identification marks set out in annex 5.

ARTICLE 22

1. Every motor vehicle and trailer shall be in good working order and in such safe mechanical condition as not to endanger the driver, other occupants of the vehicle or any person upon the road, or cause damage to public or private property.

2. In addition, every motor vehicle, or trailer, and its equipment shall conform to the provisions of annex 6 and the driver of every motor vehicle shall observe the rules set out therein.

3. The provisions of this article shall apply to trolley-buses.

ARTICLE 23

1. The maximum dimensions and weights of vehicles permitted to travel on the roads of each Contracting State or subdivision thereof shall be matters for domestic legislation. On certain roads designated by States Parties to regional agreements or, in the absence of such agreements, by a Contracting State, the permissible maximum dimensions and weights shall be those set out in annex 7.

2. The provisions of this article shall apply to trolley-buses.

Chapter V

DRIVERS OF MOTOR VEHICLES IN INTERNATIONAL TRAFFIC

ARTICLE 24

1. Each Contracting State shall allow any driver admitted to its territory who fulfils the conditions which are set out in annex 8 and who holds a valid driving permit issued to him, after he has given proof of his competence, by the competent authority of another Contracting State or subdivision thereof, or by an association duly empowered by such authority, to drive on its roads without further examination motor vehicles of the category or categories defined in annexes 9 and 10 for which the permit has been issued.

2. A Contracting State may however require that any driver admitted to its territory shall carry an international driving permit conforming to the model contained in annex 10, especially in the case of a driver coming from a country where a domestic driving permit is not required or where the domestic permit issued to him does not conform to the model contained in annex 9.

3. The international driving permit shall, after the driver has given proof of his competence, be delivered by the competent authority of a Contracting State or subdivision

lation de ce véhicule. Ce signe est l'indicatif, soit d'un Etat, soit d'un territoire constituant une unité distincte du point de vue de l'immatriculation. Dans le cas d'un véhicule suivi d'une ou de plusieurs remorques, le signe distinctif doit être répété à l'arrière de la remorque unique ou de la dernière remorque.

2. La composition et les conditions d'apposition du signe distinctif sont déterminées à l'annexe 4.

ARTICLE 21

Toute automobile et toute remorque doivent porter les marques d'identification déterminées à l'annexe 5.

ARTICLE 22

1. Les automobiles et leurs remorques doivent être en bon état de marche et en condition de fonctionnement tel qu'elles ne puissent constituer un danger pour les conducteurs, les occupants du véhicule et les autres usagers de la route, ni causer un dommage aux propriétés publiques ou privées.

2. En outre, les automobiles et les remorques et leur équipement doivent répondre aux conditions prévues à l'annexe 6 et leurs conducteurs doivent observer les prescriptions de cette annexe.

3. Les dispositions du présent article sont applicables aux trolleybus.

ARTICLE 23

1. Les dimensions et poids maxima des véhicules admis à circuler sur les routes d'un Etat contractant ou de l'une de ses subdivisions, sont fixés par la législation nationale. Sur certaines routes désignées par les Etats contractants à des accords régionaux, ou à défaut par un Etat contractant, les dimensions et poids maxima autorisés seront ceux fixés dans l'annexe 7.

2. Les dispositions du présent article sont applicables aux trolleybus.

Chapitre V

CONDUCTEURS D'AUTOMOBILES EN CIRCULATION INTERNATIONALE

ARTICLE 24

1. Chaque Etat contractant autorisera tout conducteur qui pénètre sur son territoire et qui remplit les conditions prévues à l'annexe 8, à conduire sur ses routes, sans nouvel examen, des automobiles de la catégorie ou des catégories définies aux annexes 9 et 10, pour lesquelles un permis de conduire valable lui a été délivré, après qu'il a fait preuve de son aptitude, par l'autorité compétente d'un autre Etat contractant ou d'une de ses subdivisions, ou par une association habilitée par cette autorité.

2. Toutefois, un Etat contractant pourra exiger d'un conducteur qui pénètre sur son territoire qu'il soit porteur d'un permis international de conduire conforme au modèle contenu à l'annexe 10, en particulier s'il s'agit d'un conducteur venant d'un pays où un permis de conduire national n'est pas exigé ou dans lequel le permis national qui est délivré n'est pas conforme au modèle contenu à l'annexe 9.

3. Le permis international de conduire sera délivré par l'autorité compétente d'un Etat contractant ou d'une de ses subdivisions ou par une association habilitée par cette auto-

thereof, or by a duly authorized association, and sealed or stamped by such authority or association. The holder shall be entitled to drive in all Contracting States without further examination motor vehicles coming within the categories for which the permit has been issued.

4. The right to use the domestic as well as the international driving permit may be refused if it is evident that the conditions of issue are no longer fulfilled.

5. A Contracting State or a subdivision thereof may withdraw from the driver the right to use either of the above-mentioned permits only if the driver has committed a driving offence of such a nature as would entail the forfeiture of his driving permit under the legislation and regulations of that Contracting State. In such an event, the Contracting State or subdivision thereof withdrawing the use of the permit may withdraw and retain the permit until the period of the withdrawal of use expires or until the holder leaves the territory of that Contracting State, whichever is the earlier, and may record such withdrawal of use on the permit and communicate the name and address of the driver to the authority which issued the permit.

6. During a period of five years beginning with the entry into force of this Convention, any driver admitted to international traffic under the provisions of the International Convention relative to Motor Traffic signed at Paris on 24 April 1926, or of the Convention on the Regulation of Inter-American Automotive Traffic opened for signature at Washington on 15 December 1943, and holding the documents required thereunder, shall be considered as fulfilling the requirements of this article.

ARTICLE 25

The Contracting States undertake to communicate to each other such information as will enable them to establish the identity of persons holding domestic or international driving permits when they are liable to proceedings for a driving offence. They further undertake to make known the information required to establish the identity of the owner or the person in whose name a foreign vehicle which has been involved in a serious accident is registered.

Chapter VI

PROVISIONS APPLICABLE TO CYCLES IN INTERNATIONAL TRAFFIC

ARTICLE 26

Every cycle shall be equipped with:

- (a) At least one efficient brake;
- (b) An audible warning device consisting of a bell, to the exclusion of any other audible warning device, capable of being heard at a reasonable distance;
- (c) A white or yellow light in front and a red light or a red reflex reflector in the rear from nightfall and during the night or when atmospheric conditions render it necessary.

rité sous le sceau ou le cachet de l'autorité ou de l'association après que le conducteur aura fait preuve de son aptitude. Il permet de conduire, sans nouvel examen, et dans tous les Etats contractants, les véhicules automobiles entrant dans les catégories pour lesquelles il aura été délivré.

4. Le droit de faire usage des permis de conduire tant nationaux qu'internationaux peut être refusé s'il est évident que les conditions prescrites pour leur délivrance ne sont plus remplies.

5. Un Etat contractant ou une de ses subdivisions ne peut retirer à un conducteur le droit de faire usage d'un des permis visés ci-dessus que si ce dernier a commis une infraction à la réglementation nationale en matière de circulation susceptible d'entraîner le retrait du permis de conduire en vertu de la législation dudit Etat contractant. En pareil cas, l'Etat contractant ou celle de ses subdivisions qui a retiré l'usage du permis pourra se faire remettre le permis et le conserver jusqu'à l'expiration du délai pendant lequel l'usage de ce permis est retiré au conducteur, ou jusqu'au moment où ce dernier quittera le territoire de cet Etat contractant, si son départ est antérieur à l'expiration dudit délai. L'Etat ou sa subdivision pourra porter sur le permis une mention du retrait ainsi effectué et communiquer les nom et adresse du conducteur à l'autorité qui a délivré le permis.

6. Pendant une période de cinq années à partir de l'entrée en vigueur de la présente Convention, tout conducteur admis à la circulation internationale en vertu des dispositions de la Convention internationale relative à la circulation automobile signée à Paris, le 24 avril 1926, ou de la Convention sur la réglementation de la circulation automobile interaméricaine ouverte à la signature à Washington, le 15 décembre 1943, et possédant les documents exigés par celles-ci, sera considéré comme satisfaisant aux conditions prévues au présent article.

ARTICLE 25

Les Etats contractants s'engagent à se communiquer réciproquement les renseignements propres à établir l'identité des personnes titulaires d'un permis national ou international de conduire lorsqu'elles sont passibles d'une pénalité pour infraction à la réglementation de la circulation. Ils se communiqueront de même les renseignements propres à établir l'identité du propriétaire ou de la personne au nom de laquelle tout véhicule étranger qui a été l'occasion d'un accident grave a été immatriculé.

Chapitre VI

DISPOSITIONS APPLICABLES AUX CYCLES CIRCULANT INTERNATIONALEMENT

ARTICLE 26

Les cycles doivent être pourvus des dispositifs suivants:

- a) Au moins un frein efficace;
- b) Un appareil avertisseur sonore constitué par un timbre susceptible d'être entendu à distance suffisante, à l'exclusion de tout autre avertisseur sonore;
- c) Un feu blanc ou jaune dirigé vers l'avant, ainsi qu'un feu rouge ou un dispositif réfléchissant dirigé vers l'arrière, dès la tombée du jour et pendant la nuit, ou lorsque les conditions l'exigent.

Chapter VII

FINAL PROVISIONS

ARTICLE 27

1. This Convention shall be open, until 31 December 1949, for signature by all States Members of the United Nations and by every State invited to attend the United Nations Conference on Road and Motor Transport held at Geneva in 1949.

2. This Convention shall be ratified and the instruments of ratification deposited with the Secretary-General of the United Nations.

3. From 1 January 1950, this Convention shall be open for accession by those of the States referred to in paragraph 1 of this article which have not signed this Convention and by any other State which the Economic and Social Council may by resolution declare to be eligible. It shall also be open for accession on behalf of any Trust Territory of which the United Nations is the Administering Authority.

4. Accession shall be effected by the deposit of an instrument of accession with the Secretary-General of the United Nations.

ARTICLE 28

1. Any State may, at the time of signature, ratification or accession, or at any time thereafter, declare, by notification addressed to the Secretary-General of the United Nations, that the provisions of this Convention will be applicable to all or any of the territories for the international relations of which it is responsible. These provisions shall become applicable in the territories named in the notification thirty days after the date of receipt of such notification by the Secretary-General or, if the Convention has not entered into force at that time, then upon the date of its entry into force.

2. Each Contracting State, when circumstances permit, undertakes to take as soon as possible the necessary steps in order to extend the application of this Convention to the territories for the international relations of which it is responsible, subject, where necessary for constitutional reasons, to the consent of the governments of such territories.

3. Any State which has made a declaration under paragraph 1 of this article applying this Convention to any territory for the international relations of which it is responsible may at any time thereafter declare by notification given to the Secretary-General that the Convention shall cease to apply to any territory named in the notification and the Convention shall, after the expiration of one year from the date of the notification, cease to apply to such territory.

ARTICLE 29

This Convention shall enter into force on the thirtieth day after the date of the deposit of the fifth instrument of ratification or accession. This Convention shall enter into force for each State ratifying or acceding after that date on the thirtieth day after the deposit of its instrument of ratification or accession.

The Secretary-General of the United Nations shall notify each of the signatory or acceding States and every other State invited to attend the United Nations Conference on Road and Motor Transport of the date on which this Convention enters into force.

Chapitre VII

CLAUSES FINALES

ARTICLE 27

1. La présente Convention sera ouverte, jusqu'au 31 décembre 1949, à la signature de tous les Etats Membres des Nations Unies et de tout Etat invité à participer à la Conférence sur les transports routiers et les transports automobiles tenue à Genève en 1949.

2. La présente Convention sera ratifiée. Les instruments de ratification seront déposés auprès du Secrétaire général des Nations Unies.

3. A partir du 1er janvier 1950, les Etats mentionnés au paragraphe 1 de cet article qui n'auront pas signé la présente Convention ainsi que tout autre Etat désigné à cet effet par une résolution du Conseil économique et social pourront adhérer à la présente Convention. Celle-ci sera également ouverte à l'adhésion au nom de tout Territoire sous tutelle dont l'administration est confiée aux Nations Unies.

4. L'adhésion se fera par le dépôt d'un instrument d'adhésion auprès du Secrétaire général des Nations Unies.

ARTICLE 28

1. Tout Etat pourra, lors de la signature, de la ratification ou de l'adhésion ou à tout autre moment, par la suite, déclarer par notification adressée au Secrétaire général des Nations Unies, que les dispositions de la présente Convention seront applicables à tout territoire dont il assure les relations internationales. Ces dispositions deviendront applicables dans le ou les territoires désignés dans la notification trente jours après la date à laquelle le Secrétaire général aura reçu la dite notification, ou, si la Convention n'est pas alors entrée en vigueur, au moment de son entrée en vigueur.

2. Lorsque les circonstances le permettent, tout Etat contractant s'engage à prendre le plus tôt possible les mesures nécessaires pour étendre l'application de la présente Convention aux territoires dont il assure les relations internationales, sous réserve, si des raisons constitutionnelles l'exigent, du consentement des gouvernements de ces territoires.

3. Tout Etat qui a fait une déclaration conformément aux dispositions du paragraphe 1 du présent article concernant l'application de la présente Convention à un territoire dont il assure les relations internationales pourra, par la suite, déclarer à tout moment, par notification adressée au Secrétaire général, que la présente Convention cessera d'être applicable au territoire désigné dans la notification. Un an à partir de la date de la notification, la Convention cessera d'être applicable au territoire visé.

ARTICLE 29

La présente Convention entrera en vigueur le trentième jour qui suivra la date du dépôt du cinquième instrument de ratification ou d'adhésion. Pour chaque Etat qui la ratifiera ou y adhérera après cette date, la présente Convention entrera en vigueur le trentième jour qui suivra le dépôt de l'instrument de ratification ou d'adhésion dudit Etat.

Le Secrétaire général des Nations Unies notifiera la date d'entrée en vigueur de la présente Convention à chacun des Etats signataires ou adhérents ainsi qu'aux autres Etats qui ont été invités à participer à la Conférence des Nations Unies sur les transports routiers et les transports automobiles.

ARTICLE 30

This Convention shall terminate and replace, in relations between the Contracting States, the International Convention relative to Motor Traffic and the International Convention relative to Road Traffic signed at Paris on 24 April 1926, and the Convention on the Regulation of Inter-American Automotive Traffic opened for signature at Washington on 15 December 1943.

ARTICLE 31

1. Any amendment to this Convention may be proposed by any Contracting State. The text of such proposed amendment shall be communicated to the Secretary-General of the United Nations who shall transmit it to each Contracting State with a request that such State reply within four months stating whether it:

- (a) Desires that a conference be convened to consider the proposed amendment; or
- (b) Favours the acceptance of the proposed amendment without a conference; or
- (c) Favours the rejection of the proposed amendment without a conference.

The proposed amendment shall also be transmitted by the Secretary-General to all States, other than Contracting States, invited to attend the United Nations Conference on Road and Motor Transport.

2. The Secretary-General shall convene a conference of the Contracting States to consider the proposed amendment, if the convening of a conference is requested:

- (a) By at least one-quarter of the Contracting States in the case of a proposed amendment to any part of the Convention other than the annexes;
- (b) By at least one-third of the Contracting States in the case of a proposed amendment to an annex other than annexes 1 and 2;
- (c) In the case of annexes 1 and 2 by at least one-third of the States bound by the annex to which an amendment has been proposed.

The Secretary-General shall invite to the Conference such States, other than Contracting States, invited to attend the United Nations Conference on Road and Motor Transport or whose participation would, in the opinion of the Economic and Social Council, be desirable.

The provisions of this paragraph shall not apply in cases where an amendment to the Convention has been adopted in accordance with paragraph 5 of this article.

3. Any amendment to this Convention which shall be adopted by a two-thirds majority vote of a conference shall be communicated to all Contracting States for acceptance. Ninety days after its acceptance by two-thirds of the Contracting States each amendment to the Convention, except for those to annexes 1 and 2, shall enter into force for all the Contracting States except those which, before it enters into force, make a declaration that they do not adopt the amendment.

For the entry into force of any amendment to annexes 1 and 2 the majority shall be two-thirds of the States bound by the amended annex.

4. The Conference may by a two-thirds majority vote determine at the time of the adoption of an amendment to

ARTICLE 30

La présente Convention abroge et remplace, dans les relations entre les parties contractantes, la Convention internationale relative à la circulation automobile et la Convention internationale relative à la circulation routière signées à Paris, le 24 avril 1926, ainsi que la Convention sur la réglementation de la circulation automobile interaméricaine ouverte à la signature à Washington, le 15 décembre 1943.

ARTICLE 31

1. Tout amendement à la présente Convention proposé par un Etat contractant sera déposé auprès du Secrétaire général des Nations Unies, qui en communiquera le texte à tous les Etats contractants auxquels il demandera en même temps de faire connaître dans les quatre mois:

- a) S'ils désirent qu'une conférence soit convoquée pour étudier l'amendement proposé;
- b) Ou s'ils sont d'avis d'accepter l'amendement proposé sans qu'une conférence se réunisse;
- c) Ou s'ils sont d'avis de rejeter l'amendement proposé sans la convocation d'une conférence.

L'amendement proposé devra également être transmis par le Secrétaire général à tous les Etats autres que les Etats contractants qui ont été invités à participer à la Conférence des Nations Unies sur les transports routiers et les transports automobiles.

2. Le Secrétaire général convoquera une conférence des Etats contractants en vue d'étudier l'amendement proposé au cas où la convocation d'une conférence serait demandée:

- a) Par un quart au moins des Etats contractants, lorsqu'il s'agit d'un amendement proposé aux parties de la Convention autres que les annexes;
- b) Par un tiers au moins des Etats contractants, lorsqu'il s'agit d'un amendement proposé à une annexe autre que les annexes 1 et 2;
- c) Lorsqu'il s'agit des annexes 1 et 2, par un tiers au moins des Etats liés par l'annexe à laquelle l'amendement est proposé.

Le Secrétaire général invitera à cette conférence les Etats autres que les Etats contractants qui ont été invités à participer à la Conférence des Nations Unies sur les transports routiers et les transports automobiles ou dont le Conseil économique et social estimera la présence souhaitable.

Ces dispositions ne s'appliqueront pas lorsqu'un amendement à la Convention aura été adopté conformément aux dispositions du paragraphe 5 du présent article.

3. Tout amendement à la présente Convention qui sera adopté par la conférence à la majorité des deux tiers sera communiqué à tous les Etats contractants pour acceptation. Quatre-vingt-dix jours après son acceptation par les deux tiers des Etats contractants, tout amendement à la Convention autre qu'un amendement aux annexes 1 et 2 entrera en vigueur pour tous les Etats contractants à l'exception de ceux qui déclareront, avant la date de son entrée en vigueur, qu'ils ne l'adoptent pas.

Pour l'entrée en vigueur de tout amendement aux annexes 1 et 2, la majorité exigée sera celle des deux tiers des Etats liés par l'annexe amendée.

4. Lors de l'adoption d'un amendement à la présente Convention autre qu'un amendement aux annexes 1 et 2, la

this Convention, except for those to annexes 1 and 2, that the amendment is of such a nature that any Contracting State which has made a declaration that it does not accept the amendment and which then does not accept the amendment within a period of twelve months after the amendment enters into force shall, upon the expiration of this period, cease to be a party to the Convention.

5. In the event of a two-thirds majority of the Contracting States informing the Secretary-General pursuant to paragraph 1 (b) of this article that they favour the acceptance of the amendment without a conference, notification of their decision shall be communicated by the Secretary-General to all the Contracting States. The amendment shall upon the expiration of ninety days from the date of such notification become effective as regards all the Contracting States except those States which notify the Secretary-General that they object to such an amendment within that period.

6. As regards amendments to annexes 1 and 2, and any amendment not within the scope of paragraph 4 of this article, the existing provisions shall remain in force in respect of any Contracting State which has made a declaration or lodged an objection with respect to such an amendment.

7. A Contracting State which has made a declaration in accordance with the provisions of paragraph 3 of this article, or has lodged an objection in accordance with the provisions of paragraph 5 of this article to an amendment, may withdraw such declaration or objection at any time by notification addressed to the Secretary-General. The amendment shall be effective as regards that State upon receipt of such notification by the Secretary-General.

ARTICLE 32

This Convention may be denounced by means of one year's notice given to the Secretary-General of the United Nations, who shall notify each signatory or acceding State thereof. After the expiration of this period the Convention shall cease to be in force as regards the Contracting State which denounces it.

ARTICLE 33

Any dispute between any two or more Contracting States concerning the interpretation or application of this Convention, which the Parties are unable to settle by negotiation or by another mode of settlement, may be referred by written application from any of the Contracting States concerned to the International Court of Justice for decision.

ARTICLE 34

Nothing in this Convention shall be deemed to prevent a Contracting State from taking action compatible with the provisions of the Charter of the United Nations and limited to the exigencies of the situation which it considers necessary for its external or internal security.

ARTICLE 35

1. The Secretary-General shall, in addition to the notifications provided for in article 29, paragraphs 1, 3 and 5 of article 31 and article 32, notify the States referred to in paragraph 1 of article 27 of the following:

(a) Declarations by Contracting States that they exclude annex 1, annex 2, or both of them, from the application

conférence pourra décider, à la majorité des deux tiers, que la nature de cet amendement est telle que tout Etat contractant qui aura déclaré ne pas l'accepter et qui ne l'acceptera pas dans un délai de douze mois après son entrée en vigueur, cessera, à l'expiration de ce délai, d'être partie à la Convention.

5. Au cas où les deux tiers au moins des Etats contractants informeraient le Secrétaire général, conformément à l'alinéa b) du paragraphe 1 du présent article, qu'ils sont d'avis d'adopter l'amendement sans qu'une conférence se réunisse, notification de leur décision sera adressée par le Secrétaire général à tous les Etats contractants. L'amendement prendra effet dans un délai de quatre-vingt-dix jours à dater de cette notification à l'égard de tous les Etats contractants à l'exception des Etats qui, dans ce délai, notifieront au Secrétaire général qu'ils s'y opposent.

6. En ce qui concerne les amendements aux annexes 1 et 2 et les amendements autres que ceux visés au paragraphe 4 du présent article, la disposition originale restera en vigueur à l'égard de tout Etat contractant qui aura fait la déclaration prévue au paragraphe 3 ou l'opposition prévue au paragraphe 5.

7. L'Etat contractant qui aura fait la déclaration prévue au paragraphe 3 du présent article ou qui aura fait opposition à un amendement conformément aux dispositions du paragraphe 5 du présent article, pourra à tout moment retirer cette déclaration ou cette opposition par notification faite au Secrétaire général. L'amendement prendra effet à l'égard de cet Etat au reçu de ladite notification par le Secrétaire général.

ARTICLE 32

La présente Convention pourra être dénoncée au moyen d'un préavis d'une année donné au Secrétaire général des Nations Unies qui notifiera cette dénonciation à chaque Etat signataire ou adhérent. A l'expiration de ce délai d'un an, la Convention cessera d'être en vigueur pour l'Etat contractant qui l'aura dénoncée.

ARTICLE 33

Tout différend entre deux ou plusieurs Etats contractants touchant l'interprétation ou l'application de la présente Convention que les parties n'auraient pu régler par voie de négociations ou par un autre mode de règlement, pourra être porté, à la requête d'un quelconque des Etats contractants intéressés, devant la Cour internationale de Justice pour être tranché par elle.

ARTICLE 34

Aucune disposition de la présente Convention ne devra être interprétée comme interdisant à un Etat contractant de prendre les mesures compatibles avec les dispositions de la Charte des Nations Unies et limitées aux exigences de la situation qu'il estime nécessaires pour assurer sa sécurité extérieure ou intérieure.

ARTICLE 35

1. Outre les notifications prévues à l'article 29 et aux paragraphes 1, 3 et 5 de l'article 31 ainsi qu'à l'article 32, le Secrétaire général notifiera aux Etats mentionnés au paragraphe 1 de l'article 27:

a) Les déclarations par lesquelles les Etats contractants excluent l'annexe 1, l'annexe 2 ou l'une et l'autre de

of the Convention in accordance with paragraph 1 of article 2;

- (b) Declarations by Contracting States that they shall be bound by annex 1, annex 2, or both of them, in accordance with paragraph 2 of article 2;
- (c) Signatures, ratifications and accessions in accordance with article 27;
- (d) Notifications with regard to the territorial application of the Convention in accordance with article 28;
- (e) Declarations whereby States accept amendments to the Convention in accordance with paragraph 3 of article 31;
- (f) Objections to amendments to the Convention communicated by States to the Secretary-General in accordance with paragraph 5 of article 31;
- (g) The date of entry into force of amendments to the Convention in accordance with paragraphs 3 and 5 of article 31;
- (h) The date on which a State has ceased to be a Party to the Convention, in accordance with paragraph 4 of article 31;
- (i) Withdrawals of objections to an amendment in accordance with paragraph 7 of article 31;
- (j) The list of States bound by any amendment to the Convention;
- (k) Denunciations of the Convention in accordance with article 32;
- (l) Declarations that the Convention has ceased to apply to a territory in accordance with paragraph 3 of article 28;
- (m) Notifications with respect to distinctive letters made by States in accordance with the provisions of paragraph 3 of annex 4.

2. The original of this Convention shall be deposited with the Secretary-General who will transmit certified copies thereof to the States referred to in paragraph 1 of article 27.

3. The Secretary-General is authorized to register this Convention upon its entry into force.

IN WITNESS WHEREOF the undersigned representatives, after having communicated their full powers, found to be in good and due form, have signed this Convention.

DONE at Geneva, in a single copy, in the English and French languages, both texts authentic, this nineteenth day of September, one thousand nine hundred and forty-nine.

l'application de la Convention, conformément au paragraphe 1 de l'article 2;

- b) Les déclarations par lesquelles un Etat contractant notifie sa décision d'être lié par l'annexe 1, l'annexe 2 ou par l'une et l'autre, conformément au paragraphe 2 de l'article 2;
- c) Les signatures, ratifications et adhésions en vertu de l'article 27;
- d) Les notifications au sujet de l'application territoriale de la Convention en exécution de l'article 28;
- e) Les déclarations par lesquelles les Etats acceptent les amendements à la Convention conformément au paragraphe 3 de l'article 31;
- f) L'opposition aux amendements à la Convention notifiée par les Etats au Secrétaire général conformément au paragraphe 5 de l'article 31;
- g) La date d'entrée en vigueur des amendements à la Convention, conformément aux paragraphes 3 et 5 de l'article 31;
- h) La date à laquelle un Etat aura cessé d'être partie à la Convention conformément au paragraphe 4 de l'article 31;
- i) Le retrait de l'opposition à un amendement en vertu du paragraphe 7 de l'article 31;
- j) La liste des Etats liés par les amendements à la Convention;
- k) Les dénonciations de la Convention conformément à l'article 32;
- l) Les déclarations que la Convention a cessé d'être applicable à un territoire conformément au paragraphe 3 de l'article 28;
- m) Les notifications au sujet de lettres distinctives faites par des Etats conformément aux dispositions du paragraphe 3 de l'annexe 4.

2. L'original de la présente Convention sera déposé auprès du Secrétaire général, qui en transmettra des copies certifiées conformes aux Etats visés au paragraphe 1 de l'article 27.

3. Le Secrétaire général est autorisé à enregistrer la présente Convention au moment de son entrée en vigueur.

EN FOI DE QUOI les représentants sous signés, après avoir communiqué leurs pleins pouvoirs, reconnus en bonne et due forme, ont signé la présente Convention.

FAIT à Genève, en un seul exemplaire, en langues anglaise et française, les deux textes faisant également foi, le dix-neuf septembre mil neuf cent quarante-neuf.

AFGHANISTAN
AFGHANISTAN

ALBANIA
ALBANIE

ARGENTINA
ARGENTINE

AUSTRALIA
AUSTRALIE

AUSTRIA
AUTRICHE

HERMAN DAHLEN

BELGIUM
BELGIQUE

F. BLONDEEL

BOLIVIA
BOLIVIE

BRAZIL
BRÉSIL

BULGARIA
BULGARIE

BURMA
BIRMANIE

BYELORUSSIAN SOVIET SOCIALIST REPUBLIC
RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE

CANADA
CANADA

CHILE
CHILI

CHINA
CHINE

COLOMBIA
COLOMBIE

COSTA RICA
COSTA-RICA

CUBA
CUBA

CZECHOSLOVAKIA
TCHÉCOSLOVAQUIE

Excluding, in accordance with article 2, paragraph 1, of this Convention, annex 2 from the application of the Convention.

V. OUTRATA
December 28th, 1949.*

DENMARK
DANEMARK

K. BANG
A. BLOM-ANDERSEN

Subject to a declaration made in accordance with paragraph 1 of article 2 of this Convention, excluding annex 1 from its application of the Convention.**

DOMINICAN REPUBLIC
RÉPUBLIQUE DOMINICAINE

T. F. FRANCO

En déclarant exclure, conformément à l'article 2, paragraphe 1 de la présente Convention, les annexes 1 et 2 de l'application de la Convention et en renouvelant la réserve concernant le paragraphe 2 de l'article premier de la Convention faite déjà en séance plénière.***

T. F. F.

Traduction du Secrétariat des Nations Unies:

* Excluant l'annexe 2 de l'application de la Convention, conformément au paragraphe 1 de l'article 2 de la présente Convention.

** Sous réserve d'une déclaration faite conformément au paragraphe 1 de l'article 2 de la présente Convention et visant à exclure l'annexe 1 de l'application de la Convention.

Translation by the Secretariat of the United Nations:

*** Subject to a declaration made by the signatory in accordance with paragraph 1 of article 2 of this Convention excluding annexes 1 and 2 from the application of the Convention, and to renewal of the reservation already made at a plenary meeting with regard to paragraph 2 of article 1 of the Convention.

ECUADOR
EQUATEUR

EGYPT
EGYPTE

A. K. SAFWAT

EL SALVADOR
SALVADOR

ETHIOPIA
ETHIOPIE

FINLAND
FINLANDE

FRANCE
FRANCE

LUCIEN HUBERT

Se référant à l'annexe 6, chiffre IV, alinéa b), le Gouvernement français déclare qu'il ne peut admettre qu'une seule remorque derrière un véhicule tracteur et qu'il n'en admettra pas derrière un véhicule articulé*.

L. H.

GREECE
GRÈCE

GUATEMALA
GUATEMALA

HAITI
HAÏTI

HONDURAS
HONDURAS

Translation by the Secretariat of the United Nations:

* With reference to annex 6, section IV, paragraph (b), the French Government states that it will only permit that one trailer be drawn by a vehicle and that it will not permit an articulated vehicle to draw a trailer.

HUNGARY
HONGRIE

ICELAND
ISLANDE

INDIA
INDE

N. RAGHAVAN PILLAI

Subject to a declaration made in accordance with paragraph 1 of article 2 of this Convention excluding annexes 1 and 2 from its application of the Convention.*

IRAN
IRAN

IRAQ
IRAK

IRELAND
IRLANDE

ISRAEL
ISRAËL

M. KAHANY
M. LUBARSKY

ITALY
ITALIE

M. ENRICO MELLINI

LEBANON
LIBAN

(Sous réserve de ratification**)

J. MIKAOUI

Traduction du Secrétariat des Nations Unies:

*Sous réserve d'une déclaration faite conformément au paragraphe 1 de l'article 2 de la présente Convention et visant à exclure les annexes 1 et 2 de l'application de la Convention.

Translation by the Secretariat of the United Nations:

**Subject to ratification.

LIBERIA
LIBÉRIA

LUXEMBOURG
LUXEMBOURG

R. LOGELIN

MEXICO
MEXIQUE

NETHERLANDS
PAYS-BAS

J. J. OYEVAAR

NEW ZEALAND
NOUVELLE-ZÉLANDE

NICARAGUA
NICARAGUA

NORWAY
NORVÈGE

AXEL RONNING

Subject to a declaration made in accordance with paragraph 1 of article 2 of this Convention, excluding annex 1 from its application of the Convention.*

A. R.

PAKISTAN
PAKISTAN

PANAMA
PANAMA

PARAGUAY
PARAGUAY

PERU
PÉROU

Traduction du Secrétariat des Nations Unies:

* Sous réserve d'une déclaration faite conformément au paragraphe 1 de l'article 2 de la présente Convention et visant à exclure l'annexe 1 de l'application de la Convention.

PHILIPPINES
PHILIPPINES

RODOLFO MASLOG

Subject to a declaration made in accordance with paragraph 1 of article 2 of this Convention, excluding annex 1 from its application of the Convention.*

POLAND
POLOGNE

PORTUGAL
PORTUGAL

ROMANIA
ROUMANIE

SAUDI ARABIA
ARABIE SAOUDITE

SWEDEN
SUÈDE

GÖSTA HALL

Subject to a declaration made in accordance with paragraph 1 of article 2 of this Convention, excluding annex 1 from its application of the Convention.*

SWITZERLAND
SUISSE

HEINRICH ROTHMUND
ROBERT PLUMÉZ
PAUL GOTTRET

SYRIA
SYRIE

THAILAND
THAÏLANDE

TRANSJORDAN
TRANSJORDANIE

TURKEY
TURQUIE

Traduction du Secrétariat des Nations Unies:

* Sous réserve d'une déclaration faite conformément au paragraphe 1 de l'article 2 de la présente Convention et visant à exclure l'annexe 1 de l'application de la Convention.

UKRAINIAN SOVIET SOCIALIST REPUBLIC
RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE

UNION OF SOUTH AFRICA
UNION SUD-AFRICAINE

H. BRUNE

Subject to a declaration made in accordance with paragraph 1 of article 2 of this Convention, excluding annexes 1 and 2 from its application of the Convention.*

UNION OF SOVIET SOCIALIST REPUBLICS
UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES

UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND
ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD

C. A. BIRTCHNELL

Subject to the reservation in respect of article 26 contained in paragraph 7 (d) of the Final Act of the Conference on Road and Motor Transport and subject to a declaration made in accordance with paragraph 1 of article 2 of this Convention, excluding annexes 1 and 2 from its application of the Convention.**

UNITED STATES OF AMERICA
ÉTATS-UNIS D'AMÉRIQUE

HENRY H. KELLY
HERBERT S. FAIRBANK

URUGUAY
URUGUAY

VENEZUELA
VENEZUELA

YEMEN
YÉMEN

YUGOSLAVIA
YUGOSLAVIE

LJUB. KOMNENOVIC

Traduction du Secrétariat des Nations Unies:

* Sous réserve d'une déclaration faite conformément au paragraphe 1 de l'article 2 de la présente Convention et visant à exclure les annexes 1 et 2 de l'application de la Convention.

** Compte tenu de la réserve sur l'article 26, mentionnée au paragraphe 7 d) de l'Acte final de la Conférence sur les transports routiers et les transports automobiles et sous réserve d'une déclaration faite conformément au paragraphe 1 de l'article 2 de la présente Convention et visant à exclure les annexes 1 et 2 de l'application de la Convention.

ANNEXES

Annex 1

ADDITIONAL PROVISION CONCERNING DEFINITIONS OF MOTOR VEHICLE AND CYCLE

Cycles fitted with an auxiliary internal combustion engine having a maximum cylinder capacity of 50 cm³ (3.05 cu. in.) shall not be considered as motor vehicles, provided that they retain all the normal characteristics of cycles with respect to their structure.

Annexe 1

DISPOSITION ADDITIONNELLE RELATIVE A LA DEFINITION DES AUTOMOBILES ET DES CYCLES

Les cycles pourvus d'un moteur auxiliaire thermique d'une cylindrée maximum de 50 cm³ (3,05 cu. in.) ne sont pas considérés comme des automobiles, à condition qu'ils conservent toutes les caractéristiques normales des cycles quant à leur structure.

Annex 2

PRIORITY OF PASSAGE

1. When any two vehicles are simultaneously approaching a road intersection by roads of which one does not enjoy priority over the other, the vehicle approaching from the left in countries where the direction of traffic is on the right, and from the right in countries where the direction of traffic is on the left, shall yield the right of way to the other vehicle.

2. The right of priority shall not necessarily apply in the case of tramcars and trains on roads.

Annexe 2

PRIORITE

1. Lorsque deux véhicules s'approchent simultanément d'une intersection de routes par des routes dont l'une ne jouit pas de la priorité sur l'autre, le véhicule venant par la gauche dans les pays où le sens de la circulation est à droite, par la droite dans les pays où le sens de la circulation est à gauche, est tenu de céder le passage à l'autre véhicule.

2. La priorité est toutefois réservée à l'égard des tramways et des trains sur route.

Annex 3

REGISTRATION NUMBER OF VEHICLES IN INTERNATIONAL TRAFFIC

1. The registration number of a vehicle shall consist either of figures or of figures and letters. The figures shall be in Arabic numerals as used in United Nations documents and the letters in Latin characters. When other numerals or characters are used, they shall be repeated in the numerals or characters of the types mentioned above.

2. The number shall be legible in normal daylight at a distance of 20 m (65 feet).

3. When the registration number is displayed on a special plate, this plate shall be fixed in a vertical or nearly vertical position and in a plane perpendicular to the longitudinal axis of the vehicle itself. When the number is fixed to or painted on the vehicle itself, this shall be done on a vertical or nearly vertical surface at the back of the vehicle.

4. The rear registration number shall be illuminated as prescribed in annex 6.

Annexe 3

NUMERO D'IMMATRICULATION DES VEHICULES EN CIRCULATION INTERNATIONALE

1. Le numéro d'immatriculation de tout véhicule doit être composé, soit de chiffres, soit de chiffres et de lettres. Les chiffres doivent être des chiffres arabes, tels qu'ils sont en usage dans les documents des Nations Unies; les lettres doivent être en caractères latins. Il est toutefois permis d'employer d'autres chiffres et caractères, mais en pareil cas, les mentions doivent être répétées dans les chiffres et les caractères visés ci-dessus.

2. Le numéro doit être lisible de jour par temps clair à une distance de 20 m (65 pieds).

3. Dans le cas où le numéro d'immatriculation est apposé sur une plaque spéciale, cette plaque doit être fixée dans une position sensiblement verticale et perpendiculairement au plan longitudinal de symétrie du véhicule lui-même. Lorsque le numéro est fixé ou peint sur le véhicule lui-même, il faut que ce soit sur une surface verticale ou sensiblement verticale de la face arrière du véhicule.

4. Le numéro d'immatriculation arrière doit être éclairé ainsi qu'il est prescrit à l'annexe 6.

Annex 4

**DISTINGUISHING SIGN OF VEHICLES IN
INTERNATIONAL TRAFFIC**

1. The distinguishing sign shall be composed of one to three letters in capital Latin characters. The letters shall have a minimum height of 80 mm (3.1 in.) and their strokes a width of 10 mm (0.4 in.). The letters shall be painted in black on a white ground of elliptical form with the major axis horizontal.

2. If the distinguishing sign is composed of three letters, the dimensions of the ellipse shall be at least 240 mm (9.4 in.) in width and 145 mm (5.7 in.) in height. The dimensions may be reduced to 175 mm (6.9 in.) in width and 115 mm (4.5 in.) in height if the sign carries less than three letters.

As regards the distinguishing signs for motorcycles, the dimensions of the ellipse, whether the sign is composed of one, two or three letters, may be reduced to 175 mm (6.9 in.) in width and 115 mm (4.5 in.) in height.

3. The distinctive letters for the different States and territories are as follows:

Australia	AUS
Austria	A
Belgium	B
Belgian Congo	CB
Bulgaria	BG
Chile	RCH
Czechoslovakia	CS
Denmark	DK
France	F
Algeria, Tunis, Morocco, French India	F
Saar	SA
India	IND
Iran	IR
Israel	IL
Italy	I
Lebanon	RL
Luxembourg	L
Netherlands	NL
Norway	N
Philippines	PI
Poland	PL
Sweden	S
Switzerland	CH
Turkey	TR
Union of South Africa	ZA
United Kingdom	GB
Alderney	GBA
Guernsey	GBG
Jersey	GBJ
Aden	ADN
Bahamas	BS
Basutoland	BL

Annexe 4

**SIGNE DISTINCTIF DES VEHICULES EN
CIRCULATION INTERNATIONALE**

1. Le signe distinctif doit être composé d'une à trois lettres en caractères latins majuscules. Les lettres ont au minimum une hauteur de 80 mm (3,1 pouces) et leurs traits une épaisseur d'au moins 10 mm (0,4 pouce). Les lettres sont peintes en noir sur un fond blanc de forme elliptique dont l'axe principal est horizontal.

2. Si le signe distinctif comporte trois lettres, les dimensions de l'ellipse sont au moins de 240 mm (9,4 pouces) de largeur sur 145 mm (5,7 pouces) de hauteur. Ces dimensions peuvent être réduites à 175 mm (6,9 pouces) de largeur et 115 mm (4,5 pouces) de hauteur si le signe comporte moins de trois lettres.

En ce qui concerne les signes distinctifs des motocycles, les dimensions de l'ellipse, que le signe comporte une, deux ou trois lettres, peuvent être réduites à 175 mm (6,9 pouces) de largeur et 115 mm (4,5 pouces) de hauteur.

3. Les lettres distinctives pour les différents Etats et territoires sont les suivantes:

Australie	AUS
Autriche	A
Belgique	B
Congo belge	CB
Bulgarie	BG
Chili	RCH
Tchécoslovaquie	CS
Danemark	DK
France	F
Algérie, Tunisie, Maroc, Indes françaises	F
Sarre	SA
Inde	IND
Iran	IR
Israël	IL
Italie	I
Liban	RL
Luxembourg	L
Pays-Bas	NL
Norvège	N
Philippines	PI
Pologne	PL
Suède	S
Suisse	CH
Turquie	TR
Union Sud-Africaine	ZA
Royaume-Uni	GB
Alderney	GBA
Guernesey	GBG
Jersey	GBJ
Aden	ADN
Bahama	BS
Bassoutoland	BL

Bechuanaland	BP
British Honduras	BH
Cyprus	CY
Gambia	WAG
Gibraltar	GBZ
Gold Coast	WAC
Hong Kong	HK
Jamaica	JA
Johore	JO
Kedah	KD
Kelantan	KL
Kenya	EAK
Labuan	SS
Malacca	SS
Malaya (Negri Sembilan, Pahang, Perak, Selangor)	FM
Malta	GBY
Mauritius	MS
Nigeria	WAN
Northern Rhodesia	NR
Nyasaland	NP
Penang	SS
Perlis	PS
Province Wellesley	SS
Seychelles	SY
Sierra Leone	WAL
Somaliland	SP
Southern Rhodesia	SR
Swaziland	SD
Tanganyika	EAT
Trengganu	TU
Trinidad	TD
Uganda	EAU
Windward Islands	
Grenada	WG
St. Lucia	WL
St. Vincent	WV
Zanzibar	EAZ
United States of America	USA
Yugoslavia	YU

Any State which has not already done so shall on signature or ratification of, or accession to, this Convention, notify the Secretary-General of the distinctive letters selected by that State.

4. When the distinguishing sign is carried on a special plate this plate shall be fixed in a vertical or nearly vertical position and in a plane perpendicular to the longitudinal axis of the vehicle itself. When the sign is fixed to or painted on the vehicle itself, this shall be done on a vertical or nearly vertical surface at the back of the vehicle.

Betchouanaland	BP
Honduras britannique	BH
Chypre	CY
Gambie	WAG
Gibraltar	GBZ
Côte-de-l'Or	WAC
Hong-kong	HK
Jamaïque	JA
Johore	JO
Kedah	KD
Kelantan	KL
Kénya	EAK
Labouan	SS
Malacca	SS
Union malaise (Negri Sembilan, Pahang, Perak, Selangor)	FM
Malte	GBY
Ile Maurice	MS
Nigéria	WAN
Rhodésie du Nord	NR
Nyassaland	NP
Penang	SS
Perlis	PS
Province Wellesley	SS
Les Seychelles	SY
Sierra-Leone	WAL
Somalie anglaise	SP
Rhodésie du Sud	SR
Souaziland	SD
Tanganyika	EAT
Trengganu	TU
Trinité	TD
Ouganda	EAU
Iles du Vent	
Grenade	WG
Sainte-Lucie	WL
Saint-Vincent	WV
Zanzibar	EAZ
Etats-Unis d'Amérique	USA
Yougoslavie	YU

Tout Etat qui ne l'aura pas fait précédemment devra, au moment où il signera ou ratifiera la présente Convention, ou y adhérera, notifier au Secrétaire général les lettres distinctives qu'il aura choisies.

4. Dans le cas où le signe distinctif est apposé sur une plaque spéciale, cette plaque doit être fixée dans une position sensiblement verticale et perpendiculairement au plan longitudinal de symétrie du véhicule. Dans le cas où le signe est apposé ou peint sur le véhicule lui-même, il faut que ce soit sur une surface verticale ou sensiblement verticale de la face arrière du véhicule.

Annex 5

IDENTIFICATION MARKS OF VEHICLES IN INTERNATIONAL TRAFFIC

1. The identification marks shall comprise:
 - (a) In the case of a motor vehicle:
 - (i) The name or the trade mark of the maker of the vehicle,
 - (ii) On the chassis or, in the absence of a chassis, on the body, the maker's identification or serial number,
 - (iii) On the engine, the maker's engine number if such a number is placed thereon by the maker;
 - (b) In the case of a trailer, either the information referred to in (i) and (ii) above or an identification mark issued for the trailer by the competent authority.
2. The marks mentioned above shall be placed in accessible positions and shall be in a form easily legible and not capable of being easily removed or altered.

Annex 6

TECHNICAL CONDITIONS CONCERNING THE EQUIPMENT OF MOTOR VEHICLES AND TRAILERS IN INTERNATIONAL TRAFFIC

I. BRAKING

- (a) *Braking of motor vehicles other than motor cycles with or without side-cars*

Every motor vehicle shall be equipped with brakes capable of controlling the movement of and of stopping the vehicle in an efficient, safe and rapid way under any conditions of loading on any up or down gradient on which the vehicle is operated.

The braking shall be operated by means of two devices so constructed that, in the event of failure of one of the braking devices, the other shall be capable of stopping the vehicle within a reasonable distance.

For the purpose of this annex, one of these braking devices will be called the "service brake" and the other one the "parking brake".

The parking brake shall be capable of being secured, even in the absence of the driver, by direct mechanical action.

Either means of operation shall be capable of applying braking force to wheels symmetrically placed on each side of the longitudinal axis of the vehicle.

The braking surfaces shall always be connected with the wheels of the vehicle in such a way that it is not possible to disconnect them otherwise than momentarily by means of a clutch, gear box or free wheel.

One at least of the braking devices shall be capable of acting on braking surfaces directly attached to the wheels of the vehicle or attached through parts not liable to failure.

Annexe 5

MARQUES D'IDENTIFICATION DES VEHICULES EN CIRCULATION INTERNATIONALE

1. Les marques d'identification comprennent:
 - a) Pour les automobiles:
 - i) Le nom ou la marque du constructeur du véhicule;
 - ii) Sur le châssis ou à défaut de châssis, sur la carrosserie, le numéro de fabrication ou le numéro de série du constructeur;
 - iii) Sur le moteur, le numéro de fabrication du moteur lorsqu'un tel numéro est apposé par le constructeur;
 - b) Pour les remorques, soit les indications mentionnées sous i) et ii), soit une marque d'identification attribuée à la remorque par l'autorité compétente.
2. Les marques mentionnées ci-dessus doivent être placées à des endroits accessibles et facilement lisibles; de plus, elles doivent être telles qu'il soit difficile de les modifier ou de les supprimer.

Annexe 6

CONDITIONS TECHNIQUES RELATIVES A L'EQUIPEMENT DES AUTOMOBILES ET DES REMORQUES EN CIRCULATION INTERNATIONALE

I. FREINAGE

- a) *Freinage des automobiles autres que les motocycles avec ou sans side-car*

Toute automobile doit être munie de freins permettant d'en contrôler le mouvement et de l'arrêter d'une façon sûre, rapide et efficace, quelles que soient les conditions de chargement et la déclivité ascendante ou descendante sur laquelle le véhicule se trouve.

Le freinage doit pouvoir être exercé par deux dispositifs agencés de manière que l'un quelconque d'entre eux soit capable, en cas de défaillance de l'autre, d'arrêter le véhicule sur une distance raisonnable.

Dans le présent texte, l'un de ces dispositifs est dénommé "frein de service", l'autre "frein de secours".

Le frein de secours doit pouvoir rester bloqué, même en l'absence du conducteur, par un dispositif à action purement mécanique.

Les roues freinées par chacun des dispositifs doivent être réparties symétriquement par rapport au plan longitudinal de symétrie.

Les surfaces freinées doivent être constamment en liaison avec les roues, sans possibilité de désaccouplement autre que momentanée notamment au moyen de l'embrayage de la boîte de vitesses ou d'une roue libre.

L'un au moins des dispositifs doit agir sur des surfaces freinées fixées aux roues rigidement ou par l'intermédiaire de pièces non susceptibles de défaillance.

(b) Braking of trailers

Every trailer having a permissible maximum weight exceeding 750 kg (1,650 lbs.) shall be equipped with at least one braking device acting on wheels placed symmetrically on each side of the longitudinal axis of the vehicle and acting on at least half the number of wheels.

The provisions of the preceding paragraph shall be required, however, in respect of trailers if the permissible maximum weight does not exceed 750 kg (1,650 lbs.) but exceeds one-half of the unladen weight of the drawing vehicle.

The braking device of trailers with a permissible maximum weight exceeding 3,500 kg (7,700 lbs.) shall be capable of being operated by applying the service brake from the drawing vehicle. When the permissible maximum weight of the trailer does not exceed 3,500 kg (7,700 lbs.) its braking device may be brought into action merely by the trailer moving upon the drawing vehicle (overrun braking).

The braking device of the trailer shall be capable of preventing the rotation of the wheels when the trailer is uncoupled.

Any trailer equipped with a brake shall be fitted with a device capable of automatically stopping the trailer if it becomes detached whilst in motion. This provision shall not apply to two-wheeled camping trailers or light luggage trailers whose weight exceeds 750 kg (1,650 lbs.) provided that they are equipped in addition to the main attachment with a secondary attachment which may be a chain or a wire rope.

(c) Braking of articulated vehicles and combinations of motor vehicles and trailers

(i) Articulated vehicles

The provisions of paragraph (a) of this part shall apply to every articulated vehicle. A semi-trailer having a permissible maximum weight exceeding 750 kg (1,650 lbs.) shall be equipped with at least one braking device capable of being operated by applying the service brake from the drawing vehicle.

The braking device of the semi-trailer shall, in addition, be capable of preventing the rotation of the wheels when the semi-trailer is uncoupled.

When required by domestic regulations a semi-trailer equipped with a brake shall be fitted with a device capable of stopping automatically the semi-trailer if it becomes detached whilst in motion.

(ii) Combinations of motor vehicles and trailers

Every combination of a motor vehicle and one or more trailers shall be equipped with brakes capable of controlling the movement of and of stopping the combination in an efficient, safe and rapid way under any conditions of loading on any up or down gradient on which it is operated.

(d) Braking of motor cycles with or without sidecars

Every motor cycle shall be equipped with two braking devices which may be operated by hand or foot, capable of controlling the movement of and of stopping the motor cycle in an efficient, safe and rapid way.

II. LIGHTING

(a) Every motor vehicle other than a motor cycle with or without sidecar and capable of exceeding 20 km (12 miles) per hour on the level shall be equipped with at least two white or yellow driving lights, fitted in front, capable of adequately illuminating the road for a distance of 100 m (325 feet) in front of the vehicle at night time in clear weather.

b) Freinage des remorques

Touté remorque dont le poids maximum autorisé dépasse 750 kg (1.650 livres) doit être munie d'au moins un dispositif de freinage agissant sur des roues réparties symétriquement par rapport au plan longitudinal de symétrie du véhicule et sur la moitié au moins du nombre de roues.

Les dispositions du précédent alinéa sont cependant applicables aux remorques si leur poids maximum autorisé ne dépasse pas 750 kg (1.650 livres), mais est supérieur à la moitié du poids à vide du véhicule tracteur.

Le dispositif de freinage des remorques dont le poids maximum autorisé dépasse 3.500 kg (7.700 livres) doit pouvoir être actionné par la commande du frein de service du véhicule tracteur; lorsque le poids maximum autorisé de la remorque n'exécède pas 3.500 kg (7.700 livres), son dispositif de freinage peut être actionné par le rapprochement de la remorque et du véhicule tracteur (freinage par inertie).

Le dispositif de freinage doit permettre d'empêcher la rotation des roues de la remorque désaccouplée.

Toute remorque munie de freins doit être équipée d'un dispositif assurant automatiquement l'arrêt en cas de rupture de l'attelage. Cette disposition n'est applicable ni aux remorques de camping à deux roues ni aux remorques légères à bagages dont le poids est supérieur à 750 kg (1.650 livres) à condition que ces remorques soient munies, en plus de l'attache principale, d'une attache secondaire qui peut être constituée par une chaîne ou un câble.

c) Freinage des véhicules articulés et des ensembles

i) Véhicules articulés

Les dispositions du paragraphe a) ci-dessus sont applicables à tout véhicule articulé. La semi-remorque doit être pourvue d'au moins un dispositif de freinage actionné par commande du frein de service du véhicule tracteur, lorsque son poids maximum autorisé excède 750 kg (1.650 livres).

Le dispositif de freinage de la semi-remorque doit en outre permettre d'empêcher la rotation des roues lorsqu'elle est désaccouplée.

La réglementation nationale pourra prescrire que toute semi-remorque munie de freins soit équipée d'un dispositif de freinage assurant automatiquement l'arrêt en cas de rupture de l'attelage.

ii) Ensembles

Tout ensemble composé d'une automobile et d'une ou plusieurs remorques doit être muni de freins permettant d'en contrôler le mouvement et de l'arrêter d'une façon sûre, rapide et efficace, quelles que soient les conditions de chargement et la déclivité ascendante ou descendante sur laquelle il se trouve.

d) Freinage des motocycles avec ou sans side-car

Tout motocycle doit être muni de deux dispositifs de freinage commandés à la main ou au pied, et permettant d'en contrôler le mouvement et de l'arrêter d'une façon sûre, rapide et efficace.

II. ECLAIRAGE

a) Toute automobile, autre qu'un motocycle, avec ou sans side-car, dont la vitesse en palier peut dépasser 20 km (12 miles) par heure doit être munie d'au moins deux feux-route blancs ou jaunes, placés à l'avant du véhicule, capables d'éclairer efficacement la route la nuit par temps clair sur une distance minimum de 100 m (325 pieds) en avant du véhicule.

(b) Every motor vehicle other than a motor cycle with or without sidecar and capable of exceeding 20 km (12 miles) per hour on the level shall be equipped with two white or yellow passing lights fitted at the front of the vehicle and capable when necessary of adequately illuminating the road at night in clear weather in front of the vehicle for a distance of 30 m (100 feet) without causing glare or dazzle to other road users whatever the direction of the traffic may be.

Passing lights shall be used instead of driving lights in all cases when the use of lights causing no dazzle or glare is necessary or compulsory.

(c) Every motor cycle with or without sidecar shall have at least one driving light and one passing light conforming to the provisions of (a) and (b) of this part. However, motor cycles with an engine of a maximum cylinder capacity of 50 cm³ (3.05 cu. in.) may be excluded from this obligation.

(d) Every motor vehicle other than a motor cycle without sidecar shall be equipped with two white position (side) lights at the front. These lights shall be clearly visible at night time in clear weather at a distance of 150 m (500 feet) from the front of the vehicle without causing any glare or dazzle to other road users.

The part of the illuminating surface of these lights furthest from the longitudinal axis of the vehicle shall be as near as possible to and in no case further than 400 mm (16 in.) from the extreme outer edges of the vehicle.

Position (side) lights shall be shown at night time in all cases when the use of such lights is compulsory and at the same time as the passing lights if no part of the illuminating surface of the lamps of the passing lights is within 400 mm (16 in.) of the extreme outer edges of the vehicle.

(e) Every motor vehicle and every trailer at the end of a combination of vehicles shall be equipped at the rear with at least one red light visible at night time in clear weather at a distance of 150 m (500 feet) from the rear of the vehicle.

(f) The registration number displayed at the rear of a motor vehicle or a trailer shall be capable of illumination at night time in such a manner that it can be read in clear weather at a distance of 20 m (65 feet) from the rear.

(g) The red rear light or lights and the light for the rear registration number shall be shown at the same time as any of the following: position (side) lights, passing lights or driving lights.

(h) Every motor vehicle other than a motor cycle without sidecar shall be equipped with two red reflex reflectors preferably of other than triangular form, fitted symmetrically at the rear and on opposite sides of the vehicle. The outer edges of each of these reflectors must be as near as possible to and in no case further than 400 mm (16 in.) from the outer edges of the vehicle. These reflectors may be incorporated in the rear red lamps if these lamps comply with the above requirements. These reflectors shall be visible at night time in clear weather from a distance of at least 100 m (325 feet) when illuminated by means of two driving lights.

b) Toute automobile, autre qu'un motocycle, avec ou sans side-car, dont la vitesse en palier peut dépasser 20 km (12 miles) par heure doit être munie de deux feux-croisement blancs ou jaunes, placés à l'avant du véhicule, capables, en cas de besoin, d'éclairer efficacement la route la nuit par temps clair sur une distance minimum de 30 m (100 pieds) en avant du véhicule sans éblouir les autres usagers de la route, quel que soit le sens de la circulation.

Les feux-croisement doivent être employés à l'exclusion des feux-route dans toute circonstance où il est nécessaire ou obligatoire de ne pas éblouir les autres usagers de la route.

c) Tout motocycle, avec ou sans side-car, doit être muni d'au moins un feu route et d'un feu-croisement, conformes aux stipulations des alinéas a) et b) ci-dessus. Toutefois, les motocycles pourvus d'un moteur d'une cylindrée maximum de 50 cm³ (3.05 cu. in.) peuvent être dispensés de cette obligation.

d) Toute automobile, autre qu'un motocycle sans side-car, doit être munie à l'avant de deux feux-position blancs. Ces feux doivent être visibles de nuit par temps clair à une distance de 150 m (500 pieds) de l'avant du véhicule sans être éblouissants pour les autres usagers.

Le point de la plage éclairante le plus éloigné du plan longitudinal de symétrie du véhicule doit se trouver le plus près possible et en tout cas à moins de 400 mm (16 pouces) de l'extrémité de la largeur hors-tout du véhicule.

Les feux de position doivent être allumés, la nuit, dans tous les cas où l'emploi de ces feux est obligatoire et en même temps que les feux-croisement, si aucun point de la plage éclairante du projecteur de croisement ne se trouve à moins de 400 mm (16 pouces) de l'extrémité de la largeur hors-tout du véhicule.

e) Toute automobile ou toute remorque placée à l'arrière d'un ensemble de véhicules doit être munie à l'arrière d'au moins un feu rouge visible la nuit par temps clair, à une distance de 150 m (500 pieds) de l'arrière du véhicule.

f) Le numéro d'immatriculation arrière de toute automobile ou remorque doit pouvoir être éclairé la nuit de manière à être lisible par temps clair à une distance minimum de 20 m (65 pieds) de l'arrière du véhicule.

g) Le feu ou les feux rouges arrière et le feu du numéro d'immatriculation arrière doivent s'allumer en même temps que l'un quelconque des feux-position, feux-croisement ou feux-route.

h) Toute automobile, autre qu'un motocycle sans side-car, doit être munie de deux catadioptrés rouges, de préférence de forme non triangulaire, placés à l'arrière du véhicule, symétriquement de chaque côté. Le bord extérieur de chacun de ces catadioptrés doit se trouver le plus près possible et en tout cas à moins de 400 mm (16 pouces) de l'extrémité de la largeur hors-tout du véhicule. Les catadioptrés peuvent être incorporés aux lanternes rouges arrière si ces dernières satisfont à la condition ci-dessus. Ces catadioptrés devront être visibles la nuit par temps clair à une distance d'au moins 100 m (325 pieds) lorsqu'ils sont éclairés par deux feux-route.

(i) Every motor cycle without sidecar shall be equipped with a red reflex reflector preferably of other than triangular form, fitted at the rear of the vehicle, either incorporated in, or separate from, the rear red lamp and shall comply with the conditions of visibility mentioned under paragraph (h) of this part.

(j) Every trailer and every articulated vehicle shall be equipped with two red reflex reflectors, preferably triangular in shape, fitted symmetrically at the rear and on opposite sides of the vehicle. These reflectors shall be visible at night time in clear weather from a distance of at least 100 m (325 feet) when illuminated by means of two driving lights.

When the reflectors are triangular in shape, the triangle shall be equilateral, with sides of at least 150 mm (6 in.) and shall be upright in position. The outer corner of each of these reflectors shall be as near as possible to and in no case further than 400 mm (16 in.) from the extreme outer edges of the vehicle.

(k) With the exception of motor cycles, every motor vehicle and every trailer at the end of a combination of vehicles shall be equipped with at least one stop light at the rear showing a red or amber light. This light shall be actuated upon application of the service brake of the motor vehicle. If the stop light is red in colour and is either incorporated in, or associated with, the rear red light, its intensity shall be greater than that of the rear red light. The stop light shall not be required on trailers and semi-trailers when their dimensions are such that the stop light of the drawing vehicle remains visible from the rear.

(l) When a motor vehicle is equipped with direction indicators, such indicators shall be one of the following:

- (i) A moveable arm protruding beyond each side of the vehicle and illuminated by a steady amber light when the arm is in the horizontal position;
- (ii) A constantly blinking or flashing amber light affixed to each side of the vehicle;
- (iii) A constantly blinking or flashing light placed at each side of the front and rear of the vehicle. The colour of such lights shall be white or orange towards the front and red or orange towards the rear.

(m) No lights, with the exception of direction indicators, shall be flashing or blinking lights.

(n) If a vehicle is equipped with several lights of the same kind, they shall be of the same colour and, except in the case of motor cycles with sidecars, two of these lights shall be placed symmetrically to the longitudinal axis of the vehicle.

(o) Several lights may be incorporated in the same lighting device provided each of these lights complies with the appropriate provisions of this part.

III. OTHER CONDITIONS

(a) *Steering apparatus*

Every motor vehicle shall be equipped with a strong steering apparatus which will allow the vehicle to be turned easily, quickly and with certainty.

i) Tout motocycle sans side-car doit être muni d'un catadioptré rouge, de préférence de forme non triangulaire, placé à l'arrière du véhicule, incorporé ou non à la lanterne rouge arrière et satisfaisant à la condition de visibilité fixée à l'alinéa h) ci-dessus.

j) Toute remorque ou tout véhicule articulé doit être muni de deux catadioptrés rouges de préférence de forme triangulaire, placés à l'arrière du véhicule, symétriquement, de chaque côté. Ces catadioptrés doivent être visibles la nuit par temps clair à une distance de 100 m (325 pieds) au moins, lorsqu'ils sont éclairés par deux feux-route.

Lorsque les catadioptrés sont de forme triangulaire, le triangle sera un triangle équilatéral de 150 mm (6 pouces) de côté au moins, dont un sommet sera dirigé, vers le haut. L'extrémité extérieure du côté horizontal du triangle doit être le plus près possible et en tout cas à moins de 400 mm (16 pouces) de l'extrémité de la largeur hors-tout du véhicule.

k) Toute automobile, autre qu'un motocycle, ou toute remorque placée à l'arrière d'un ensemble de véhicules, doit être munie à l'arrière d'au moins un feu-stop de couleur rouge ou orange. Ce feu doit s'allumer lors de l'entrée en action du frein de service de l'automobile. Si le feu-stop est de couleur rouge, son intensité lumineuse doit être supérieure à celle du feu rouge arrière lorsqu'il est groupé avec celui-ci ou lui est incorporé. Le feu-stop n'est pas exigé sur les remorques et les semi-remorques lorsque leurs dimensions sont telles que le feu-stop du véhicule tracteur reste visible de l'arrière.

l) Lorsqu'une automobile est munie d'indicateurs de direction, ceux-ci doivent appartenir à l'un des types suivants:

- i) Bras mobile dépassant le gabarit du véhicule de part et d'autre et comportant un feu orange permanent lorsque le bras est en position horizontale;
- ii) A position fixe et à feu clignotant orange, placé de part et d'autre du véhicule sur les parois latérales;
- iii) A position fixe et à feu clignotant, placé de part et d'autre, aux extrémités avant et arrière du véhicule, blanc ou orange vers l'avant, rouge ou orange vers l'arrière.

m) Aucun feu ne doit être clignotant à l'exception des indicateurs de direction.

n) Si un véhicule a plusieurs feux de même nature, ils doivent être de même couleur, et, excepté pour les motocycles avec side-car, deux de ces feux doivent être placés symétriquement par rapport au plan longitudinal de symétrie;

o) Plusieurs feux peuvent être incorporés dans un même dispositif d'éclairage à condition que chacun de ces feux réponde aux dispositions ci-dessus qui lui sont applicables.

III. AUTRES DISPOSITIONS

a) *Appareil de direction*

Toute automobile doit être munie d'un appareil de direction robuste qui permette de tourner facilement, rapidement et sûrement.

(b) *Driving mirror*

Every motor vehicle shall be equipped with at least one driving mirror of adequate dimensions so placed as to enable the driver to view from his seat the road to the rear of the vehicle. However, this provision shall not be compulsory for motor cycles with or without sidecar.

(c) *Warning devices*

Every motor vehicle shall be equipped with at least one audible warning device of sufficient strength which shall not be a bell, gong, siren or other strident toned device.

(d) *Windscreen wiper*

Every motor vehicle fitted with a windscreen shall have at least one efficient windscreen wiper functioning without requiring constant control by the driver. However, this provision shall not be compulsory for motor cycles with or without sidecars.

(e) *Windscreens*

Windscreens shall be made of a stable substance, transparent and not likely to produce sharp splinters if broken. The objects seen through this substance shall not appear distorted.

(f) *Reversing device*

Every motor vehicle shall be equipped with a reversing device controlled from the driver's seat if the weight of the motor vehicle when empty exceeds 400 kg (900 lbs.).

(g) *Exhaust silencer*

Every motor vehicle shall have an exhaust silencer in constant operation to prevent excessive or unusual noise, the working of which cannot be interrupted by the driver while on the road.

(h) *Tires*

The wheels of motor vehicles and their trailers shall be fitted with pneumatic tires, or with some other tires of equivalent elasticity.

(i) *Device to prevent a vehicle from running down a gradient*

When travelling in a mountainous region of a country where it is required by domestic regulations, any motor vehicle of which the permissible maximum weight exceeds 3,500 kg (7,700 lbs.) shall carry a device, such as a scotch or chock, which can prevent the vehicle from running backwards or forwards.

(j) *General provisions*

(i) In so far as possible the machinery or accessory equipment of any motor vehicle shall not entail a risk of fire or explosion, nor cause the emission of noxious gases or offensive odours or produce disturbing noises, nor be a source of danger in case of collision.

(ii) Every motor vehicle shall be so constructed that the driver shall be able to see ahead, to the right and to the left, clearly enough to enable him to drive safely.

(iii) The provisions relating to braking and lighting shall not apply to invalid carriages which comply with the domestic regulations in the country of registration as regards brakes, lights and reflectors. For the purpose of this paragraph "invalid carriage" shall mean a motor vehicle whose unladen weight does not exceed 300 kg (700 lbs.), whose speed does not exceed 30 km (19 miles) per hour, and which is specially designed and constructed (and not merely adapted) for the use of a person suffering from some physical defect or disability and is normally used by such person.

b) *Miroir rétroviseur*

Toute automobile doit être munie au moins d'un miroir rétroviseur de dimensions suffisantes, disposé de façon à permettre au conducteur de surveiller de son siège la route vers l'arrière du véhicule. Toutefois, cette disposition n'est pas obligatoire pour les motocycles avec ou sans side-car.

c) *Avertisseur sonore*

Toute automobile doit être munie d'au moins un appareil avertisseur sonore d'une puissance suffisante, à l'exclusion des timbres, gongs, cloches, ainsi que des sirènes et autres appareils à son strident.

d) *Essuie-glace*

Toute automobile pourvue d'un pare-brise doit être munie d'au moins un essuie-glace efficace dont le fonctionnement ne requiert pas l'intervention constante du conducteur. Toutefois, cet accessoire n'est pas obligatoire pour les motocycles avec ou sans side-car.

e) *Pare-brise*

Les pare-brise au moins doivent être en un produit inaltérable, parfaitement transparent, et non susceptible de produire des éclats coupants en cas de bris. Les objets vus par transparence ne doivent pas apparaître déformés.

f) *Dispositif de marche en arrière*

Toute automobile doit être munie d'un dispositif de marche en arrière manœuvrable du siège du conducteur lorsque le poids à vide de l'automobile excède 400 kg (900 livres).

g) *Dispositif d'échappement silencieux*

Afin d'éviter tout bruit excessif ou anormal, toute automobile doit être munie d'un dispositif d'échappement silencieux, en usage constant et tel que le conducteur n'en puisse pas interrompre le fonctionnement en cours de route.

h) *Bandages*

Les roues des automobiles et de leurs remorques doivent être munies de bandages pneumatiques ou de tout autre système équivalent au point de vue de l'élasticité.

i) *Dispositif empêchant la dérive d'un véhicule sur une pente*

Toute automobile dont le poids maximum autorisé excède 3,500 kg (7,700 livres) doit, lorsqu'elle circule dans une région montagneuse d'un pays où la réglementation nationale l'exige, être pourvue d'un dispositif tel qu'une cale, pouvant empêcher la dérive en avant ou en arrière.

j) *Dispositions générales*

(i) Dans toute la mesure du possible, les organes mécaniques et les appareils accessoires de l'automobile ne doivent, ni prêter à risques d'incendie ou d'explosion, ni donner lieu à émission de gaz nocifs, d'odeurs ou de bruits incommodes, ni présenter un danger en cas de collision.

(ii) Toute automobile doit être construite de telle manière que le champ de visibilité du conducteur, vers l'avant, vers la droite et vers la gauche, soit suffisant pour que celui-ci puisse conduire avec sûreté.

(iii) Les dispositions sur le freinage et l'éclairage ne s'appliquent pas aux voitures d'infirme qui sont équipées, en matière de freinage et d'éclairage, conformément à la réglementation du pays d'immatriculation. Pour l'application du présent alinéa, le terme "voiture d'infirme" désigne un véhicule automobile dont le poids à vide ne dépasse pas 300 kg (700 livres) et dont la vitesse ne dépasse pas 30 km (19 miles) à l'heure, spécialement conçu et construit (et non pas simplement adapté) à l'usage d'une personne atteinte d'une infirmité ou incapacité physique, et qui est normalement utilisé par une telle personne.

IV. COMBINATION OF VEHICLES

(a) A "combination of vehicles" may be composed of a drawing vehicle and one or two trailers. An articulated vehicle may draw a trailer, but if such articulated vehicle is used for the carriage of passengers, the trailer shall have not more than one axle and shall not carry passengers.

(b) Any Contracting State may, however, indicate that it will only permit that one trailer be drawn by a vehicle and that it will not permit an articulated vehicle to draw a trailer. It may also indicate that it will not permit articulated vehicles for the transport of passengers.

V. TRANSITIONAL PROVISIONS

The provisions of parts I, II and paragraph (e) of part III of this annex shall apply to any motor vehicle first registered at any time subsequent to a date two years after the entry into force of this Convention, and to any trailer drawn thereby. The said provisions shall apply five years after the entry into force of this Convention to any motor vehicle first registered at any time previous to a date two years after the entry into force of this Convention, and to any trailer.

In the meantime the following provisions shall apply:

(a) Every motor vehicle shall be equipped with either two systems of brakes, independent of each other, or one system of brakes with two independent means of operation, of which one means of operation will function, even if the other fails to function, provided that in all cases the system used is really effective and rapid in action.

(b) Every motor vehicle travelling alone shall, during the night and from sunset, be fitted in front with at least two white lights placed one on the right and the other on the left, and, at the back, with a red light.

For motor cycles unaccompanied by a side-car, the number of lights in front may be reduced to one.

(c) Every motor vehicle shall also be equipped with one or more devices capable of effectively illuminating the road for a sufficient distance ahead unless the two white lights prescribed above already fulfil this condition.

If the vehicle is capable of proceeding at a speed greater than 30 km (19 miles) an hour this distance shall not be less than 100 m (325 feet).

(d) Lamps which may produce a dazzling effect shall be provided with means for eliminating the dazzling effect when other users of the road are met, or on any occasion when such elimination would be useful. The elimination of the dazzling effect shall, however, leave sufficient light to illuminate the road clearly for at least 25 m (80 feet).

(e) Motor vehicles drawing trailers shall be subject to the same regulations as separate motor vehicles in so far as forward lighting is concerned; the rear red light shall be carried on the back of the trailer.

IV. ENSEMBLES DE VÉHICULES

a) Un "ensemble de véhicules couplés" peut se composer d'un véhicule tracteur et d'une ou deux remorques. Un véhicule articulé peut être suivi d'une remorque, mais si ce véhicule articulé est affecté au transport de personnes, la remorque ne peut comporter plus d'un essieu et ne pourra être affectée au transport de personnes.

b) Tout Etat contractant pourra toutefois indiquer qu'il n'admettra qu'une seule remorque derrière un véhicule tracteur et qu'il n'en admettra pas derrière un véhicule articulé. Il pourra également indiquer qu'il n'admettra pas les véhicules articulés affectés au transport de personnes.

V. DISPOSITIONS TRANSITOIRES

Les dispositions des parties I et II, et du paragraphe e) de la partie III seront applicables, à l'expiration d'un délai de deux ans à dater de la mise en vigueur de la présente Convention, aux automobiles mises en circulation pour la première fois après cette date, et à leurs remorques. Ce délai est porté à cinq ans pour les automobiles dont la première mise en circulation est antérieure à la date d'expiration du délai de deux ans susvisé, ainsi que pour les remorques.

Pendant ces délais, les dispositions suivantes seront applicables:

a) Toute automobile doit être pourvue, soit de deux systèmes de freinage indépendants l'un de l'autre, soit d'un système actionné par deux commandes indépendantes l'une de l'autre et dont l'une des parties peut agir même si l'autre vient à être en défaut, en tout cas l'un et l'autre système suffisamment efficaces et à action rapide.

b) Toute automobile circulant isolément doit, pendant la nuit et dès la tombée du jour, être munie à l'avant d'au moins deux feux blancs, placés l'un à droite, l'autre à gauche, et à l'arrière d'un feu rouge.

Toutefois, pour les motocycles à deux roues, non accompagnés d'un side-car, le nombre de feux à l'avant peut être réduit à un.

c) Toute automobile doit également être pourvue d'un ou plusieurs dispositifs permettant d'éclairer efficacement la route à l'avant sur une distance suffisante, à moins que les feux blancs ci-dessus prescrits ne remplissent cette condition.

Si le véhicule est susceptible de marcher à une vitesse supérieure à 30 km (19 miles) à l'heure, ladite distance ne doit pas être inférieure à 100 m (325 pieds).

d) Les appareils d'éclairage susceptibles de produire un éblouissement doivent être établis de manière à permettre la suppression de l'éblouissement à la rencontre des autres usagers de la route ou dans toute circonstance où cette suppression serait utile. La suppression de l'éblouissement doit toutefois laisser subsister une puissance lumineuse suffisante pour éclairer efficacement la chaussée jusqu'à une distance d'au moins 25 m (80 pieds).

e) Les automobiles suivies d'une remorque sont assujetties aux mêmes règles que les automobiles isolées en ce qui touche l'éclairage vers l'avant; le feu rouge d'arrière est reporté à l'arrière de la remorque.

Provisions

Annex 7

DIMENSIONS AND WEIGHTS OF VEHICLES IN INTERNATIONAL TRAFFIC

1. This annex applies to highways designated in accordance with article 23.

2. On these roads the permissible maximum dimensions and weights, unladen or with load, provided that no vehicle shall carry a maximum load in excess of that declared permissible by the competent authority of the country in which it is registered, shall be as follows:

	<i>Metres</i>	<i>Feet</i>
(a) Over-all width	2.50	8.20
(b) Over-all height	3.80	12.50
(c) Over-all length:		
Goods vehicles with two axles	10.00	33.00
Passenger vehicles with two axles	11.00	36.00
Vehicles with three or more axles	11.00	36.00
Articulated vehicles	14.00	46.00
Combination of vehicles with one trailer ¹	18.00	59.00
Combination of vehicles with two trailers ¹	22.00	72.00
(d) Permissible maximum weight:	<i>Metric tons</i>	<i>Lbs.</i>
(i) Per most heavily loaded axle ²	8.00	17,600
(ii) Per most heavily loaded tandem axle group (the two axles of the group being at least 40 inches (1.00 metre) and less than 7 feet (2.00 metres apart)	14.50	32,000

¹The provisions of part IV of annex 6 concerning combinations of vehicles shall also apply to the combinations of vehicles mentioned in this annex.

²An axle weight shall be defined as the total weight transmitted to the road by all wheels the centres of which can be included between two parallel transverse vertical planes 1.00 m (40 inches) apart extending across the full width of the vehicle.

Dispositions

Annexe 7

DIMENSIONS ET POIDS DES VEHICULES EN CIRCULATION INTERNATIONALE

1. La présente annexe s'applique aux routes désignées dans les conditions prévues à l'article 23.

2. Sur ces routes, les dimensions et poids maxima autorisés, à vide ou en charge, sous réserve qu'aucun véhicule ne devra transporter une charge dépassant la charge maximum déclarée admissible par l'autorité compétente du pays d'immatriculation, seront les suivants:

	<i>Mètres</i>	<i>Pieds</i>
a) Largeur totale	2,50	8,20
b) Hauteur totale	3,80	12,50
c) Longueur totale:		
Camions à deux essieux	10,00	33,00
Véhicules de transport de voyageurs à deux essieux	11,00	36,00
Véhicules à trois essieux ou plus	11,00	36,00
Véhicules articulés	14,00	46,00
Ensembles de véhicules couplés ne comportant qu'une remorque ¹	18,00	59,00
Ensembles de véhicules couplés comportant deux remorques ¹	22,00	72,00
d) Poids maximum autorisé:	<i>Tonnes</i>	<i>Livres</i>
	<i>métriques</i>	
i) Sur l'essieu le plus chargé ²	8,00	17.600
ii) Sur le double essieu le plus chargé la distance des deux axes de ce groupe étant égale ou supérieure à 1,00 mètre (40 pouces) et inférieure à 2,00 mètres (7 pieds)	14,50	32.000

¹ Les dispositions de la partie IV de l'annexe 6 concernant les ensembles de véhicules sont aussi applicables aux ensembles de véhicules faisant l'objet de la présente annexe.

² La charge par essieu sera définie comme étant la charge totale transmise à la route par toutes les roues dont le centre peut être compris entre deux plans transversaux verticaux parallèles distants de 1,00 m (40 pouces) s'étendant sur toute la largeur du véhicule.

(iii) Per vehicle, articulated vehicle or other combination:

<i>Distance, in metres, between the extreme axles of a vehicle, articulated vehicle or other combination</i>	<i>Permissible maximum weight, in metric tons, of a vehicle, articulated vehicle or other combination</i>	<i>Distance, in feet, between the extreme axles of a vehicle, articulated vehicle or other combination</i>	<i>Permissible maximum weight in lbs., of a vehicle, articulated vehicle or other combination</i>
From 1 to less than 2	14.50	From 3 to less than 7	32,000
" 2 " 3	15.00	" 7 " 8	32,480
" 3 " 4	16.25	" 8 " 9	33,320
" 4 " 5	17.50	" 9 " 10	34,160
" 5 " 6	18.75	" 10 " 11	35,000
" 6 " 7	20.00	" 11 " 12	35,840
" 7 " 8	21.25	" 12 " 13	36,680
" 8 " 9	22.50	" 13 " 14	37,520
" 9 " 10	23.75	" 14 " 15	38,360
" 10 " 11	25.00	" 15 " 16	39,200
" 11 " 12	26.25	" 16 " 17	40,040
" 12 " 13	27.50	" 17 " 18	40,880
" 13 " 14	28.75	" 18 " 19	41,720
" 14 " 15	30.00	" 19 " 20	42,560
" 15 " 16	31.25	" 20 " 21	43,400
" 16 " 17	32.50	" 21 " 22	44,240
" 17 " 18	33.75	" 22 " 23	45,080
" 18 " 19	35.00	" 23 " 24	45,920
" 19 " 20	36.25	" 24 " 25	46,760
		" 25 " 26	47,600
		" 26 " 27	48,440
		" 27 " 28	49,280
		" 28 " 29	50,120
		" 29 " 30	50,960
		" 30 " 31	51,800
		" 31 " 32	52,640
		" 32 " 33	53,480
		" 33 " 34	54,320
		" 34 " 35	55,160
		" 35 " 36	56,000
		" 36 " 37	56,840
		" 37 " 38	57,680
		" 38 " 39	58,520
		" 39 " 40	59,360
		" 40 " 41	60,200
		" 41 " 42	61,040
		" 42 " 43	61,880
		" 43 " 44	62,720
		" 44 " 45	63,560
		" 45 " 46	64,400
		" 46 " 47	65,240
		" 47 " 48	66,080
		" 48 " 49	66,920
		" 49 " 50	67,760
		" 50 " 51	68,600
		" 51 " 52	69,440
		" 52 " 53	70,280
		" 53 " 54	71,120
		" 54 " 55	71,960
		" 55 " 56	72,800
		" 56 " 57	73,640
		" 57 " 58	74,480
		" 58 " 59	75,320
		" 59 " 60	76,160
		" 60 " 61	77,000
		" 61 " 62	77,840
		" 62 " 63	78,680
		" 63 " 64	79,520
		" 64 " 65	80,360

iii) D'un véhicule, d'un véhicule articulé ou autre ensemble:

<i>Distance, en mètres, entre les deux essieux extrêmes d'un véhicule isolé, d'un véhicule articulé ou de tout autre ensemble</i>	<i>Poids maximum autorisé en tonnes métriques, d'un véhicule isolé, d'un véhicule articulé ou de tout autre ensemble</i>	<i>Distance, en pieds, entre les deux essieux extrêmes d'un véhicule isolé, d'un véhicule articulé ou de tout autre ensemble</i>	<i>Poids maximum autorisé en livres, d'un véhicule isolé, d'un véhicule articulé ou de tout autre ensemble</i>
1 inclus à 2 exclus	14,50	3 inclus à 7 exclus	32.000
2 " 3 "	15,00	7 " 8 "	32.480
3 " 4 "	16,25	8 " 9 "	33.320
4 " 5 "	17,50	9 " 10 "	34.160
5 " 6 "	18,75	10 " 11 "	35.000
6 " 7 "	20,00	11 " 12 "	35.840
7 " 8 "	21,25	12 " 13 "	36.680
8 " 9 "	22,50	13 " 14 "	37.520
9 " 10 "	23,75	14 " 15 "	38.360
10 " 11 "	25,00	15 " 16 "	39.200
11 " 12 "	26,25	16 " 17 "	40.040
12 " 13 "	27,50	17 " 18 "	40.880
13 " 14 "	28,75	18 " 19 "	41.720
14 " 15 "	30,00	19 " 20 "	42.560
15 " 16 "	31,25	20 " 21 "	43.400
16 " 17 "	32,50	21 " 22 "	44.240
17 " 18 "	33,75	22 " 23 "	45.080
18 " 19 "	35,00	23 " 24 "	45.920
19 " 20 "	36,25	24 " 25 "	46.760
		25 " 26 "	47.600
		26 " 27 "	48.440
		27 " 28 "	49.280
		28 " 29 "	50.120
		29 " 30 "	50.960
		30 " 31 "	51.800
		31 " 32 "	52.640
		32 " 33 "	53.480
		33 " 34 "	54.320
		34 " 35 "	55.160
		35 " 36 "	56.000
		36 " 37 "	56.840
		37 " 38 "	57.680
		38 " 39 "	58.520
		39 " 40 "	59.360
		40 " 41 "	60.200
		41 " 42 "	61.040
		42 " 43 "	61.880
		43 " 44 "	62.720
		44 " 45 "	63.560
		45 " 46 "	64.400
		46 " 47 "	65.240
		47 " 48 "	66.080
		48 " 49 "	66.920
		49 " 50 "	67.760
		50 " 51 "	68.600
		51 " 52 "	69.440
		52 " 53 "	70.280
		53 " 54 "	71.120
		54 " 55 "	71.960
		55 " 56 "	72.800
		56 " 57 "	73.640
		57 " 58 "	74.480
		58 " 59 "	75.320
		59 " 60 "	76.160
		60 " 61 "	77.000
		61 " 62 "	77.840
		62 " 63 "	78.680
		63 " 64 "	79.520
		64 " 65 "	80.360

(iv) If in respect of any vehicle admitted to international traffic the permissible maximum weight under the part expressed in metric units of the table set out in subparagraph (iii) differs from the permissible maximum weight under the part expressed in feet and pounds, the higher of the two figures shall be adopted.

3. Contracting States may conclude regional agreements increasing the permissible maximum weights beyond those in the list. It is suggested, however, that the permissible maximum weight per most heavily loaded axle should not exceed 13 metric tons (28,660 lbs.).

4. When any Contracting State designates roads to which this annex shall apply, it shall indicate the maximum dimensions or weights provisionally permissible for traffic on such roads:

(a) Where they have ferries, tunnels or bridges which would restrict the passage of vehicles of the dimensions and weights permitted in this annex;

(b) Where their character or condition calls for the restriction of the circulation of such vehicles on them.

5. Special traffic authorizations for vehicles or combinations of vehicles exceeding the maximum dimensions or weights given herein may be issued by any Contracting State or subdivision thereof.

6. Any Contracting State or subdivision thereof may limit or prohibit the operation of motor vehicles upon any designated road to which this annex shall apply or impose restrictions as to the weight of vehicles to be operated upon any such road for a limited period, whenever any such road by reason of deterioration, heavy rain, snow, thawing or other unfavourable climatic conditions would be seriously damaged by vehicles of the weights normally permitted.

iv) S'il existe une différence entre les poids maxima autorisés des véhicules en circulation internationale suivant qu'ils sont exprimés, dans le tableau du sous-paragraphe iii) en unités métriques ou en pieds et livres, il y aura lieu d'adopter les chiffres de la partie du tableau permettant d'autoriser le poids maximum le plus élevé.

3. Les Etats contractants pourront conclure des accords régionaux fixant des poids maxima autorisés à des chiffres plus élevés que ceux de la liste. Il est recommandé cependant que le poids maximum autorisé sur l'essieu le plus chargé ne dépasse pas 13 tonnes métriques (28.660 livres).

4. Lorsqu'il désignera les routes auxquelles s'applique la présente annexe, tout Etat contractant fera connaître les dimensions ou poids maxima admis provisoirement pour la circulation sur lesdites routes:

a) Lorsque celles-ci comporteront, soit des bacs, soit des tunnels, soit des ponts ne permettant pas le passage des véhicules ayant les dimensions et poids autorisés par la présente annexe;

b) Lorsque les conditions d'aménagement de ces routes sont insuffisantes pour permettre ledit passage.

5. Des autorisations spéciales de circulation pour les véhicules ou les ensembles de véhicules couplés dépassant les dimensions ou poids maxima ci-dessus fixés pourront être accordées par tout Etat contractant ou toute subdivision de cet Etat.

6. Tout Etat contractant ou subdivision de cet Etat pourra limiter ou interdire la circulation des véhicules automobiles sur une route désignée pour l'application de la présente annexe, ou imposer des restrictions quant au poids des véhicules circulant sur une telle route, pendant une période limitée, lorsqu'en raison de sa détérioration, de grande pluie, de neige, de dégel ou d'autres conditions atmosphériques défavorables, ladite route serait gravement endommagée par des véhicules de poids normalement autorisés.

Annex 8

CONDITIONS TO BE FULFILLED BY DRIVERS OF MOTOR VEHICLES IN INTERNATIONAL TRAFFIC

The minimum age for driving a motor vehicle under the conditions set out in article 24 of the Convention shall be eighteen years.

Any Contracting State or subdivision thereof may, however, recognize the driving permits issued by other Contracting States to drivers of motor cycles and invalid carriages of a lower age than eighteen years.

Annexe 8

CONDITIONS A REMPLIR PAR DES CONDUCTEURS D'AUTOMOBILES EN CIRCULATION INTERNATIONALE

L'âge minimum autorisé pour la conduite d'une automobile dans les conditions prévues à l'article 24 de la Convention est de dix-huit ans.

Toutefois, tout Etat contractant ou l'une de ses subdivisions peut reconnaître la validité des permis de conduire délivrés par un autre Etat contractant à des conducteurs de motocycles et voitures d'infirme âgés de moins de dix-huit ans.

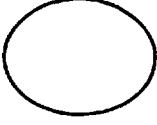
Annex 9

MODEL DRIVING PERMIT — DIMENSIONS: 74 x 105 mm

Colour: pink

1. The permit will be drawn up in the language(s) prescribed by the legislation of the State.
2. The title of the document "Driving Permit" will be written in the language(s) prescribed in 1. above and will be followed by the translation in French "*Permis de conduire*".
3. The inscriptions should be written (or at least repeated) in Latin characters or in so-called English script.
4. The additional remarks, if any, by the competent authorities of the issuing country will not apply to international traffic.
5. The distinguishing sign as defined in annex 4 shall be inscribed in the oval.

OUTSIDE PAGES

Reserved for endorsements by the competent authorities of the issuing country and including periodic renewal.		Name of country  DRIVING PERMIT
---	--	--

INSIDE PAGES

1. Surname..... 2. Other names*..... 3. Date** & place*** of birth..... 4. Permanent place of residence..... <div style="display: flex; align-items: center;"> <div style="writing-mode: vertical-rl; transform: rotate(180deg); font-size: small; margin-right: 5px;">Signature of holder****</div> <div style="border: 1px solid black; padding: 5px; text-align: center; width: 80px;"> Photograph: 35 x 45 mm </div> </div>	Changes of address: Date:..... Signature:.....		Vehicles for which the permit is valid
	<div style="display: flex; align-items: center;"> <div style="border: 1px solid black; border-radius: 50%; padding: 5px; text-align: center; width: 40px; height: 40px;">Seal or stamp of authority</div> <div style="margin: 0 10px;">A</div> </div>	overleaf	<div style="display: flex; align-items: center;"> <div style="border: 1px solid black; border-radius: 50%; padding: 5px; text-align: center; width: 40px; height: 40px;">Seal or stamp of authority</div> </div>
	<div style="display: flex; align-items: center;"> <div style="border: 1px solid black; border-radius: 50%; padding: 5px; text-align: center; width: 40px; height: 40px;">Seal or stamp of authority</div> <div style="margin: 0 10px;">B</div> </div>	enlarged	<div style="display: flex; align-items: center;"> <div style="border: 1px solid black; border-radius: 50%; padding: 5px; text-align: center; width: 40px; height: 40px;">Seal or stamp of authority</div> </div>
	<div style="display: flex; align-items: center;"> <div style="border: 1px solid black; border-radius: 50%; padding: 5px; text-align: center; width: 40px; height: 40px;">Seal or stamp of authority</div> <div style="margin: 0 10px;">C</div> </div>	separately	<div style="display: flex; align-items: center;"> <div style="border: 1px solid black; border-radius: 50%; padding: 5px; text-align: center; width: 40px; height: 40px;">Seal or stamp of authority</div> </div>
5. Issued by..... 6. at.....on..... 7. Valid until..... No.	Additional remarks if any by the competent authorities of the issuing country.	D	Shown
Signature of authority.		E	<div style="display: flex; align-items: center;"> <div style="border: 1px solid black; border-radius: 50%; padding: 5px; text-align: center; width: 40px; height: 40px;">Seal or stamp of authority</div> </div>

* Father's or husband's name may be inserted. *** If known.
 ** Or approximate age on date of issue. **** Or thumb impression of holder.
¹ Note by the Secretariat: See page 52.

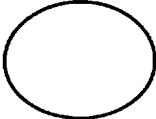
Annexe 9

MODELE DE PERMIS DE CONDUIRE — DIMENSIONS: 74 x 105 mm


























Couleur: rose

1. Le permis sera rédigé dans la ou les langues prescrites par la législation de l'Etat qui l'émet.
2. Le titre du document sera énoncé dans la ou les langues prévues à la note I et sera suivi de sa traduction en français "Permis de conduire".
3. Les indications manuscrites sont inscrites (ou du moins répétées) en caractères latins ou en écriture dite anglaise.
4. Les mentions additionnelles éventuelles des autorités compétentes du pays qui a émis le permis n'affectent pas la circulation internationale.
5. Le signe distinctif défini à l'annexe 4 figurera dans l'ovale.

PAGES EXTÉRIEURES

<p>Emplacement réservé aux annotations des autorités compétentes du pay qui émet le permis, y compris celles concernant les renouvellements périodiques.</p>		<p>Nom du pays</p> <div style="text-align: center; margin: 20px 0;">  </div> <p>PERMIS DE CONDUIRE</p>
--	--	---

PAGES INTÉRIEURES

<p>1. Nom:.....</p> <p>2. Prénoms*:.....</p> <p>3. Date** et lieu de naissance***:....</p> <p>4. Domicile:.....</p> <div style="text-align: center; margin-top: 20px;"> <p>Signature du titulaire****</p> <div style="border: 1px solid black; width: 100px; height: 100px; display: flex; align-items: center; justify-content: center;"> <p>Photographie: 35 x 45 mm</p> </div> </div> <p>5. Délivré par.....</p> <p>6. A.....le.....</p> <p>7. Valable jusqu'au.....</p> <p>No</p> <div style="text-align: center; margin-top: 10px;">  </div> <p>Signature de l'autorité:</p>	<p style="text-align: center;">Changement de domicile:</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="padding: 5px;"> <p>.....</p> <p>Date:.....</p> <p>Signature:.....</p> </td> <td style="text-align: center; vertical-align: middle;">  </td> </tr> <tr> <td style="padding: 5px;"> <p>.....</p> <p>Date:.....</p> <p>Signature:.....</p> </td> <td style="text-align: center; vertical-align: middle;">  </td> </tr> <tr> <td style="padding: 5px;"> <p>.....</p> <p>Date:.....</p> <p>Signature:.....</p> </td> <td style="text-align: center; vertical-align: middle;">  </td> </tr> </table> <p>Mentions additionnelles éventuelles des autorités compétentes du pays qui a émis le permis</p>	<p>.....</p> <p>Date:.....</p> <p>Signature:.....</p>		<p>.....</p> <p>Date:.....</p> <p>Signature:.....</p>		<p>.....</p> <p>Date:.....</p> <p>Signature:.....</p>		<p style="text-align: center;">Catégorie de véhicules pour lesquels le permis est valable:</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="text-align: center; vertical-align: middle;">A</td> <td style="text-align: center; vertical-align: middle;">  </td> </tr> <tr> <td style="text-align: center; vertical-align: middle;">B</td> <td style="text-align: center; vertical-align: middle;">  </td> </tr> <tr> <td style="text-align: center; vertical-align: middle;">C</td> <td style="text-align: center; vertical-align: middle;"> <p style="writing-mode: vertical-rl; transform: rotate(180deg);">Voir au verso¹</p>  </td> </tr> <tr> <td style="text-align: center; vertical-align: middle;">D</td> <td style="text-align: center; vertical-align: middle;">  </td> </tr> <tr> <td style="text-align: center; vertical-align: middle;">E</td> <td style="text-align: center; vertical-align: middle;">  </td> </tr> </table>	A		B		C	<p style="writing-mode: vertical-rl; transform: rotate(180deg);">Voir au verso¹</p> 	D		E	
<p>.....</p> <p>Date:.....</p> <p>Signature:.....</p>																		
<p>.....</p> <p>Date:.....</p> <p>Signature:.....</p>																		
<p>.....</p> <p>Date:.....</p> <p>Signature:.....</p>																		
A																		
B																		
C	<p style="writing-mode: vertical-rl; transform: rotate(180deg);">Voir au verso¹</p> 																	
D																		
E																		

* Les noms du père ou du mari peuvent être insérés à cette place.

** Ou l'âge approximatif à la date de la délivrance.

¹ Note du Secrétariat: voir page 53.

*** S'il est connu.

**** Ou l'empreinte du pouce.

Vehicles for which the permit is valid:	
A	<p>Motor cycles with or without a sidecar, invalid carriages and three-wheeled motor vehicles with an unladen weight not exceeding 400 kg (900 lbs.).</p> <div style="text-align: right; border: 1px solid black; border-radius: 50%; width: 60px; height: 60px; display: flex; align-items: center; justify-content: center;"> Seal or stamp of authority </div>
B	<p>Motor vehicles used for the transport of passengers and comprising in addition to the driver's seat, at most 8 seats, or those used for the transport of goods and having a permissible maximum weight not exceeding 3,500 kg (7,700 lbs.). Vehicles in this category may be coupled with a light trailer.</p> <div style="text-align: right; border: 1px solid black; border-radius: 50%; width: 60px; height: 60px; display: flex; align-items: center; justify-content: center;"> Seal or stamp of authority </div>
C	<p>Motor vehicles, used for the transport of goods and of which the permissible maximum weight exceeds 3,500 kg (7,700 lbs.). Vehicles in this category may be coupled with a light trailer.</p> <div style="text-align: right; border: 1px solid black; border-radius: 50%; width: 60px; height: 60px; display: flex; align-items: center; justify-content: center;"> Seal or stamp of authority </div>
D	<p>Motor vehicles, used for the transport of passengers comprising, in addition to the driver's seat, more than 8 seats. Vehicles in this category may be coupled with a light trailer.</p> <div style="text-align: right; border: 1px solid black; border-radius: 50%; width: 60px; height: 60px; display: flex; align-items: center; justify-content: center;"> Seal or stamp of authority </div>
E	<p>Motor vehicles of categories B, C or D for which the driver is licensed, with other than a light trailer.</p> <div style="text-align: right; border: 1px solid black; border-radius: 50%; width: 60px; height: 60px; display: flex; align-items: center; justify-content: center;"> Seal or stamp of authority </div>

"Permissible maximum weight" of a vehicle means the weight of the vehicle and its maximum load when the vehicle is ready for the road.

"Maximum load" means the weight of the load declared permissible by the competent authority of the country of registration of the vehicle.

"Light trailers" shall be of a permissible maximum weight not exceeding 750 kg (1,650 lbs.).

Catégories de véhicules pour lesquels le permis est valable:	
A	<p>Motocycles avec ou sans sidecar, voitures d'infirmes et automobiles à trois roues dont le poids à vide n'excède pas 400 kg (900 livres).</p> <p style="text-align: right;">Sceau ou cachet de l'autorité</p>
B	<p>Automobiles affectées au transport des personnes et comportant, outre le siège du conducteur, huit places assises au maximum ou affectées au transport des marchandises et ayant un poids maximum autorisé qui n'excède pas 3.500 kg (7.700 livres). Aux automobiles de cette catégorie peut être attelée une remorque légère.</p> <p style="text-align: right;">Sceau ou cachet de l'autorité</p>
C	<p>Automobiles affectées au transport des marchandises et dont le poids maximum autorisé excède 3.500 kg (7.700 livres). Aux automobiles de cette catégorie peut être attelée une remorque légère.</p> <p style="text-align: right;">Sceau ou cachet de l'autorité</p>
D	<p>Automobiles affectées au transport des personnes et comportant, outre le siège du conducteur, plus de huit places assises. Aux automobiles de cette catégorie peut être attelée une remorque légère.</p> <p style="text-align: right;">Sceau ou cachet de l'autorité</p>
E	<p>Automobiles de celle des catégories B, C ou D pour laquelle le conducteur est habilité, avec remorques autres qu'une remorque légère.</p> <p style="text-align: right;">Sceau ou cachet de l'autorité</p>

Le terme "poids maximum autorisé" d'un véhicule désigne le poids du véhicule en ordre de marche et de la charge maximum.

Le terme "charge maximum" désigne le poids du chargement déclaré admissible par l'autorité compétente du pays d'immatriculation du véhicule.

Les remorques légères sont celles dont le poids maximum autorisé ne dépasse pas 750 kg (1.650 livres).

Annex 10

MODEL INTERNATIONAL DRIVING PERMIT

DIMENSIONS: 105 x 148 mm

Colours: cover: grey

pages: white

Pages 1 and 2 shall be drawn up in the national language or languages.

The entire last page shall be drawn up in French.

Additional pages of the International Driving Permit shall repeat in other languages the text of part I of the last page. They shall be drawn up in the following languages:

- (a) Language(s) prescribed by the legislation of the issuing State,
- (b) The official languages of the United Nations,
- (c) At the most six other languages, chosen at the discretion of the issuing State.

The authoritative translation of the text of the permit in the different languages shall be communicated to the Secretary-General of the United Nations by Governments, each one in the language which concerns it.

The written remarks shall be written in Latin characters or in so-called English script.

PAGE 1
(Cover)

PAGE 2
(Inside cover)

(Name of Country)


**INTERNATIONAL MOTOR TRAFFIC
INTERNATIONAL DRIVING PERMIT**

Convention on International Road Traffic of.....
.....

Issued at.....

Date.....

1



¹ Signature or seal of authority
or
Signature or seal of the Association empowered by the authority

This permit is valid in the territory of all the Contracting States with the exception of the territory of the Contracting State where issued, for the period of one year from the date of issue, for the driving of vehicles included in the category or categories mentioned on the last page of this permit.

[Space reserved for a list of the Contracting States (optional)]

It is understood that this permit shall in no way affect the obligation of the holder to conform strictly to the laws and regulations relating to residence or to the exercise of a profession which are in force in each country through which he travels.

Annexe 10

MODELE DE PERMIS INTERNATIONAL DE CONDUIRE

DIMENSIONS: 105 x 148 mm

Couleurs: Couverture: grise

Pages: blanches

Les pages 1 et 2 seront rédigées dans la ou les langues nationales.

La dernière page sera entièrement rédigée en français.

Les pages additionnelles reproduiront en d'autres langues les mentions de la partie I de la dernière page. Elles seront rédigées dans les langues suivantes:

- a) La ou les langues prescrites par l'Etat qui a délivré le permis;
- b) Langues officielles des Nations Unies;
- c) Au plus six autres langues, laissées au choix de l'Etat qui a délivré le permis.

La traduction officielle du texte du permis dans les différentes langues sera communiquée au Secrétaire général des Nations Unies par les Gouvernements, chacun en ce qui le concerne.

Les indications manuscrites seront toujours écrites en caractères latins ou en cursive dite anglaise.

PAGE 1
(Couverture)

PAGE 2
(Envers de la couverture)


(Nom du pays)

CIRCULATION AUTOMOBILE INTERNATIONALE
PERMIS INTERNATIONAL DE CONDUIRE

Convention sur la circulation routière du.....
.....

Délivré à.....
le.....

1



¹ Signature ou sceau de l'autorité
ou
Signature ou sceau de l'association habilitée par l'autorité

Le présent permis est valable sur les territoires de tous les Etats contractants, à l'exception du territoire de l'Etat contractant qui a délivré ce permis, pendant un an à dater du jour de la délivrance, et pour la conduite des véhicules appartenant à la catégorie ou aux catégories visées à la dernière page.

[Espace réservé à une liste facultative des Etats contractants]

Il est entendu que le présent permis n'affecte en aucune sorte l'obligation où se trouve son porteur de se conformer entièrement, dans tout pays où il circule, aux lois et règlements en vigueur relatifs à l'établissement ou à l'exercice d'une profession.

Particulars concerning the Driver:	Surname	1	1.....
	Other names*	2	2.....
	Place of birth**	3	3.....
	Date of birth***	4	4.....
Vehicles for which the permit is valid:	Permanent place of residence	5	5.....

Motor cycles, with or without a sidecar, invalid carriages and three-wheeled motor vehicles with an unladen weight not exceeding 400 kg (900 lbs.).	A	A	Photograph
Motor vehicles used for the transport of passengers and comprising, in addition to the driver's seat, at most eight seats, or those used for the transport of goods and having a permissible maximum weight not exceeding 3,500 kg (7,700 lbs.). Vehicles in this category may be coupled with a light trailer.	B	B	
Motor vehicles used for the transport of goods and of which the permissible maximum weight exceeds 3,500 kg (7,700 lbs.). Vehicles in this category may be coupled with a light trailer.	C	C	
Motor vehicles used for the transport of passengers and comprising, in addition to the driver's seat, more than eight seats. Vehicles in this category may be coupled with a light trailer.	D	D	
Motor vehicles of categories B, C or D, as authorized above, with other than a light trailer.	E	E	

"Permissible maximum weight" of a vehicle means the weight of the vehicle and its maximum load when the vehicle is ready for the road.

"Maximum load" means the weight of the load declared permissible by the competent authority of the country of registration of the vehicle.

"Light trailers" shall be those of a permissible maximum weight not exceeding 750 kg (1,650 lbs.).

<p style="text-align: center;">EXCLUSION</p> Holder of this permit is deprived of the right to drive in (country) by reason of Seal or stamp of authority Place Date Signature	Exclusions: (countries I-VIII)	<p style="text-align: center;">EXCLUSIONS (countries)</p> I..... V..... II..... VI..... III..... VII..... IV..... VIII.....
Should the above space be already filled, use any other space provided for "Exclusion"		

* Father's or husband's name may be inserted.
 ** If known.
 *** Or approximate age on date of issue.
 **** Or thumb impression.

<p>Indications relatives au conducteur</p> <table style="width: 100%; border: none;"> <tr> <td style="width: 60%;">Nom</td> <td style="width: 5%; text-align: center;">1</td> <td style="width: 35%;"></td> </tr> <tr> <td>Prénoms*</td> <td style="text-align: center;">2</td> <td></td> </tr> <tr> <td>Lieu de naissance**</td> <td style="text-align: center;">3</td> <td></td> </tr> <tr> <td>Date de naissance***</td> <td style="text-align: center;">4</td> <td></td> </tr> <tr> <td>Domicile</td> <td style="text-align: center;">5</td> <td></td> </tr> </table> <p>Catégorie de véhicules pour lesquels le permis est valable:</p>	Nom	1		Prénoms*	2		Lieu de naissance**	3		Date de naissance***	4		Domicile	5		<table style="width: 100%; border: none;"> <tr> <td style="width: 5%; text-align: center;">1.</td> <td style="width: 85%;"></td> <td style="width: 10%;"></td> </tr> <tr> <td style="text-align: center;">2.</td> <td></td> <td></td> </tr> <tr> <td style="text-align: center;">3.</td> <td></td> <td></td> </tr> <tr> <td style="text-align: center;">4.</td> <td></td> <td></td> </tr> <tr> <td style="text-align: center;">5.</td> <td></td> <td></td> </tr> </table>	1.			2.			3.			4.			5.		
Nom	1																														
Prénoms*	2																														
Lieu de naissance**	3																														
Date de naissance***	4																														
Domicile	5																														
1.																															
2.																															
3.																															
4.																															
5.																															
<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 80%; padding: 5px;"> Motocycles avec ou sans sidecar, voitures d'infirme et automobiles à trois roues dont le poids à vide n'excède pas 400 kg (900 livres). </td> <td style="width: 20%; text-align: center; vertical-align: middle;">A</td> </tr> <tr> <td style="padding: 5px;"> Automobiles affectées au transport des personnes et comportant, outre le siège du conducteur, huit places assises au maximum ou affectées au transport des marchandises et ayant un poids maximum autorisé qui n'excède pas 3.500 kg (7.700 livres). Aux automobiles de cette catégorie peut être attelée une remorque légère. </td> <td style="text-align: center; vertical-align: middle;">B</td> </tr> <tr> <td style="padding: 5px;"> Automobiles affectées au transport des marchandises et dont le poids maximum autorisé excède 3.500 kg (7.700 livres). Aux automobiles de cette catégorie peut être attelée une remorque légère. </td> <td style="text-align: center; vertical-align: middle;">C</td> </tr> <tr> <td style="padding: 5px;"> Automobiles affectées au transport des personnes et comportant, outre le siège du conducteur, plus de huit places assises. Aux automobiles de cette catégorie peut être attelée une remorque légère. </td> <td style="text-align: center; vertical-align: middle;">D</td> </tr> <tr> <td style="padding: 5px;"> Automobiles des catégories B, C ou D pour lesquelles le conducteur est habilité, avec remorques autres qu'une remorque légère. </td> <td style="text-align: center; vertical-align: middle;">E</td> </tr> </table>	Motocycles avec ou sans sidecar, voitures d'infirme et automobiles à trois roues dont le poids à vide n'excède pas 400 kg (900 livres).	A	Automobiles affectées au transport des personnes et comportant, outre le siège du conducteur, huit places assises au maximum ou affectées au transport des marchandises et ayant un poids maximum autorisé qui n'excède pas 3.500 kg (7.700 livres). Aux automobiles de cette catégorie peut être attelée une remorque légère.	B	Automobiles affectées au transport des marchandises et dont le poids maximum autorisé excède 3.500 kg (7.700 livres). Aux automobiles de cette catégorie peut être attelée une remorque légère.	C	Automobiles affectées au transport des personnes et comportant, outre le siège du conducteur, plus de huit places assises. Aux automobiles de cette catégorie peut être attelée une remorque légère.	D	Automobiles des catégories B, C ou D pour lesquelles le conducteur est habilité, avec remorques autres qu'une remorque légère.	E	<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 25%; text-align: center; vertical-align: middle;">A</td> <td style="width: 50%; text-align: center; vertical-align: middle;">  </td> <td rowspan="5" style="width: 25%; text-align: center; vertical-align: middle;"> <div style="border: 1px solid black; width: 100%; height: 100%; display: flex; align-items: center; justify-content: center;"> Photographie </div> </td> </tr> <tr> <td style="text-align: center; vertical-align: middle;">B</td> <td style="text-align: center; vertical-align: middle;">  </td> </tr> <tr> <td style="text-align: center; vertical-align: middle;">C</td> <td style="text-align: center; vertical-align: middle;">  </td> </tr> <tr> <td style="text-align: center; vertical-align: middle;">D</td> <td style="text-align: center; vertical-align: middle;">  </td> </tr> <tr> <td style="text-align: center; vertical-align: middle;">E</td> <td style="text-align: center; vertical-align: middle;">  </td> </tr> </table> <p style="text-align: center; margin-top: 10px;">..... Signature du titulaire****:</p>	A		<div style="border: 1px solid black; width: 100%; height: 100%; display: flex; align-items: center; justify-content: center;"> Photographie </div>	B		C		D		E										
Motocycles avec ou sans sidecar, voitures d'infirme et automobiles à trois roues dont le poids à vide n'excède pas 400 kg (900 livres).	A																														
Automobiles affectées au transport des personnes et comportant, outre le siège du conducteur, huit places assises au maximum ou affectées au transport des marchandises et ayant un poids maximum autorisé qui n'excède pas 3.500 kg (7.700 livres). Aux automobiles de cette catégorie peut être attelée une remorque légère.	B																														
Automobiles affectées au transport des marchandises et dont le poids maximum autorisé excède 3.500 kg (7.700 livres). Aux automobiles de cette catégorie peut être attelée une remorque légère.	C																														
Automobiles affectées au transport des personnes et comportant, outre le siège du conducteur, plus de huit places assises. Aux automobiles de cette catégorie peut être attelée une remorque légère.	D																														
Automobiles des catégories B, C ou D pour lesquelles le conducteur est habilité, avec remorques autres qu'une remorque légère.	E																														
A		<div style="border: 1px solid black; width: 100%; height: 100%; display: flex; align-items: center; justify-content: center;"> Photographie </div>																													
B																															
C																															
D																															
E																															
<p>Le terme "poids maximum autorisé" d'un véhicule désigne le poids du véhicule en ordre de marche et de la charge maximum.</p> <p>Le terme "charge maximum" désigne le poids du chargement déclaré admissible par l'autorité compétente du pays d'immatriculation du véhicule.</p> <p>Les remorques légères sont celles dont le poids maximum autorisé ne dépasse pas 750 kg.</p>	<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 50%; padding: 5px;"> <p style="text-align: center;">EXCLUSION</p> <p>Le titulaire est déchu du droit de conduire sur le territoire de (pays)</p> <p>en raison de</p> <div style="display: flex; align-items: center; margin-top: 10px;"> <div style="border: 1px solid black; border-radius: 50%; width: 30px; height: 30px; display: flex; align-items: center; justify-content: center; margin-right: 10px;"> Sceau ou cachet </div> <div> Lieu:..... Date:..... Signature:..... </div> </div> <p style="font-size: small; margin-top: 10px;">Inscrire l'exclusion dans tout autre espace prévu à cet effet, si l'espace réservé ci-dessus est déjà utilisé.</p> </td> <td style="width: 5%; text-align: center; vertical-align: middle;"> Exclusions: (pays) (I-VIII) </td> <td style="width: 45%; padding: 5px;"> <p style="text-align: center;">EXCLUSIONS (pays)</p> <table style="width: 100%; border: none;"> <tr> <td style="width: 50%;">I.....</td> <td style="width: 50%;">V.....</td> </tr> <tr> <td>II.....</td> <td>VI.....</td> </tr> <tr> <td>III.....</td> <td>VII.....</td> </tr> <tr> <td>IV.....</td> <td>VIII.....</td> </tr> </table> </td> </tr> </table>	<p style="text-align: center;">EXCLUSION</p> <p>Le titulaire est déchu du droit de conduire sur le territoire de (pays)</p> <p>en raison de</p> <div style="display: flex; align-items: center; margin-top: 10px;"> <div style="border: 1px solid black; border-radius: 50%; width: 30px; height: 30px; display: flex; align-items: center; justify-content: center; margin-right: 10px;"> Sceau ou cachet </div> <div> Lieu:..... Date:..... Signature:..... </div> </div> <p style="font-size: small; margin-top: 10px;">Inscrire l'exclusion dans tout autre espace prévu à cet effet, si l'espace réservé ci-dessus est déjà utilisé.</p>	Exclusions: (pays) (I-VIII)	<p style="text-align: center;">EXCLUSIONS (pays)</p> <table style="width: 100%; border: none;"> <tr> <td style="width: 50%;">I.....</td> <td style="width: 50%;">V.....</td> </tr> <tr> <td>II.....</td> <td>VI.....</td> </tr> <tr> <td>III.....</td> <td>VII.....</td> </tr> <tr> <td>IV.....</td> <td>VIII.....</td> </tr> </table>	I.....	V.....	II.....	VI.....	III.....	VII.....	IV.....	VIII.....																			
<p style="text-align: center;">EXCLUSION</p> <p>Le titulaire est déchu du droit de conduire sur le territoire de (pays)</p> <p>en raison de</p> <div style="display: flex; align-items: center; margin-top: 10px;"> <div style="border: 1px solid black; border-radius: 50%; width: 30px; height: 30px; display: flex; align-items: center; justify-content: center; margin-right: 10px;"> Sceau ou cachet </div> <div> Lieu:..... Date:..... Signature:..... </div> </div> <p style="font-size: small; margin-top: 10px;">Inscrire l'exclusion dans tout autre espace prévu à cet effet, si l'espace réservé ci-dessus est déjà utilisé.</p>	Exclusions: (pays) (I-VIII)	<p style="text-align: center;">EXCLUSIONS (pays)</p> <table style="width: 100%; border: none;"> <tr> <td style="width: 50%;">I.....</td> <td style="width: 50%;">V.....</td> </tr> <tr> <td>II.....</td> <td>VI.....</td> </tr> <tr> <td>III.....</td> <td>VII.....</td> </tr> <tr> <td>IV.....</td> <td>VIII.....</td> </tr> </table>	I.....	V.....	II.....	VI.....	III.....	VII.....	IV.....	VIII.....																					
I.....	V.....																														
II.....	VI.....																														
III.....	VII.....																														
IV.....	VIII.....																														

* Les noms du père et du mari peuvent être insérés à cette place.
 ** S'il est connu.
 *** Ou l'âge approximatif à la date de délivrance du permis.
 **** Ou l'empreinte du pouce.

**UNITED NATIONS CONFERENCE
ON ROAD AND MOTOR TRANSPORT**

**PROTOCOL
CONCERNING COUNTRIES OR TERRITORIES
AT PRESENT OCCUPIED**

**CONFERENCE DES NATIONS UNIES
SUR LES TRANSPORTS ROUTIERS ET LES TRANSPORTS AUTOMOBILES**

**PROTOCOLE
RELATIF AUX PAYS OU TERRITOIRES
PRESENTEMENT OCCUPES**

**UNITED NATIONS CONFERENCE ON ROAD
AND MOTOR TRANSPORT**

**PROTOCOL CONCERNING COUNTRIES OR TERRI-
TORIES AT PRESENT OCCUPIED**

It is agreed that nothing in chapter VII of the Convention on Road Traffic shall be deemed to prevent the Economic and Social Council from addressing invitations to any country or territory at present occupied to accede to the Convention, or to prevent accession to the Convention by or on behalf of such country or territory.

IN WITNESS WHEREOF the undersigned representatives have signed this Protocol.

DONE at Geneva this nineteenth day of September 1949 in a single copy in the English and French languages, both texts authentic. The original will be deposited with the Secretary-General of the United Nations who will send certified copies to each of the Governments invited to send representatives to the Conference.

**CONFERENCE DES NATIONS UNIES SUR LES
TRANSPORTS ROUTIERS ET LES TRANS-
PORTS AUTOMOBILES**

**PROTOCOLE RELATIF AUX PAYS OU TERRI-
TOIRES PRESENTEMENT OCCUPES**

Aucune disposition du chapitre VII de la Convention sur la circulation routière ne saurait être interprétée comme s'opposant à ce que le Conseil économique et social invite un pays ou territoire présentement occupé à adhérer à la Convention ou à ce qu'une adhésion à cette Convention soit donnée par ou au nom d'un tel pays ou territoire.

EN FOI DE QUOI les représentants soussignés ont signé le présent Protocole.

FAIT à Genève ce dix-neuf septembre 1949, en un seul original en langues anglaise et française, chaque texte faisant également foi. L'original sera déposé entre les mains du Secrétaire général des Nations Unies qui en enverra des copies certifiées conformes à chacun des Gouvernements invités à se faire représenter à la Conférence.

AFGHANISTAN
AFGHANISTAN

ALBANIA
ALBANIE

ARGENTINA
ARGENTINE

AUSTRALIA
AUSTRALIE

AUSTRIA
AUTRICHE

BELGIUM
BELGIQUE

F. BLONDEEL

BOLIVIA
BOLIVIE

BRAZIL
BRÉSIL

BULGARIA
BULGARIE

BURMA
BIRMANIE

BYELORUSSIAN SOVIET SOCIALIST REPUBLIC
RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE

CANADA
CANADA

CHILE
CHILI

CHINA
CHINE

COLOMBIA
COLOMBIE

COSTA RICA
COSTA-RICA

CUBA
CUBA

CZECHOSLOVAKIA
TCHÉCOSLOVAQUIE

DENMARK
DANEMARK

K. BANG
A. BLOM-ANDERSEN

DOMINICAN REPUBLIC
RÉPUBLIQUE DOMINICAINE

T. F. FRANCO

ECUADOR
EQUATEUR

EGYPT
EGYPTE

A. K. SAFWAT

EL SALVADOR
SALVADOR

ETHIOPIA
ETHIOPIE

FINLAND
FINLANDE

FRANCE
FRANCE

LUCIEN HUBERT

GREECE
GRÈCE

GUATEMALA
GUATEMALA

HAITI
HAÏTI

HONDURAS
HONDURAS

HUNGARY
HONGRIE

ICELAND
ISLANDE

INDIA
INDE

N. RAGHAVAN PILLAI

IRAN
IRAN

IRAQ
IRAK

IRELAND
IRLANDE

ISRAEL
ISRAËL

ITALY
ITALIE

M. ENRICO MELLINI

LEBANON
LIBAN

Sous réserve de ratification*
J. MIKAOUI

LIBERIA
LIBÉRIA

LUXEMBOURG
LUXEMBOURG

R. LOGELIN

MEXICO
MEXIQUE

NETHERLANDS
PAYS-BAS

J. J. OYEVAAR

NEW ZEALAND
NOUVELLE-ZÉLANDE

NICARAGUA
NICARAGUA

NORWAY
NORVÈGE

AXEL RONNING

PAKISTAN
PAKISTAN

PANAMA
PANAMA

Translation by the Secretariat of the United Nations:
* Subject to ratification.

PARAGUAY
PARAGUAY

PERU
PÉROU

PHILIPPINES
PHILIPPINES

RODOLFO MASLOG

POLAND
POLOGNE

PORTUGAL
PORTUGAL

ROMANIA
ROUMANIE

SAUDI ARABIA
ARABIE SAOUDITE

SWEDEN
SUÈDE

GÖSTA HALL

SWITZERLAND
SUISSE

HEINRICH ROTHMUND
ROBERT PLUMÉZ
PAUL GOTTRÉ

SYRIA
SYRIE

THAILAND
THAÏLANDE

TRANSJORDAN
TRANSJORDANIE

TURKEY
TURQUIE

UKRAINIAN SOVIET SOCIALIST REPUBLIC
RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE

UNION OF SOUTH AFRICA
UNION SUD-AFRICAINE

H. BRUNE

UNION OF SOVIET SOCIALIST REPUBLICS
UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES

UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND
ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD

C. A. BIRTCHNELL

UNITED STATES OF AMERICA
ÉTATS-UNIS D'AMÉRIQUE

HENRY H. KELLY
HERBERT S. FAIRBANK

URUGUAY
URUGUAY

VENEZUELA
VENEZUELA

YEMEN
YÉMEN

YUGOSLAVIA
YOUOSLAVIE

**UNITED NATIONS CONFERENCE
ON ROAD AND MOTOR TRANSPORT**

**PROTOCOL
ON ROAD SIGNS AND SIGNALS**

**CONFERENCE DES NATIONS UNIES
SUR LES TRANSPORTS ROUTIERS ET LES TRANSPORTS AUTOMOBILES**

**PROTOCOLE
RELATIF A LA SIGNALISATION ROUTIERE**

**UNITED NATIONS CONFERENCE ON ROAD
AND MOTOR TRANSPORT**

PROTOCOL ON ROAD SIGNS AND SIGNALS

The States Parties to this Protocol, desiring to ensure the safety of road traffic and to facilitate international road traffic by a uniform system of road signalling,

Have agreed upon the following provisions:

Part I

GENERAL PROVISIONS

ARTICLE 1

The Contracting Parties to this Protocol accept the system of road signalling described herein and undertake to introduce it, as soon as possible. For this purpose they will erect the signs set out in this Protocol as and when new signs are put up or those now in existence are renewed. Signs which do not conform to the system provided in this Protocol shall be completely replaced within a period not exceeding ten years from the date of the coming into force of this Protocol in respect of each of the Contracting Parties.

ARTICLE 2

The Contracting Parties to this Protocol undertake to replace as soon as it comes into force, signs which, although they have the distinguishing features of a sign belonging to the system provided in this Protocol are used with a different meaning.

Part II

ROADSIDE TRAFFIC SIGNS

Chapter I

GENERAL

ARTICLE 3

The international system of roadside traffic signs shall comprise three classes of signs, namely:

- (a) Danger signs;
- (b) Signs giving definite instructions subdivided into:
 - (i) Prohibitory signs,
 - (ii) Mandatory signs;
- (c) Informative signs subdivided into:
 - (i) Indication signs,

**CONFERENCE DES NATIONS UNIES SUR LES
TRANSPORTS ROUTIERS ET LES TRANS-
PORTS AUTOMOBILES**

**PROTOCOLE RELATIF A LA SIGNALISATION
ROUTIERE**

Les Etats parties au présent Protocole, désireux d'assurer la sécurité de la circulation routière et de faciliter la circulation routière internationale par l'adoption d'un système uniforme de signalisation routière,

Ont arrêté les dispositions suivantes:

Partie I

DISPOSITIONS GENERALES

ARTICLE 1

Les Parties contractantes au présent Protocole acceptent le système de signalisation routière qui s'y trouve décrit et s'engagent à l'adopter le plus tôt possible. A cet effet, elles implanteront les signaux qui y sont prévus au fur et à mesure de la mise en place de signaux nouveaux ou du renouvellement de ceux actuellement existants. Le remplacement complet des signaux non conformes au système prévu au présent Protocole sera réalisé au plus tard dans un délai de dix années à partir de l'entrée en vigueur du présent Protocole pour chacune des Parties contractantes.

ARTICLE 2

Les Parties contractantes au présent Protocole s'engagent à procéder dès son entrée en vigueur au remplacement des signaux qui, tout en présentant les caractéristiques d'un signal du système prévu au présent Protocole, serviraient à fournir une indication différente de celle qui s'attache à ce signal dans ledit système.

Partie II

SIGNAUX ROUTIERS

Chapitre I

GENERALITES

ARTICLE 3

Le système international de signalisation routière comprend trois catégories de signaux, à savoir:

- a) Signaux de danger;
- b) Signaux comportant des prescriptions absolues se subdivisant en:
 - i) Signaux d'interdiction,
 - ii) Signaux d'obligation;
- c) Signaux comportant une simple indication se subdivisant en:
 - i) Signaux d'indication,

(ii) Advance direction signs and direction signs,

(iii) Place and route identification signs.

ARTICLE 4

There shall be a distinctive shape for each class of sign.

ARTICLE 5

1. The symbols as indicated on the signs shown in the tables appended to this Protocol shall be accepted by the Contracting Parties as the fundamental basis of their roadside traffic signs. As a rule they shall appear within the signplate.

2. Where Contracting Parties consider it necessary to modify the symbols, these modifications shall be such as not to alter the essential character of the symbols.

3. For the purpose of facilitating the interpretation of the signs additional information may be given on a rectangular plate below the sign.

4. Where an inscription is used within or below a sign, it shall be in the national language or languages, and if so desired in one of the official languages of the United Nations.

5. New symbols created by Contracting Parties in accordance with the provisions of paragraph 1 of article 17 of the Convention on Road Traffic opened for signature at Geneva on 19 September 1949, shall be communicated to the Secretary-General of the United Nations, who shall notify all Contracting Parties.

ARTICLE 6

1. The colours used on the signs, symbols and inscriptions shall be those prescribed in this Protocol, unless exceptional conditions make them impracticable.

2. Where the colours to be used are optional, each country shall employ the same colours for any one class of signs used under the same conditions.

3. The reverse side of signs shall be of a neutral colour except in the case of the signs III, C.1^{a,b} and symbol II, A.15 when affixed to the reverse side of sign II, A.14.

ARTICLE 7

The reflecting devices used shall not dazzle road users nor obscure the legibility of the symbol or the inscription.

ARTICLE 8

1. The dimensions of sign plates shall be such that the sign can be easily seen from a distance and easily understood near at hand.

2. The dimensions of various signs shall be standardised in each country so as to ensure the maximum uniformity. In general, two sizes shall be used for each type, namely, a standard size and a reduced size for use where conditions do not permit or the safety of road users does not require the erection of the standard size. In exceptional circum-

ii) Signaux indicateurs de présignalisation et de direction,

iii) Signaux de localisation et d'identification de routes.

ARTICLE 4

La forme des panneaux sera différente pour chaque catégorie de signaux.

ARTICLE 5

1. Les symboles, tels qu'ils figurent dans les signaux reproduits aux tableaux joints au présent Protocole seront adoptés par les Parties Contractantes comme éléments essentiels de leur signalisation routière. Ils seront en principe placés à l'intérieur des panneaux.

2. Dans le cas où les Parties contractantes estiment nécessaire d'apporter des modifications de détail à ces symboles, ces modifications ne devront pas en changer les caractéristiques essentielles.

3. Afin de faciliter l'interprétation des signaux, des indications additionnelles pourront être ajoutées dans un panneau rectangulaire au-dessous du signal.

4. Lorsque des inscriptions figureront, soit dans les signaux eux-mêmes, soit dans les panneaux complémentaires, le texte en sera rédigé dans la ou les langues nationales et éventuellement dans une des langues officielles des Nations Unies.

5. Les symboles nouveaux, créés par les Parties contractantes dans les conditions prévues au paragraphe 1 de l'article 17 de la Convention sur la circulation routière ouverte à la signature à Genève, le 19 septembre 1949, seront communiqués au Secrétaire général des Nations Unies, qui les notifiera aux Parties contractantes.

ARTICLE 6

1. Les couleurs employées pour les signaux, symboles et indications seront celles prescrites par le présent Protocole, sauf lorsque des circonstances exceptionnelles en rendront l'usage pratiquement impossible.

2. Lorsque le choix des couleurs est libre, chaque pays devra employer les mêmes couleurs pour une même catégorie de signaux employés dans les mêmes conditions.

3. L'envers des panneaux sera de couleur neutre, sauf dans le cas du signal III, C.1^{a,b} et de l'indication II, A.15 lorsqu'elle figure au revers du signal II, A.14.

ARTICLE 7

Les dispositifs réfléchissants seront de telle nature qu'ils n'éblouiront pas les usagers de la route et ne nuiront pas à la netteté du symbole ou de l'inscription.

ARTICLE 8

1. Les dimensions des panneaux de signalisation seront telles que de loin, le signal soit facilement visible et, de près, facilement compréhensible.

2. Les dimensions des divers signaux seront normalisées dans chaque pays, de façon à assurer la plus parfaite uniformité possible. En règle générale, il y aura deux grandeurs pour chaque type de signaux: l'une normale, l'autre réduite. Il sera fait usage de cette dernière lorsque les conditions d'implantation ne permettent pas l'emploi de

stances, a special small type sign may be used inside built-up areas or for repeating the main sign.

ARTICLE 9

1. Outside built-up areas, the centre line of the signs shall be not more than 2 m from the nearside edge of the carriageway unless special circumstances render this impracticable.

2. In built-up areas and mountainous country, the distance between the edge of the sign nearest the carriageway and a vertical line drawn from the edge of the carriageway shall be not less than 0.50 m. In exceptional cases, however, this distance may be reduced.

ARTICLE 10

1. In this Protocol the height of signs above the ground shall mean the height of the lower edge of the signs from the level of the crown of the road.

2. So far as possible a uniform height shall be observed over the same route.

Chapter II

CLASS I. DANGER SIGNS

ARTICLE 11

1. The danger signs shall be in the shape of an equilateral triangle with one point upwards except in the case of sign "PRIORITY ROAD AHEAD" (I, 22) which shall have a point downwards.

2. These signs shall have a red border with white or light yellow ground. Symbols shall be black or dark.

3. For signs of the standard size, the length of each side of the triangle shall be not less than 0.90 m and for the reduced size, not less than 0.60 m.

4. The signs shall be placed on the traffic side of the road appropriate to the direction of the traffic concerned. They may be repeated on the other side of the road.

5. Unless otherwise provided hereafter in this Protocol, the signs shall be placed at not less than 150 m and not more than 250 m from the hazard unless this is impracticable on account of local conditions. In such exceptional cases the sign shall be erected at less than 150 m, but as far as possible from the hazard and special provisions shall be made.

6. The height of signs shall be not more than 2.20 m and, outside built-up areas, not less than 0.60 m.

7. The signs shall be so placed as not to be obscured or cause an obstruction to pedestrians.

ARTICLE 12

The sign "UNEVEN ROAD" (I, 1) shall be used as the approach sign for such road conditions as an uneven road or a hump bridge.

ARTICLE 13

1. The sign "DANGEROUS BEND" or "DANGEROUS BENDS" (I, 2) shall be used only as the approach sign

panneaux de dimension normale ou que la sécurité des usagers de la route ne l'exige pas. A titre exceptionnel, il peut être fait usage, pour rappeler un signal antérieur ou à l'intérieur des agglomérations, d'un signal spécial de dimensions réduites.

ARTICLE 9

1. En dehors des agglomérations, l'axe des panneaux sera placé à une distance maximum de 2 m du bord voisin de la chaussée, à moins que des circonstances particulières ne s'y opposent.

2. Dans les agglomérations et les régions montagneuses, la distance entre l'extrémité du panneau situé du côté de la chaussée et l'aplomb du bord de la chaussée ne sera pas inférieure à 0,50 m. Dans certains cas exceptionnels, une distance plus faible pourra être admise.

ARTICLE 10

1. Dans le présent Protocole, la hauteur des panneaux au-dessus du sol s'entend de la hauteur du bord inférieur du panneau par rapport au niveau du sommet de la chaussée.

2. Dans toute la mesure du possible, une hauteur uniforme sera respectée sur le même itinéraire.

Chapitre II

CATEGORIE I. SIGNAUX DE DANGER

ARTICLE 11

1. Les panneaux des signaux de danger auront la forme de triangles équilatéraux. Un sommet du triangle est dirigé vers le haut, sauf dans le cas du signal "ATTENTION — ROUTE A PRIORITE" (I, 22), dont un sommet est dirigé vers le bas.

2. Les panneaux seront bordés de rouge et auront un fond blanc ou jaune clair. Les symboles seront noirs ou de couleur foncée.

3. Pour le signal de dimensions normales, la longueur du côté du triangle sera au moins de 0,90 m et, pour le signal de dimensions réduites, au moins de 0,60 m.

4. Les signaux seront placés du côté correspondant au sens de la circulation et faisant face à celle-ci. Ils pourront être répétés de l'autre côté de la route.

5. Sauf dispositions contraires, les signaux seront placés à 150 m au moins et à 250 m au plus du point dangereux indiqué, sauf en cas d'impossibilité due aux conditions locales. Dans ces cas exceptionnels, le signal sera placé à moins de 150 m mais le plus loin possible du point dangereux et des dispositions particulières devront être prises.

6. La hauteur des signaux sera au maximum de 2,20 m et, en dehors des agglomérations, au minimum de 0,60 m.

7. Les signaux seront placés de manière à n'être pas masqués et à ne pas constituer une gêne pour les piétons.

ARTICLE 12

Le signal "CASSIS ou DOS D'ANE" (I, 1) sera employé à l'approche d'un obstacle tel qu'un cassis, un dos d'âne ou un pont en dos d'âne.

ARTICLE 13

1. Le signal "VIRAGE DANGEREUX" ou "VIRAGES DANGEREUX" (I, 2) ne sera employé qu'à l'approche d'un

for a bend or bends which are dangerous owing to their physical characteristics or to reduced visibility.

2. Each Contracting Party may elect to substitute for the above sign, signs giving a clearer indication of the bend or bends. Such substitution shall apply throughout the territory of the Contracting Party concerned. These alternative signs are:

- I, 3 — right bend
- I, 4 — left bend
- I, 5 — double bend, the first to the right
- I, 6 — double bend, the first to the left.

ARTICLE 14

The sign "ROAD INTERSECTION" (I, 7) shall be used as the approach sign for a fork, crossroads or road junction. In built-up areas this sign shall only be used in exceptional cases.

ARTICLE 15

1. The sign "LEVEL-CROSSING WITH GATES" (I, 8) shall be used as the approach sign to each level-crossing with gates.

2. The sign "LEVEL-CROSSING WITHOUT GATES" (I, 9) shall be used as the approach sign to each level-crossing without gates whether provided with automatic signals or not.

3. On roads with a large volume of motor traffic during the night, the signs referred to in paragraphs 1 and 2 of this article, shall be adequately illuminated or provided with reflectors or reflecting material.

4. The gates of level-crossings shall be painted in stripes of red and white or red and light yellow. Alternatively, they may be painted white or light yellow with a large central red disc. In order to make gates more visible at night they shall be provided either with a red light or with red reflectors or a flood-light illuminating the gate whenever it is not fully open.

5. At all level-crossings without gates there shall be placed, in the immediate vicinity of the railway line, a sign in the form of a Saint Andrew's cross or a rectangular sign-plate, on which this symbol is displayed against a neutral background (I, 10 and I, 11). In order to avoid confusion level-crossings with gates shall not be provided with this sign. The Saint Andrew's cross, or in any case its lower arms, may be double if there are two tracks or more. It shall be painted in red and white or in red and light yellow.

6. The provisions of the preceding paragraphs of this article shall apply to all railways other than local lines and tramways. Outside built-up areas, signs concerning level-crossings on local lines and tramways shall have the same characteristics, shapes and meanings as on railways other than local lines and tramways. As regards the use of the signs, referred to in this article, however, certain simplifications or exceptions may be allowed by any Contracting Party, especially in the case of roads of minor local traffic importance or where a tramway level-crossing is coincident with a road intersection.

7. In the case of parts of local railways or tramways situated in built-up areas, and also of connecting-lines to

virage ou de virages dangereux par leurs caractéristiques physiques ou par le défaut de visibilité.

2. Il sera loisible à chaque Partie contractante de remplacer le signal ci-dessus par des signaux indiquant plus clairement la nature des virages. Cette substitution se fera pour l'ensemble du territoire de ladite Partie. Ces signaux alternatifs sont:

- I, 3 — virage à droite
- I, 4 — virage à gauche
- I, 5 — double virage, le premier à droite
- I, 6 — double virage, le premier à gauche.

ARTICLE 14

Le signal "INTERSECTION" (I, 7) sera employé lorsque les autorités compétentes estimeront nécessaire d'annoncer l'approche d'une bifurcation, d'une croisée de chemins ou d'un carrefour. Ce signal ne sera employé dans les agglomérations qu'à titre exceptionnel.

ARTICLE 15

1. Le signal "PASSAGE A NIVEAU AVEC BARRIERES" (I, 8) sera employé à l'approche de tout passage à niveau muni de barrières.

2. Le signal "PASSAGE A NIVEAU SANS BARRIERES" (I, 9) sera employé à l'approche de tout passage à niveau sans barrières, muni ou non de signalisation automatique.

3. Sur les routes où la circulation automobile est intense pendant la nuit, les signaux prévus aux paragraphes 1 et 2 seront éclairés, munis de réflecteurs ou revêtus de matériaux réfléchissants.

4. Les barrières des passages à niveau seront peintes en bandes de couleur rouge et blanche ou rouge et jaune clair. Elles pourront toutefois être peintes en blanc ou jaune clair et munies au centre d'un grand disque rouge. Afin d'augmenter leur visibilité pendant la nuit, les barrières seront munies, soit de feux ou de réflecteurs, de couleur rouge, soit d'un projecteur éclairant la barrière pendant toute la durée du temps où elle n'est pas dans sa position de pleine ouverture.

5. A tout passage à niveau sans barrières, il sera placé, au voisinage immédiat de la voie ferrée, un signal en forme de croix de Saint-André (I, 10 et I, 11) ou un panneau rectangulaire à fond de couleur neutre sur lequel cette croix est figurée. Afin d'éviter toute confusion avec ces passages à niveau, les passages à niveau avec barrières ne pourront pas être munis de ce signal. La croix de Saint-André ou tout au moins ses bras inférieurs pourront être doubles si la ligne a deux voies ou plus. Cette croix sera peinte en rouge et blanc ou en rouge et jaune clair.

6. Les dispositions des paragraphes précédents s'appliquent aux chemins de fer d'intérêt général. Pour les chemins de fer d'intérêt local et pour les tramways, la signalisation en dehors des agglomérations doit avoir les mêmes formes et les mêmes significations que pour les passages à niveau des chemins de fer d'intérêt général. Toutefois, en ce qui concerne l'emploi des signaux visés au présent article, certaines simplifications ou exceptions pourront être admises par toutes Parties contractantes, notamment dans le cas de routes à circulation réduite ou de passages à niveau de tramways coïncidant avec une intersection de routes.

7. Pour les parties des chemins de fer d'intérêt local et des tramways situées dans les agglomérations, ainsi que pour

factory sidings or other parts of railway lines assimilable to connecting-lines, the system to be applied shall be left to the Contracting Party.

ARTICLE 16

1. The sign "DANGEROUS HILL" (I, 12) shall be used wherever the competent authorities deem it necessary, as the approach sign for a dangerous descent. The descent must be steeper than ten per cent or the local conditions such that it constitutes a danger.

2. The gradient shall be shown on the sign, as for example, in diagrams I, 12^a and I, 12^b.

ARTICLE 17

The sign "CARRIAGEWAY NARROWS" (I, 13) shall be used, wherever the competent authorities deem it necessary, as the approach sign to a place where the carriageway narrows in such a manner that it may constitute a danger.

ARTICLE 18

The sign "OPENING BRIDGE" (I, 14) shall be used, wherever the competent authorities deem it necessary, as the approach sign to a bridge that can be opened.

ARTICLE 19

1. The sign "ROAD WORKS" (I, 15) shall be used as the approach sign to works on the road.

2. The limits of the roadworks shall be clearly indicated at night.

ARTICLE 20

The sign "SLIPPERY CARRIAGEWAY" (I, 16) shall be used, wherever the competent authorities deem it necessary, as the approach sign to a section of the carriageway which, under certain conditions, may have a slippery surface.

ARTICLE 21

1. The sign "PEDESTRIAN CROSSING" (I, 17) shall be used, wherever the competent authorities deem it necessary, as the approach sign to a pedestrian crossing. The marking of pedestrian crossings shall be decided upon by the competent authorities.

2. The provisions of paragraph 5 of article 11 of this Protocol are not applicable to this sign.

ARTICLE 22

1. The sign "CHILDREN" (I, 18) shall be used, wherever the competent authorities deem it necessary, as the approach sign to places frequented by children, such as a school or a playground.

2. The provisions of paragraph 5 of article 11 of this Protocol shall not apply to this sign.

ARTICLE 23

The sign "BEWARE OF ANIMALS" (I, 19) shall be used, wherever the competent authorities deem it necessary, to mark the point of entry of a road into a special area where unaccompanied animals are liable to be encountered.

les raccordements industriels ou autres parties de voie ferrée assimilables à des raccordements, le régime est laissé aux autorités compétentes de la Partie contractante.

ARTICLE 16

1. Le signal "DESCENTE DANGEREUSE" (I, 12) sera employé lorsque les autorités compétentes estimeront nécessaire d'annoncer l'approche d'une descente dangereuse, si la dénivellation est supérieure à dix pour cent ou comporte un danger résultant des conditions locales.

2. L'indication de la pente sera portée sur le signal, comme par exemple dans les figures I, 12^a et I, 12^b.

ARTICLE 17

Le signal "CHAUSSEE RETRECIE" (I, 13) sera employé lorsque les autorités compétentes estimeront nécessaire d'annoncer l'approche d'un rétrécissement de la chaussée pouvant présenter un danger.

ARTICLE 18

Le signal "PONT MOBILE" (I, 14) sera employé lorsque les autorités compétentes l'estimeront nécessaire, à l'approche d'un pont mobile.

ARTICLE 19

1. Le signal "TRAVAUX" (I, 15) sera employé à l'approche de travaux en cours d'exécution sur la route.

2. Les limites des chantiers seront nettement signalées la nuit.

ARTICLE 20

Le signal "CHAUSSEE GLISSANTE" (I, 16) sera employé lorsque les autorités compétentes estimeront nécessaire d'annoncer l'approche d'une partie de la chaussée qui, dans certaines conditions, peut avoir une surface glissante.

ARTICLE 21

1. Le signal "PASSAGE POUR PIETONS" (I, 17) sera employé lorsque les autorités compétentes estimeront nécessaire d'indiquer l'approche des passages pour piétons. Le mode de démarcation de ces passages est laissé au choix des autorités compétentes.

2. Les dispositions du paragraphe 5 de l'article 11 de ce Protocole ne s'appliquent pas à ce signal.

ARTICLE 22

1. Le signal "ENFANTS" (I, 18) sera employé lorsque les autorités compétentes estimeront nécessaire d'annoncer l'approche d'endroits fréquentés par les enfants, tels que des écoles et des terrains de jeux.

2. Les dispositions du paragraphe 5 de l'article 11 du présent Protocole ne s'appliquent pas à ce signal.

ARTICLE 23

Le signal "ATTENTION AUX ANIMAUX" (I, 19) sera employé lorsque les autorités compétentes estimeront nécessaire d'indiquer le point d'entrée d'une zone spéciale dans laquelle l'automobiliste est exposé à rencontrer des animaux non accompagnés.

ARTICLE 24

The sign "INTERSECTION WITH A NON-PRIORITY ROAD" (I, 20) shall be used wherever the competent authorities deem it necessary on a priority or a major road as an approach sign to an intersection with a non-priority road, in the territory of any Contracting Party where the use of such a sign corresponds to traffic rules.

ARTICLE 25

1. The sign "OTHER DANGER" (I, 21) shall be used, wherever the competent authorities deem it necessary, as the approach sign for a danger other than those indicated in articles 12 to 24 of this Protocol.

2. However, an inscription in black or dark colour defining the danger, such as a roundabout, limited headroom or width, ferry or falling rocks, may be placed within the sign in substitution for the symbol.

3. This sign shall always contain the symbol or an inscription or both.

4. An additional rectangular plate bearing an inscription or a symbol in current use in the territory of any Contracting Party may be placed underneath the sign.

ARTICLE 26

In the territory of any Contracting Party where atmospheric conditions do not permit the use of the full sign, a hollow red triangle may be used to indicate the different dangers referred to in articles 12 to 25. A rectangular plate shall always be placed below the triangle on which the appropriate symbol or inscription or both of them shall be given to indicate the danger.

ARTICLE 27

1. The sign "PRIORITY ROAD AHEAD" (I, 22) shall be used to indicate to a driver that he shall give way to vehicles moving along the road which he is approaching.

2. This sign shall be placed on roads without priority at a suitable distance from the intersection, which may be in open country up to 50 m and in built-up areas up to 25 m.

It is recommended that there shall also be placed on such roads, as near to the intersection as practicable, a suitable position sign, mark or line.

3. The sign I, 22 may be optionally preceded, in particular where no sign "ROAD INTERSECTION" (I, 7) is erected, by an advance sign consisting of sign I, 22 supplemented by a rectangular plate bearing an indication of the distance from the intersection, as shown in diagram I, 22^a.

The advance sign shall be repeated after every minor intersection until the priority or a major road is reached.

Chapter III

CLASS II. SIGNS GIVING DEFINITE INSTRUCTIONS

ARTICLE 28

1. The signs of this class indicate an order, which may be either in the nature of a prohibition or of an obligation, issued by the competent authorities.

ARTICLE 24

Le signal "INTERSECTION AVEC UNE ROUTE SANS PRIORITE" (I, 20) sera employé sur une route dite à priorité ou à grande circulation lorsque les autorités compétentes estimeront nécessaire d'annoncer l'approche d'une intersection avec une route, à laquelle ne s'attache pas de priorité, sur le territoire de toute Partie contractante où l'emploi de ce signal est conforme à la réglementation de la circulation.

ARTICLE 25

1. Le signal "AUTRES DANGERS" (I, 21) sera employé lorsque les autorités compétentes estimeront nécessaire d'annoncer l'approche d'un danger autre que ceux qui sont indiqués dans les articles 12 à 24 de ce Protocole.

2. Toutefois, une inscription en noir ou de couleur foncée, définissant le danger, tel que sens giratoire, gabarit limité, bac, chute de pierres, pourra être placée à l'intérieur de ce signal à la place du symbole.

3. Ce signal doit toujours comporter, soit le symbole, soit l'inscription, soit l'un et l'autre.

4. Un panneau rectangulaire supplémentaire, portant une inscription ou un symbole d'usage courant sur le territoire d'une Partie contractante, pourra être placé au-dessous du signal.

ARTICLE 26

Dans les territoires de toutes Parties contractantes où les conditions atmosphériques s'opposent à l'emploi de plaques pleines, un triangle rouge évidé pourra être employé pour l'indication des divers dangers énumérés ci-dessus (articles 12 à 25). Au-dessous du triangle, un panneau rectangulaire devra toujours être apposé, sur lequel seront reportés le symbole, et éventuellement les indications appropriées au danger.

ARTICLE 27

1. Le signal "ATTENTION — ROUTE A PRIORITE" (I, 22) sera employé pour indiquer au conducteur que celui-ci doit céder le passage aux véhicules circulant sur la route dont il s'approche.

2. Ce signal sera placé sur la route à laquelle ne s'attache pas de priorité à une distance appropriée, qui sera de 50 mètres au plus de l'intersection en rase campagne et de 25 mètres au plus dans les agglomérations.

Il est recommandé que sur une telle route soit placé en outre, aussi près que possible de l'intersection, une ligne de position, une marque ou un signal.

3. A titre facultatif, et en particulier en l'absence du signal "INTERSECTION" (I, 7), le signal I, 22 pourra être précédé d'un signal avancé, composé d'un signal I, 22, auquel sera ajouté un panneau rectangulaire indiquant la distance qui sépare son point d'implantation de l'intersection, comme dans la figure I, 22^a.

Lorsqu'il existe d'autres intersections entre le signal avancé et l'intersection avec la route dite à priorité ou à grande circulation, le signal avancé sera répété après chacune de celles-ci.

Chapitre III

CATEGORIE II. SIGNAUX COMPORTANT DES PRESCRIPTIONS ABSOLUES

ARTICLE 28

1. Les signaux de cette catégorie comportent des prescriptions qui peuvent consister en une interdiction ou une obligation imposées par les autorités compétentes.

2. The signs of this class shall be circular in shape.

3. Except as regards the sign II, A.16, the diameter shall be at least 0.60 m for signs of standard size and at least 0.40 m for the reduced size. In the case of signs II, A.15, 17, 18 and II, B.1, 2, the diameter may be reduced to 0.20 m if intermediate signs are used.

4. The signs shall be placed on the side of the road appropriate to the direction of the traffic and facing the traffic concerned. They may be repeated on the other side of the road.

5. The signs shall be placed in the immediate vicinity of the point where the prohibition or obligation starts or continues. Nevertheless, the signs prohibiting turning or showing the direction to be followed may be placed at a suitable distance in advance.

6. The height of signs shall not be more than 2.20 m and not less than 0.60 m.

II, A. PROHIBITORY SIGNS

ARTICLE 29

Except where otherwise specified or shown in the diagrams of this Protocol, the colours of prohibitory signs shall be as follows: white or light yellow, with a red border, the symbol being black or of a dark colour.

ARTICLE 30

The signs indicating traffic prohibitions shall be the following:

- (a) The sign "CLOSED TO ALL VEHICLES (IN BOTH DIRECTIONS)" (II, A.1);
- (b) The sign "NO ENTRY FOR ALL VEHICLES" (II, A.2); this sign shall be red with a white or light horizontal bar;
- (c) The sign "TURNING TO THE RIGHT (OR TO THE LEFT) PROHIBITED" (II, A.3); the arrow shall be turned towards the right or left according to the relevant prohibition;
- (d) The sign "OVERTAKING PROHIBITED" (II, A.4); this sign shall be used to indicate that overtaking is prohibited for all motor vehicles. Where the left-hand rule of the road is observed, the colours of the two cars illustrated shall be reversed.

ARTICLE 31

The signs indicating prohibition for certain classes of vehicles shall be the following:

- (a) The sign "NO ENTRY FOR ALL MOTOR VEHICLES EXCEPT MOTOR CYCLES WITHOUT SIDECARS" (II, A.5);
- (b) The sign "NO ENTRY FOR MOTOR CYCLES WITHOUT SIDECARS" (II, A.6);
- (c) The sign "NO ENTRY FOR ALL MOTOR VEHICLES" (II, A.7);
- (d) The sign "NO ENTRY FOR GOODS CARRYING VEHICLES EXCEEDING . . . TONS LADEN WEIGHT" (II, A.8);
- (e) The sign "NO ENTRY FOR PEDAL CYCLISTS" (II, A.9).

2. Les panneaux des signaux de cette catégorie ont la forme d'un disque.

3. Sauf en ce qui concerne le signal II, A.16 pour les signaux de dimensions normales, le diamètre sera de 0,60 m au moins et au moins de 0,40 m pour le signal de dimensions réduites. Dans le cas des signaux II, A.15, 17, 18 et II, B.1, 2, le diamètre peut être réduit à 0,20 m si l'on se sert des signaux intermédiaires.

4. Les signaux seront placés du côté correspondant au sens de la circulation et faisant face à celle-ci. Ils pourront être répétés de l'autre côté de la route.

5. Les signaux seront placés dans le voisinage immédiat de l'endroit où l'interdiction ou l'obligation commence ou continue à s'imposer. Toutefois, les signaux indiquant un virage interdit ou un sens obligatoire pourront être placés à une distance appropriée de l'endroit où l'interdiction ou l'obligation s'impose.

6. La hauteur des signaux sera de 2,20 m au maximum et de 0,60 m au minimum.

II, A. SIGNAUX D'INTERDICTION

ARTICLE 29

Sauf dans les cas où le présent Protocole en dispose autrement, les couleurs des signaux d'interdiction seront les suivantes: fond blanc ou jaune clair bordé de rouge, symbole noir ou de couleur foncée.

ARTICLE 30

Les signaux comportant des interdictions relatives à la circulation sont les suivants:

- a) Le signal "CIRCULATION INTERDITE (DANS LES DEUX SENS)" (II, A.1);
- b) Le signal "ACCES INTERDIT A TOUS VEHICULES" (II, A.2); ce signal est de couleur rouge, avec une barre horizontale blanche ou de couleur claire;
- c) Le signal "DEFENSE DE TOURNER A DROITE (A GAUCHE)" (II, A.3); la flèche est dirigée vers la droite ou vers la gauche selon le sens de l'interdiction;
- d) Le signal "DEPASSEMENT INTERDIT" (II, A.4); ce signal sera employé pour indiquer que le dépassement est interdit à toutes automobiles; lorsque le sens de la circulation est à gauche, les couleurs des automobiles figurant dans le symbole seront inversées.

ARTICLE 31

Les signaux comportant des interdictions s'appliquant à certaines catégories de véhicules sont les suivants:

- a) Le signal "ACCES INTERDIT A TOUTES AUTOMOBILES A L'EXCEPTION DES MOTOCYCLES SANS SIDE-CAR" (II, A.5);
- b) Le signal "ACCES INTERDIT AUX MOTOCYCLES SANS SIDE-CAR" (II, A.6);
- c) Le signal "ACCES INTERDIT A TOUTES AUTOMOBILES" (II, A.7);
- d) Le signal "ACCES INTERDIT AUX VEHICULES AFFECTES AU TRANSPORT DE MARCHANDISES AYANT UN POIDS EN CHARGE DE PLUS DE . . . TONNES" (II, A.8);
- e) Le signal "ACCES INTERDIT AUX CYCLISTES" (II, A.9).

ARTICLE 32

The signs indicating restrictions on the dimensions, or weight or speed of vehicles shall be the following:

- (a) The sign "NO ENTRY FOR VEHICLES HAVING OVERALL WIDTH EXCEEDING . . . METRES (. . . FEET)" (II, A.10);
- (b) The sign "NO ENTRY FOR VEHICLES HAVING OVERALL HEIGHT EXCEEDING . . . METRES (. . . FEET)" (II, A.11);
- (c) The sign "NO ENTRY FOR VEHICLES EXCEEDING . . . TONS LADEN WEIGHT" (II, A.12); an additional rectangular plate indicating special traffic rules or the maximum number of vehicles permitted on a bridge may be affixed underneath this sign;
- (d) The sign "NO ENTRY FOR VEHICLES HAVING AN AXLE WEIGHT EXCEEDING . . . TONS" (II, A.13);
- (e) The sign "SPEED-LIMIT" (II, A.14); an additional rectangular plate with a red edge bearing an inscription concerning the details of the imposed speed-limit may be affixed underneath this sign;
- (f) The symbol "END OF SPEED-LIMIT" (II, A.15) (white or light yellow ground with an oblique black or dark coloured bar) shall be used to indicate the point at which the effect of the sign "SPEED-LIMIT" ceases; it may be affixed to the reverse side of sign II, A.14 even though, as a result, it would not be placed on the side of the road appropriate to the direction of the traffic.

ARTICLE 33

1. The sign "STOP AT INTERSECTION" shall be used in cases where this is required by traffic rules to indicate that a driver shall stop before entering a priority or a major road.

2. This sign shall consist of a red triangle with the point downwards inscribed within a red circle. The triangle may have the word "Stop" as shown in the diagram II, A.16.

3. The diameter of this sign shall be at least 0.90 m for the sign of standard size and at least 0.60 m for the reduced size.

4. This sign shall be placed at roads without priority, at a suitable distance from the intersection, up to 50 m in open country and up to 25 m in built-up areas.

It is recommended that there should also be placed on this road a suitable position sign, mark or line, as near to the intersection as practicable.

5. The sign II, A.16 may be optionally preceded, in particular where no sign "ROAD INTERSECTION" (I, 7) is erected, by an advance sign consisting of sign I, 22 supplemented by a rectangular plate bearing an indication of the distance from the intersection as shown in diagram I, 22.

The advance sign shall be repeated after every minor intersection until the priority or a major road is reached.

ARTICLE 32

Les signaux comportant des restrictions aux dimensions, poids ou vitesses des véhicules sont les suivants:

- a) Le signal "ACCES INTERDIT AUX VEHICULES AYANT UNE LARGEUR SUPERIEURE A . . . METRES (. . . PIEDS)" (II, A.10);
- b) Le signal "ACCES INTERDIT AUX VEHICULES AYANT UNE HAUTEUR TOTALE SUPERIEURE A . . . METRES (. . . PIEDS)" (II, A.11);
- c) Le signal "ACCES INTERDIT AUX VEHICULES AYANT UN POIDS EN CHARGE DE PLUS DE . . . TONNES" (II, A.12); un panneau rectangulaire supplémentaire indiquant certaines règles de la circulation ou le nombre maximum de véhicules admis à passer simultanément sur un pont, pourra être placé au-dessous de ce signal;
- d) Le signal "ACCES INTERDIT AUX VEHICULES PESANT PLUS DE . . . TONNES PAR ESSIEU" (II, A.13);
- e) Le signal "LIMITATION DE VITESSE" (II, A.14); un panneau rectangulaire supplémentaire à bord rouge, indiquant les conditions qui régissent l'application de la limite de vitesse, pourra être placé au-dessous de ce signal;
- f) La figure "FIN DE LIMITATION DE VITESSE" (II, A.15) [fond blanc ou jaune clair, traversé par une barre inclinée noire ou de couleur foncée] sera employée pour indiquer le point où cesse d'être applicable la limite imposée à la vitesse; elle peut être reproduite au revers du signal II, A.14, bien qu'elle ne soit pas de ce fait située du côté correspondant au sens de la circulation.

ARTICLE 33

1. Le signal "ARRET A L'INTERSECTION" sera employé pour indiquer au conducteur que celui-ci doit marquer l'arrêt avant de s'engager sur une route dite à priorité ou à grande circulation dans les cas où la réglementation de la circulation exige un tel arrêt.

2. Ce signal se compose d'un cercle circonscrit à un triangle rouge dont un sommet est dirigé vers le bas. Le triangle peut porter le mot "stop", comme dans la figure II, A.16.

3. Le diamètre sera de 0,90 m au moins pour le signal de dimensions normales et de 0,60 m au moins pour le signal de dimensions réduites.

4. Le signal sera placé sur la route à laquelle ne s'attache pas de priorité à une distance appropriée, qui sera de 50 m au plus de l'intersection en rase campagne, et de 25 m au plus dans les agglomérations.

Il est recommandé que sur une telle route soit placé en outre, aussi près que possible de l'intersection, une ligne de position, une marque ou un signal.

5. A titre facultatif et en particulier en l'absence du signal "INTERSECTION" (I, 7), le signal II, A.16 pourra être précédé d'un signal avancé, composé du signal I, 22, auquel sera ajouté un panneau rectangulaire indiquant la distance qui sépare son point d'implantation de l'intersection. (La figure I, 22, donne un exemple de ce signal.)

Lorsqu'il existe, entre le signal avancé et l'intersection avec la route à priorité ou à grande circulation d'autres intersections, le signal avancé sera répété après chacune de celles-ci.

ARTICLE 34

1. The sign "STOP (CUSTOMS)" (II, A.17) shall be used to indicate the presence of a customs house at which the traveller has to stop.

The word "Customs" shall appear on the sign. The translation of the word "Customs" in a language of the neighbouring territory may be added (II, A.17).

2. This sign may be used to indicate other obligations to stop; in this case the inscription "Customs" shall be replaced by an inscription indicating the reason for the stop.

ARTICLE 35

1. The sign "RESTRICTED STOPPING OR WAITING" (II, A.18) shall be used to indicate restricted or prohibited waiting and the prohibition of stopping a vehicle. The centre of this sign shall be blue with a diagonal red bar surrounded by a red border.

2. In the absence of any explanatory inscription the sign shall be used to indicate a permanent prohibition of waiting.

3. Inscriptions may be placed on a plate placed underneath the sign or on the sign itself, specifying:

- (a) The hours between which the prohibition of waiting apply,
- (b) The duration of authorized waiting,
- (c) The days upon which waiting is permitted alternately on one or other side of the road,

(d) The exceptions applicable to particular categories of vehicles, provided that such inscriptions shall not detract from the general meaning nor make the sign ambiguous or unclear.

4. An inscription "STOPPING PROHIBITED", placed on a plate under the sign or on the sign itself, shall indicate that the stopping of a vehicle is prohibited.

5. Contracting Parties which have previously adopted the sign "WAITING PROHIBITED" (red disc with circular centre in white or pale yellow bearing the letter P with a diagonal red stroke) for the prohibition of prolonged parking of vehicles with or without their drivers, shall provisionally be at liberty to retain their system unchanged. However, the sign II, A.18 is the only sign adopted in this Protocol for this purpose and Contracting Parties are strongly recommended to adopt this sign for stopping or parking of vehicles in their territories in accordance with the principles set out in paragraphs 1 to 4 above.

II, B. MANDATORY SIGNS

ARTICLE 36

1. The colour of mandatory signs shall be as follows: blue ground with a white symbol.

2. Mandatory signs are the following:

- (a) The sign "DIRECTION TO BE FOLLOWED" (II, B.1); it is permissible to adopt variations of the symbol on this sign in order to meet special cases;

ARTICLE 34

1. Le signal "ARRET (POSTE DE DOUANE)" (II, A.17) sera employé pour indiquer la proximité d'un poste de douane où l'arrêt est obligatoire.

Le mot "douane" figure sur ce signal. La traduction de ce mot dans une langue du territoire limitrophe peut être ajoutée (II, A.17).

2. Ce signal peut être employé pour indiquer d'autres obligations de s'arrêter; en ce cas, l'inscription "douane" sera remplacée par une inscription précisant le motif de l'arrêt.

ARTICLE 35

1. Le signal "ARRET ET STATIONNEMENT REGLEMENTE" (II, A.18) sera employé pour signaler les endroits où il est interdit d'arrêter ou de laisser stationner un véhicule, ainsi que les endroits où le temps de stationnement est limité. La partie centrale du disque est bleue; elle est barrée diagonalement d'un trait rouge et entourée d'un bord rouge.

2. Le signal sans inscriptions explicatives sera employé pour indiquer que le stationnement est interdit de façon permanente.

3. Des inscriptions précisant, suivant les cas:

- a) Les heures-limites d'application de l'interdiction de stationner,
- b) La durée du stationnement autorisé,
- c) Ou la mention que le stationnement est autorisé, alternativement d'un côté ou de l'autre de la route, suivant les jours,

d) Les exceptions concernant certaines catégories de véhicules, peuvent être placées, soit sur un panneau supplémentaire placé au-dessous du signal, soit sur le signal lui-même à condition toutefois de ne pas rendre difficile l'interprétation du signal.

4. Une inscription "DEFENSE D'ARRETER" placée soit sur le signal lui-même soit sur un panneau supplémentaire au-dessous du signal indiquera l'interdiction d'arrêter un véhicule.

5. Les Parties contractantes qui auraient antérieurement adopté un signal "PARCAGE INTERDIT" (disque rouge avec partie centrale circulaire blanche ou jaune clair portant la lettre P et barrée diagonalement d'un trait rouge) pour interdire le stationnement prolongé des voitures avec ou sans leurs conducteurs, pourront provisoirement ne pas modifier leur signalisation sur ce point. Toutefois, le seul signal admis par la présente annexe étant le signal II, A.18, il est vivement recommandé aux Parties contractantes de signaler les modalités d'arrêt ou de stationnement des véhicules sur leur territoire conformément aux principes exposés dans les paragraphes 1 à 4 ci-dessus.

II, B. SIGNAUX D'OBLIGATION

ARTICLE 36

1. Les couleurs des signaux d'obligation devront être les suivantes: fond bleu et symbole blanc.

2. Les signaux d'obligation seront les suivants:

- a) Le signal "DIRECTION OBLIGATOIRE" (II, B.1); le symbole figurant dans ce signal pourra être modifié, pour répondre à des cas spéciaux;

- (b) The sign "COMPULSORY CYCLE TRACK" (II, B.2) which shall be used to indicate that cyclists shall use the special track reserved for them.

Chapter IV

CLASS III. INFORMATIVE SIGNS

ARTICLE 37

1. The signs of this class shall be rectangular in shape.
2. Where the colours to be used are optional, the colour red shall in no case predominate.

III, A. INDICATION SIGNS

ARTICLE 38

1. The sign "PARKING" (III, A.1) shall be used to indicate authorized parking places.
2. This sign shall be square in shape.
3. The side of the square shall be at least 0.60 m for the sign of standard size and 0.40 m for the sign of reduced size.
4. The sign shall be placed facing the traffic or facing across the carriageway.
5. The colour of the sign shall be blue and the colour of the letter P white.
6. A rectangular plate under the sign may be used for inscriptions giving the period during which parking is allowed or indicating the direction of the parking place.

ARTICLE 39

1. The sign "HOSPITAL" shall be used to indicate to the drivers of vehicles that they should take the precautions required in the proximity of medical establishments and, in particular, to refrain from making unnecessary noise.
2. This sign shall consist of the symbol H above the word "Hospital" as shown in diagram III, A.2.
3. The colour of the sign shall be blue and the inscription white.
4. The sign shall be placed facing the traffic.

ARTICLE 40

1. The signs indicating auxiliary service posts are the following:
 - (a) The sign "FIRST-AID STATION" (III, A.3 and III, A.4) which shall be used to indicate that there is in the neighbourhood a first-aid station organized by an officially recognized association;
 - (b) The sign "MECHANICAL HELP" (III, A.5) which shall be used to indicate that there is a service station in the neighbourhood;
 - (c) The sign "TELEPHONE" (III, A.6) which shall be used to indicate that there is a telephone in the neighbourhood;
 - (d) The sign "FILLING STATION" (III, A.7) which shall be used to indicate that there is a filling station within the distance indicated on the sign.

- b) Le signal "PISTE OBLIGATOIRE POUR CYCLISTES" (II, B.2); ce signal sera employé pour indiquer que les cyclistes sont tenus de circuler sur une piste particulière qui leur est réservée.

Chapitre IV

CATEGORIE III. SIGNAUX COMPORTANT UNE SIMPLE INDICATION

ARTICLE 37

1. Les panneaux des signaux de cette catégorie auront la forme d'un rectangle.
2. Lorsque le choix des couleurs est libre, la couleur rouge ne doit en aucun cas prédominer dans les signaux de cette catégorie.

III, A. SIGNAUX D'INDICATION

ARTICLE 38

1. Le signal "PARCAGE" (III, A.1) sera employé pour indiquer les emplacements où le parcage est autorisé.
2. Le panneau de ce signal a la forme d'un carré.
3. Le côté du carré aura 0,60 m au moins pour le signal de dimensions normales et 0,40 m au moins pour le signal de dimensions réduites.
4. Ce signal peut être placé perpendiculairement ou parallèlement à la route.
5. Le fond du panneau sera bleu et la lettre P de couleur blanche.
6. Une plaque rectangulaire qui comporte des inscriptions limitant la durée du parcage autorisée ou indiquant la direction de l'emplacement du parcage pourra être placée au-dessous de ce signal.

ARTICLE 39

1. Le signal "HOPITAL" sera employé pour indiquer au conducteur de véhicules qu'il convient de prendre les précautions que réclame la proximité de certains établissements sanitaires, en particulier d'éviter autant que possible de faire du bruit.
2. Le panneau portera, au-dessous du symbole H, le mot "hôpital", comme dans la figure III, A.2.
3. Le fond du panneau sera bleu et l'inscription blanche.
4. Ce signal doit être placé perpendiculairement à la route.

ARTICLE 40

1. Les signaux indiquant des postes auxiliaires sont les suivants:
 - a) Le signal "POSTE DE SECOURS" (III, A.3 ou III, A.4), qui sera employé pour indiquer la proximité d'un poste de secours établi par une association officiellement reconnue;
 - b) Le signal "POSTE DE DEPANNAGE" (III, A.5), qui sera employé pour indiquer la proximité d'un poste de dépannage;
 - c) Le signal "TELEPHONE" (III, A.6), qui sera employé pour indiquer la proximité d'un poste de téléphone;
 - d) Le signal "POSTE D'ESSENCE" (III, A.7), qui sera employé pour indiquer qu'il existe un poste d'essence à la distance indiquée.

2. The shorter side of the rectangle of the signs provided for in this article shall be placed horizontally. The colour shall be blue, with a black or dark symbol on a white square. In the case, however, of the signs III, A.3 or III, A.4, the symbol shall be red. The side of the square shall be at least 0.30 m. In the case, however, of the sign III, A.7, a white rectangle with the shorter side horizontal shall be substituted for the square.

3. The signs described in (b), (c) and (d) of paragraph 1 may be erected where the authorities concerned deem it necessary.

ARTICLE 41

1. The beginning of a priority road may be indicated by the sign "PRIORITY ROAD" (III, A.8).

2. The sign may also be repeated along priority roads.

3. The end of a priority road shall be indicated by the sign "END OF PRIORITY" (III, A.9) where the sign III, A.8 has been used.

4. The sign III, A.9 may be also used to indicate approach to the end of a priority road. In such a case, a rectangular plate shall be added underneath the sign, indicating the distance at which the priority ends, as shown in diagram III, A.9^a.

5. The signs provided for in this article shall be square with one point downwards.

6. The side of the square shall be at least 0.60 m for the standard size and at least 0.40 m for the reduced size and 0.25 m for signs repeated within built-up areas.

7. The border of the signs provided for in this article shall be white with a black or dark rim on the outside and the centre shall be yellow. In the case of sign III, A.9, the transverse bar shall be black or dark.

8. The signs shall be placed on the side of the road appropriate to the direction of traffic and facing the traffic concerned. They may be repeated on the other side of the road.

III, B. ADVANCE DIRECTION SIGNS AND DIRECTION SIGNS

ARTICLE 42

1. The advance direction signs shall be rectangular in shape.

2. Their size shall be such that the indication can be understood easily by drivers of vehicles travelling at speed.

3. These signs shall have either a light ground with dark lettering or a dark ground with light lettering.

4. Advance direction signs shall be placed at a distance of between 100 m and 250 m from the intersection on normal roads. On special motor roads, this distance may be increased to 500 m.

5. Diagrams III, B.1^a and III, B.1^b are examples of this sign.

2. Le petit côté du rectangle des signaux prévus à cet article sera placé horizontalement. Le fond sera bleu. Le signal comporte, à l'intérieur d'un carré blanc, un symbole noir ou de couleur foncée, sauf dans le cas des signaux III, A.3 ou III, A.4, dont le symbole est rouge. Le côté du carré blanc sera de 0,30 m au moins. Toutefois, pour le signal III, A.7, un rectangle blanc dont le petit côté sera placé horizontalement sera substitué au carré.

3. L'emploi des signaux visés en b), c) et d) du paragraphe 1 sera réglementé par les autorités compétentes.

ARTICLE 41

1. Le signal "ROUTE A PRIORITE" (III, A.8) pourra être employé pour indiquer le commencement d'une route dite à priorité.

2. Ce signal peut également être répété sur lesdites routes.

3. Le signal "FIN DE PRIORITE" (III, A.9) sera employé pour indiquer la fin d'une route dite à priorité, lorsque le signal III, A.8 a été implanté au commencement de cette route.

4. Ce signal peut également être employé pour annoncer qu'une telle route va prendre fin. Il est alors complété d'une plaque rectangulaire supplémentaire placée au-dessous du signal et indiquant la distance à laquelle la priorité cesse. La figure III, A.9^a donne un exemple de ce signal.

5. Les panneaux des signaux prévus à cet article auront la forme d'un carré dont une diagonale est verticale.

6. Le côté du carré aura 0,60 m au moins pour le signal de dimensions normales et 0,40 m au moins pour le signal de dimensions réduites. Il aura 0,25 m au moins pour les signaux de rappel placés dans les agglomérations.

7. Le fond du signal sera jaune, entouré d'une bande blanche avec listel noir. En outre, la bande transversale du signal III, A.9 sera noire ou de couleur foncée.

8. Ces signaux seront placés sur le bord de la chaussée du côté correspondant au sens de la circulation et faisant face à celle-ci. Ils pourront être répétés de l'autre côté de la route.

III, B. SIGNAUX INDICATEURS DE PRESIGNALISATION ET DE DIRECTION

ARTICLE 42

1. Les signaux de présignalisation ont la forme d'un rectangle.

2. Leurs dimensions seront telles que les indications puissent être aisément comprises par les conducteurs de véhicules roulant à grande vitesse.

3. Ces signaux comportent, soit une inscription en lettres de couleur foncée sur fond clair, soit une inscription en lettres de couleur claire sur fond de couleur foncée.

4. Ces signaux seront placés à une distance de 100 à 250 m de l'intersection. Sur les autoroutes, cette distance pourra être portée à 500 m.

5. Les figures III, B.1^a et III, B.1^b sont des exemples de ce signal.

ARTICLE 43

1. Direction signs shall be rectangular with the longer side horizontal and shall terminate in the form of an arrow-head.
2. Names of other places lying in the same direction may be added to the sign.
3. When distances are indicated, the figures giving kilometres (or miles) shall be inscribed between the name of the place and the arrow-head.
4. The colours of these signs shall be the same as those for advance direction signs.
5. Diagrams III, B.2^a and III, B.2^b are examples of this sign.

III, C. PLACE AND ROUTE IDENTIFICATION SIGNS

ARTICLE 44

1. Signs indicating a locality shall be rectangular in shape with the longer side horizontal.
2. These signs shall be of such a size and placed in such a manner that they shall be visible even at night.
3. These signs shall have either a light ground with dark lettering, or a dark ground with light lettering.
4. These signs shall be placed before the beginning of a built-up area, on the side of the road appropriate to the direction of traffic and facing the traffic concerned.
5. Diagrams III, C.1^a and III, C.1^b are examples of this sign.

ARTICLE 45

1. The signs for the special identification of routes, bearing numbers or letters or a combination of numbers and letters, shall be rectangular in shape.
2. The inscriptions may be affixed to milestones, to other signs or be placed as separate signs.
3. Diagram III, C.2^a is an example of this sign.

Part III

SUPPLEMENTARY PROVISIONS CONCERNING LEVEL-CROSSINGS

ARTICLE 46

Supplementary intermediate signs, such as vertical panels placed underneath the signs I, 8 or I, 9, may be used as circumstances warrant it, provided that they are repeated at about two-thirds and one-third of the distance between that sign and the railway line, and bear respectively three, two and one red oblique bar on a white or yellow ground. Diagrams I, 8^a; I, 9^a; I, 8/9^b and I, 8/9^c are examples of these signs.

ARTICLE 47

In cases where gates operated from a distance (whether by hand or by an automatic device) are not visible from the operating box, they shall be provided with sound or sight signals giving users of the road warning in sufficient time that the gate is about to be closed. Gates shall be

ARTICLE 43

1. Les signaux indiquant la direction à suivre pour atteindre une localité ont la forme d'un rectangle terminé par une pointe de flèche, le grand côté du rectangle étant placé horizontalement.
2. Les noms d'autres localités se trouvant dans la même direction peuvent figurer sur ces signaux.
3. Lorsque les distances sont mentionnées, les chiffres indiquant les kilomètres (ou les miles) seront placés entre le nom de la localité et la flèche.
4. Les couleurs de ces signaux seront les mêmes que celles des signaux de présignalisation.
5. Les figures III, B.2^a et III, B.2^b sont des exemples de ce signal.

III, C. SIGNAUX DE LOCALISATION ET D'IDENTIFICATION DE ROUTES

ARTICLE 44

1. Les signaux indiquant une localité ont la forme d'un rectangle, le grand côté étant placé horizontalement.
2. Les dimensions et l'emplacement de ces signaux sont tels qu'ils soient visibles même de nuit.
3. Ces signaux comportent, soit une inscription en lettres de couleur foncée sur fond clair, soit une inscription en lettres de couleur claire sur fond de couleur foncée.
4. Ces signaux sont placés sur le bord de la route, du côté correspondant au sens de la circulation et faisant face à celle-ci, avant l'entrée de l'agglomération.
5. Les figures III, C.1^a et III, C.1^b sont des exemples de ce signal.

ARTICLE 45

1. Les signaux d'identification particulière des routes, portant des chiffres, des lettres ou une combinaison de chiffres et de lettres, ont la forme d'un rectangle.
2. Ces inscriptions peuvent, soit être apposées sur des bornes kilométriques, soit être placées au-dessus ou au-dessous d'autres signaux, soit encore constituer des signaux séparés.
3. La figure III, C.2^a est un exemple de ce signal.

Partie III

DISPOSITIONS ADDITIONNELLES RELATIVES AUX PASSAGES A NIVEAU

ARTICLE 46

Des signaux intermédiaires supplémentaires tels que des panneaux verticaux placés au-dessous du signal I, 8 ou I, 9, puis aux deux tiers et au tiers de la distance séparant le signal de la voie ferrée et portant trois, puis deux, puis une barre oblique rouge sur fond blanc ou jaune pourront être employés si les circonstances l'exigent. Les figures I, 8^a, I, 9^a, I, 8/9^b et I, 8/9^c sont des exemples de ces signaux.

ARTICLE 47

Dans le cas où les barrières du passage à niveau ne sont pas visibles du poste de manœuvre à distance, que cette manœuvre soit assurée à la main ou par un dispositif automatique, elles doivent être munies d'une signalisation sonore ou optique avertissant en temps utile les usagers de la route

closed slowly enough to enable users of the road who have already entered the level-crossing to clear it.

ARTICLE 48

At all level-crossings with gates, the gates shall be guarded during the whole period when train services are in operation. Should a level-crossing be reclassified permanently from the category of level-crossing with gates to that of level-crossing without gates but with automatic signals, or to that of level-crossing without gates and without automatic signals, the gates shall be removed to avoid any misunderstanding on the part of the users of the road.

ARTICLE 49

1. At all level-crossings without gates but with automatic signalling, there shall be placed, in the immediate vicinity of the railway, an automatic signal giving warning of the approach of trains. Wherever possible, this signal shall be placed on the same post as the sign in the form of the Saint Andrew's cross (I, 10 and I, 11). It shall consist, both by day and by night, of one or more flashing red lights indicating that traffic on the road shall stop. Appropriate measures shall be taken to preclude both an accidental defect in the working of the automatic signal and any possibility of misinterpreting the signal.

2. The above-mentioned red light signal may be accompanied by a sound signal.

3. Signals of the same kind, but operated by hand instead of being automatic, shall be regarded as equivalent to the automatic signalling of the approach of trains as prescribed above.

ARTICLE 50

Level-crossings shall not be without gates and automatic signalling unless the railway line is clearly visible on both sides of the level-crossing to users of the road, taking into account the maximum speed of the trains, so that the driver of a vehicle approaching the railway from either side may have time to stop before entering the crossing when a train is in sight and the users of the road who have entered the crossing when a train appears have time to clear the crossing.

Part IV

SIGNALS TO BE MADE BY TRAFFIC POLICE

ARTICLE 51

Traffic police shall be so equipped and stationed as to be visible to all road users.

ARTICLE 52

1. Signals to be made by traffic police shall conform to one of the two following systems:

First system

Signal A — to indicate "STOP" to the vehicles approaching the officer from the front: arm raised vertically, palm of the hand to the front.

que le mouvement de fermeture de la barrière va commencer. Ce mouvement doit être suffisamment lent pour permettre aux usagers de la route qui se trouveraient déjà engagés sur le passage d'achever la traversée.

ARTICLE 48

A tout passage à niveau avec barrières, le fonctionnement de celles-ci doit être assuré pendant toute la durée du service des trains. Si un passage à niveau de la catégorie des passages à niveau avec barrières passe définitivement dans la catégorie des passages à niveau sans barrières avec signalisation automatique, ou dans celle des passages à niveau sans barrières ni signalisation automatique, les barrières doivent être enlevées afin d'éviter toute confusion dans l'esprit des usagers de la route.

ARTICLE 49

1. A tout passage à niveau sans barrières avec signalisation automatique, un signal automatique avertisseur de l'approche des trains doit être placé au voisinage immédiat de la voie ferrée et autant que possible sur le même support que celui du signal en forme de croix de Saint-André (I, 10 et I, 11). Ce signal avertisseur doit consister, de jour comme de nuit, en un ou plusieurs feux clignotants de couleur rouge commandant l'arrêt aux usagers de la route. Les mesures appropriées devront être prises pour parer à un défaut accidentel de fonctionnement du signal automatique et pour que ce dernier ne puisse donner lieu à une interprétation erronée.

2. Le signal lumineux rouge prévu ci-dessus peut être accompagné d'un signal sonore.

3. Est assimilée à la signalisation automatique de l'approche des trains prévue ci-dessus la même signalisation qui, au lieu d'être automatique, serait commandée à la main.

ARTICLE 50

Un passage à niveau ne peut être dépourvu de barrières et de signalisation automatique que si les usagers de la route peuvent aisément voir la voie ferrée de part et d'autre dudit passage, compte tenu notamment de la vitesse maximum des trains, de telle sorte qu'un conducteur s'approchant du chemin de fer, soit d'un côté, soit de l'autre, ait le temps de s'arrêter avant de s'engager sur le passage à niveau lorsqu'un train est en vue, et de telle sorte aussi que les usagers de la route qui se trouveraient déjà engagés sur le passage au moment où le train apparaît aient le temps d'achever la traversée.

Partie IV

SIGNES A FAIRE PAR LES AGENTS DE LA CIRCULATION

ARTICLE 51

Les agents de la circulation doivent être équipés et placés de manière à être vus de tous les usagers de la route.

ARTICLE 52

1. Les signes à faire par les agents de la circulation seront conformes à l'un des deux systèmes suivants:

Premier système

Signe A — "HALTE" pour véhicules venant de l'avant: un bras levé verticalement, la paume de la main vers l'avant.

Signal C — to indicate "STOP" to the vehicles approaching the officer from the rear: arm extended horizontally to the side of the road to which the traffic concerned is keeping, palm of the hand to the front.

Signals A and C may be used simultaneously.

Second system

Signal B — to indicate "STOP" to the vehicles approaching the officer from the front: arm extended horizontally to the side of the road to which the traffic concerned is keeping, palm of the hand to the front.

Signal C — to indicate "STOP" to the vehicles approaching the officer from the rear: arm extended horizontally to the side of the road to which the traffic concerned is keeping, palm of the hand to the front.

Signals B and C may be used simultaneously.

2. Under both systems, a beckoning gesture with the hand may be made to call vehicles forward.

Part V

TRAFFIC LIGHT SIGNALS

ARTICLE 53

1. The lights of the traffic light signals shall be given the following meaning:

(a) In a three-coloured system:

Red indicates that vehicular traffic must not pass the signal;

Green indicates that vehicular traffic may pass the signal;

When amber is used after the green signal, it shall be taken as prohibiting vehicular traffic from proceeding beyond the signal unless the vehicle is so close to the signal, when the amber signal first appears that it cannot safely be stopped before passing the signal;

When amber is used in conjunction with or after the red signal, it indicates an impending change in the indications of the signal and shall not be taken as permitting vehicular traffic to proceed.

(b) In the two-colour system:

Red indicates that vehicular traffic must not pass the signal;

Green indicates that vehicular traffic may pass the signal;

The combination of green and red shall have the same meaning as amber after green in the three-colour system.

2. When a single amber intermittent light is used, it shall indicate "CAUTION".

3. The lights shall be placed one above the other. As a rule the red light shall be placed at the top and the green light at the bottom. Where an amber light is used, it shall be placed between the red and the green lights.

4. When traffic light signals are placed at the side of the carriageway, the height of the lower edge of the lowest light above the carriageway shall normally be not less than 2 m and not more than 3.50 m. When they are suspended over the carriageway, the height of the lower edge of the lowest light above the carriageway shall be not less than 4.50 m.

5. Where possible the light signals should be repeated on the opposite side of an intersection.

Signe C — "HALTE" pour véhicules venant de l'arrière: un bras étendu horizontalement, la paume de la main vers l'avant, du côté correspondant au sens de la circulation des véhicules qu'il veut arrêter.

Les signes A et C peuvent être employés simultanément.

Deuxième système

Signe B — "HALTE" pour véhicules venant de l'avant: un bras étendu horizontalement, la paume de la main vers l'avant du côté correspondant au sens de la circulation des véhicules qu'il veut arrêter.

Signe C — "HALTE" pour véhicules venant de l'arrière: un bras étendu horizontalement, la paume de la main vers l'avant du côté correspondant au sens de la circulation des véhicules qu'il veut arrêter.

Les signes B et C peuvent être utilisés simultanément.

2. Dans l'un et l'autre système, il est prévu que l'on peut faire un signe de la main pour faire avancer les véhicules.

Partie V

SIGNAUX LUMINEUX DE CIRCULATION

ARTICLE 53

1. Les feux des signaux lumineux de circulation auront la signification suivante:

a) Dans le système tricolore:

Le feu rouge signifie que les véhicules n'ont pas le droit de passer;

Le feu vert signifie que les véhicules peuvent passer;

Lorsque le feu jaune est employé après le feu vert, il signifie que les véhicules n'ont pas le droit de dépasser le signal, à moins qu'ils ne se trouvent si près du signal lorsque le feu jaune s'allume qu'ils ne puissent plus s'arrêter dans des conditions de sécurité suffisantes avant d'avoir dépassé le signal;

Lorsque le feu jaune est employé conjointement avec le feu rouge ou après celui-ci, son apparition annonce un changement imminent des indications du signal, ce qui n'implique pas que l'interdiction d'avancer ait été abolie.

b) Dans le système bicolore:

Le feu rouge signifie que les véhicules n'ont pas le droit de passer;

Le feu vert signifie que les véhicules peuvent passer;

L'apparition du feu rouge alors que le feu vert reste allumé a le même sens que le feu jaune qui suit le feu vert dans le système tricolore.

2. Lorsqu'un seul feu jaune clignotant est employé, ce signal indique "PRUDENCE".

3. Les feux doivent être disposés l'un au-dessus de l'autre. Le feu rouge doit normalement être placé en haut et le feu vert en bas. Lorsqu'un feu jaune est employé, il doit être placé entre le feu rouge et le feu vert.

4. Lorsque les signaux lumineux sont placés sur le côté de la chaussée le bord inférieur du feu le plus bas doit en principe se trouver à 2 m au moins et à 3,50 m au plus au-dessus de la chaussée. Lorsque ces signaux sont suspendus au-dessus de la chaussée, la partie inférieure du feu le plus bas doit être au minimum à 4,50 m au-dessus de la chaussée.

5. Les signaux lumineux devraient, si possible, être répétés de l'autre côté de l'intersection.

Part VI

ROAD MARKINGS

ARTICLE 54

1. Where a carriageway outside a built-up area has more than two lanes, these shall as a rule be made clearly distinguishable.

2. Where a three-lane carriageway outside a built-up area passes through sections where the visibility is not sufficient, or at other danger points, the total width of the carriageway shall be divided only into two lanes.

3. Where a carriageway has two lanes in any section where the visibility is not sufficient and at other danger points, the lanes should be clearly distinguishable.

4. The marking of lanes as provided for under paragraphs 2 and 3 of this article indicates that under normal traffic conditions no vehicle should deviate from the lane reserved for traffic proceeding in its direction.

ARTICLE 55

1. Where the edges of the carriageway are defined by means of lights or reflecting devices, two different colours may be used for such lights or devices.

2. Either red or orange may be used to indicate the edge of the carriageway on the side of the road of the direction of the traffic, and white to indicate the edge of the carriageway on the opposite side.

3. Where lights or reflecting devices are used to indicate the presence of posts or refuges in the carriageway, white or yellow colours should be employed.

Part VII

FINAL PROVISIONS

ARTICLE 56

1. This Protocol shall be open, until 31 December 1949, for signature by all States signatories to the Convention on Road Traffic, opened for signature at Geneva on 19 September 1949.

2. This Protocol shall be ratified and the instruments of ratification deposited with the Secretary-General of the United Nations.

3. From 1 January 1950, this Protocol shall be open for accession by States signatories to the Convention on Road Traffic and by States acceding or having acceded to it. It shall also be open for accession on behalf of any Trust Territory of which the United Nations is the Administering Authority and on behalf of which the said Convention has been acceded to.

4. Accession shall be effected by the deposit of an instrument of accession with the Secretary-General of the United Nations.

ARTICLE 57

1. Any State may, at the time of signature, ratification or accession, or at any time thereafter, declare, by notification addressed to the Secretary-General of the United Nations, that the provisions of this Protocol will be applicable to all or any of the territories for the international relations of which it is responsible. These provisions shall become

Partie VI

MARQUES SUR LA CHAUSSEE

ARTICLE 54

1. Dans le cas où, en dehors d'une agglomération, une chaussée comporte plus de deux voies, la distinction entre ces voies sera marquée, en principe, d'une manière nettement visible.

2. Dans le cas où, en dehors d'une agglomération, une chaussée à trois voies comporte des sections où la visibilité est insuffisante ou d'autres points dangereux, la largeur totale de la chaussée sera divisée en deux voies seulement.

3. Sur les chaussées à deux voies, la distinction entre celles-ci pourra être de même marquée dans les sections où la visibilité est insuffisante ou aux autres points dangereux.

4. Les démarcations visées aux paragraphes 2 et 3 indiquent que, dans les conditions de circulation normales, les véhicules ne doivent pas sortir de la voie affectée à leur sens de circulation.

ARTICLE 55

1. Lorsque les bords de la chaussée sont signalés au moyen de feux ou de dispositifs réfléchissants, on pourra employer des feux ou des dispositifs réfléchissants de deux couleurs différentes.

2. La couleur rouge ou orange pourra être employée pour signaler le bord de la chaussée du côté correspondant au sens de la circulation, et la couleur blanche pour signaler le bord de la chaussée opposé au sens de la circulation.

3. Lorsque l'on emploie des feux ou des dispositifs réfléchissants pour indiquer la présence de bornes ou de refuges dans l'axe de la chaussée, il est préférable d'employer la couleur blanche ou jaune.

Partie VII

DISPOSITIONS FINALES

ARTICLE 56

1. Le présent Protocole sera ouvert, jusqu'au 31 décembre 1949, à la signature de tous les Etats signataires de la Convention sur la circulation routière, ouverte à la signature à Genève le 19 septembre 1949.

2. Le présent Protocole sera ratifié. Les instruments de ratification seront déposés auprès du Secrétaire général des Nations Unies.

3. A partir du 1er janvier 1950, les Etats signataires de la Convention sur la circulation routière ainsi que les Etats qui auront adhéré à celle-ci pourront adhérer au présent Protocole. Celui-ci sera également ouvert à l'adhésion au nom de tout Territoire sous tutelle dont l'administration est confiée aux Nations Unies et au nom duquel il a été adhéré à ladite Convention.

4. L'adhésion se fera par le dépôt d'un instrument d'adhésion auprès du Secrétaire général des Nations Unies.

ARTICLE 57

1. Tout Etat pourra, lors de la signature, de la ratification ou de l'adhésion ou à tout autre moment par la suite, déclarer par notification adressée au Secrétaire général des Nations Unies que les dispositions du présent Protocole seront applicables à tout territoire dont il assure les relations internationales. Ces dispositions deviendront applicables dans

applicable in the territories named in the notification thirty days after the date of receipt of such notification by the Secretary-General or, if the Protocol has not entered into force at that time, then upon the date of its entry into force.

2. Each Contracting Party, when the circumstances permit, undertakes to take as soon as possible the necessary steps in order to extend the application of this Protocol to the territories for the international relations of which it is responsible, subject, where necessary for constitutional reasons, to the consent of the Governments of such territories.

3. Any State which has made a declaration under paragraph 1 of this article applying this Protocol to any territory for the international relations of which it is responsible may at any time thereafter declare by notification given to the Secretary-General that the Protocol shall cease to apply to any territory named in the notification and the Protocol shall, after the expiration of one year from the date of the notification, cease to apply to such territory.

ARTICLE 58

This Protocol shall enter into force fifteen months after the date of the deposit of the fifth instrument of ratification or accession. This Protocol shall enter into force for each State ratifying or acceding after that date fifteen months after the deposit of its instrument of ratification or accession.

The Secretary-General of the United Nations shall notify each of the signatory or acceding States and every other State invited to attend the United Nations Conference on Road and Motor Transport of the date on which this Protocol comes into force.

ARTICLE 59

In ratifying this Protocol or in acceding to it, each State Party to the Convention concerning the Unification of Road Signals opened for signature at Geneva on 30 March 1931, undertakes to denounce that Convention within three months of the date of the deposit of its instrument of ratification or accession to this Protocol.

ARTICLE 60

1. Any amendment to this Protocol may be proposed by any Contracting Party. The text of such proposed amendment shall be communicated to the Secretary-General who shall transmit it to each other Contracting Party bound by this Protocol with a request that such Contracting Party reply within four months stating whether it:

- (a) Desires that a Conference be convened to consider the proposed amendment; or
- (b) Favours the acceptance of the proposed amendment without a Conference; or
- (c) Favours the rejection of the proposed amendment without a Conference.

The proposed amendment shall also be transmitted by the Secretary-General to all States, other than Contracting Parties, invited to attend the United Nations Conference on Road and Motor Transport.

2. The Secretary-General shall convene a Conference of the Contracting Parties to consider the proposed amendment, if the convening of a Conference is requested by at least one-third of the Contracting Parties.

le ou les territoires désignés dans la notification trente jours après la date à laquelle le Secrétaire général aura reçu ladite notification ou, si le Protocole n'est pas alors entré en vigueur, au moment de son entrée en vigueur.

2. Lorsque les circonstances le permettront, toute Partie contractante s'engage à prendre, le plus tôt possible, les mesures nécessaires pour étendre l'application du présent Protocole aux territoires dont il assure les relations internationales sous réserve, si des raisons constitutionnelles l'exigent, du consentement des Gouvernements de ces territoires.

3. Tout Etat qui a fait une déclaration conformément aux dispositions du paragraphe 1 du présent article concernant l'application du présent Protocole à un territoire dont il assure les relations internationales pourra, par la suite, déclarer, à tout moment, par notification adressée au Secrétaire général, que le présent Protocole cessera d'être applicable aux territoires désignés dans la notification. Un an à partir de la date de la notification, le Protocole cessera d'être applicable au territoire visé.

ARTICLE 58

Le présent Protocole entrera en vigueur quinze mois après la date du dépôt du cinquième instrument de ratification ou d'adhésion. Pour chaque Etat qui le ratifiera ou y adhèrera après cette date, le présent Protocole entrera en vigueur quinze mois après le dépôt de l'instrument de ratification ou d'adhésion dudit Etat.

Le Secrétaire général des Nations Unies notifiera la date d'entrée en vigueur du présent Protocole à chacun des Etats signataires ou adhérents ainsi qu'aux autres Etats qui ont été invités à participer à la Conférence des Nations Unies sur les transports routiers et les transports automobiles.

ARTICLE 59

En ratifiant le présent Protocole ou en y adhérant, chaque Etat partie à la Convention sur l'unification de la signalisation routière ouverte à la signature à Genève, le 30 mars 1931, s'engage à la dénoncer dans un délai de trois mois à dater du dépôt de ses instruments de ratification ou d'adhésion.

ARTICLE 60

1. Tout amendement au présent Protocole proposé par une Partie contractante sera déposé auprès du Secrétaire général des Nations Unies, qui en communiquera le texte à toutes les Parties contractantes auxquelles il demandera en même temps de faire connaître, dans les quatre mois:

- a) Si elles désirent qu'une conférence soit convoquée pour étudier l'amendement proposé;
- b) Ou si elles sont d'avis d'accepter l'amendement proposé sans qu'une conférence se réunisse;
- c) Ou si elles sont d'avis de rejeter l'amendement proposé sans la convocation d'une conférence.

L'amendement proposé devra également être transmis par le Secrétaire général à tous les Etats autres que les Parties contractantes qui ont été invités à participer à la Conférence des Nations Unies sur les transports routiers et les transports automobiles.

2. Le Secrétaire général convoquera une conférence des Parties contractantes en vue d'étudier l'amendement proposé au cas où la convocation d'une conférence serait demandée par un tiers au moins desdites Parties contractantes.

The Secretary-General shall invite to the Conference such States, other than the Contracting Parties, who were invited to attend the United Nations Conference on Road and Motor Transport or whose participation would, in the opinion of the Economic and Social Council, be desirable.

The provisions of this paragraph shall not apply in cases where an amendment to this Protocol has been adopted in accordance with paragraph 5 of this article.

3. Any amendment to this Protocol which shall be adopted by a two-thirds majority vote of a Conference, shall be communicated to all Contracting Parties for acceptance. Ninety days after its acceptance by two-thirds of the Contracting Parties each amendment shall enter into force for all Contracting Parties except those which, before it enters into force, make a declaration that they do not adopt the amendment.

4. The Conference may by a two-thirds majority vote determine at the time of the adoption of an amendment to this Protocol that it is of such a nature that any Contracting Party which has made a declaration that it does not accept the amendment and which then does not accept the amendment within a period of twelve months after the amendment enters into force shall, upon the expiration of this period, cease to be a Party to this Protocol.

5. In the event of a two-thirds majority of the Contracting Parties informing the Secretary-General pursuant to paragraph 1 (b) of this article that they favour the acceptance of the amendment without a Conference, notification of this decision shall be communicated by the Secretary-General to all the Contracting Parties. The amendment shall on the expiration of ninety days from the date of such notification become effective as regards all Contracting Parties except those which notify the Secretary-General that they object to such an amendment within that period.

6. As regards amendments not within the scope of paragraph 4 of this article, the existing provisions shall remain in force in respect of any Contracting Party which has made a declaration or lodged an objection with respect to such an amendment.

7. A Contracting Party which has made a declaration in accordance with the provisions of paragraph 3 of this article or has lodged an objection in accordance with paragraph 5 of this article to an amendment may withdraw such declaration or objection at any time by notification addressed to the Secretary-General. The amendment shall be effective as regards that Contracting Party upon receipt of such notification by the Secretary-General.

ARTICLE 61

This Protocol may be denounced by means of one year's notice given to the Secretary-General of the United Nations, who shall notify each signatory or acceding State thereof. After the expiration of this period the Protocol shall cease to be in force as regards the Contracting Party which denounces it.

ARTICLE 62

Any dispute between any two or more Contracting Parties concerning the interpretation or application of this Protocol, which the parties are unable to settle by negotiation or by another mode of settlement, may be referred by written application from any of the Contracting Parties concerned to the International Court of Justice for decision.

Le Secrétaire général invitera à cette conférence les Etats autres que les Parties contractantes qui ont été invités à participer à la Conférence des Nations Unies sur les transports routiers et les transports automobiles ou dont le Conseil économique et social estimera la présence souhaitable.

Ces dispositions ne s'appliqueront pas lorsqu'un amendement au présent Protocole aura été adopté conformément aux dispositions du paragraphe 5 du présent article.

3. Tout amendement au présent Protocole qui sera adopté par la Conférence à la majorité des deux tiers sera communiqué à toutes les Parties contractantes pour acceptation. Quarante-vingt-dix jours après son acceptation par les deux tiers des Parties contractantes, l'amendement entrera en vigueur pour toutes les Parties contractantes à l'exception de celles qui déclareront, avant la date de son entrée en vigueur, qu'elles ne l'adoptent pas.

4. Lors de l'adoption d'un amendement au présent Protocole, la Conférence pourra décider, à la majorité des deux tiers, que la nature de cet amendement est telle que toute Partie contractante qui aura déclaré ne pas l'accepter et qui ne l'acceptera pas dans un délai de douze mois après son entrée en vigueur, cessera, à l'expiration de ce délai, d'être partie au présent Protocole.

5. Au cas où les deux tiers au moins des Parties contractantes informeraient le Secrétaire général, conformément à l'alinéa b) du paragraphe 1 du présent article, qu'elles sont d'avis d'adopter l'amendement sans qu'une conférence se réunisse, notification de leur décision sera adressée par le Secrétaire général à toutes les Parties contractantes. L'amendement prendra effet dans un délai de quatre-vingt-dix jours à dater de cette notification à l'égard de toutes les Parties contractantes, à l'exception de celles qui, dans ce délai, notifieront au Secrétaire général qu'elles s'y opposent.

6. En ce qui concerne les amendements autres que ceux visés au paragraphe 4 du présent article, la disposition originale restera en vigueur à l'égard de toute Partie contractante qui aura fait la déclaration prévue au paragraphe 3 ou l'opposition prévue au paragraphe 5.

7. La Partie contractante qui aura fait la déclaration prévue au paragraphe 3 du présent article ou qui aura fait opposition à un amendement conformément aux dispositions du paragraphe 5 du présent article, pourra à tout moment retirer cette déclaration ou cette opposition par notification faite au Secrétaire général. L'amendement prendra effet à l'égard de cette Partie contractante au reçu de ladite notification par le Secrétaire général.

ARTICLE 61

Le présent Protocole pourra être dénoncé au moyen d'un préavis d'une année donné au Secrétaire général des Nations Unies qui notifiera cette dénonciation à chaque Etat signataire ou adhérent. A l'expiration de ce délai d'un an, le Protocole cessera d'être en vigueur pour la Partie contractante qui l'aura dénoncé.

ARTICLE 62

Tout différend entre deux ou plusieurs Parties contractantes touchant l'interprétation ou l'application du présent Protocole que les parties n'auraient pu régler par voie de négociation, ou par un autre mode de règlement, pourra être porté, à la requête d'une quelconque des Parties contractantes intéressées, devant la Cour internationale de Justice pour être tranché par elle.

ARTICLE 63

Nothing in this Protocol shall be deemed to prevent a Contracting Party from taking action compatible with the provisions of the Charter of the United Nations and limited to the exigencies of the situation which it considers necessary for its external or internal security.

ARTICLE 64

1. The Secretary-General of the United Nations shall, in addition to the notifications provided for in paragraph 5 of article 5, article 58, paragraphs 1, 3 and 5 of article 60, and article 61, notify the States referred to in paragraph 1 of article 56 of the following:

- (a) Signatures, ratifications and accessions in accordance with article 56;
- (b) Notifications with regard to the territorial application of this Protocol in accordance with article 57;
- (c) Declarations whereby States accept amendments in accordance with paragraph 3 of article 60;
- (d) Objections to amendments to this Protocol communicated by States to the Secretary-General in accordance with paragraph 5 of article 60;
- (e) The date of entry into force of amendments in accordance with paragraphs 3 and 5 of article 60;
- (f) The date on which a State has ceased to be a Party to this Protocol, in accordance with paragraph 4 of article 60;
- (g) Withdrawals of objections to an amendment in accordance with paragraph 7 of article 60;
- (h) The list of States bound by any amendment to this Protocol;
- (i) Denunciations of the Convention concerning the Unification of Road Signals of 30 March 1931, in accordance with article 59 of this Protocol;
- (j) Denunciations of this Protocol in accordance with article 61.

2. The original of this Protocol shall be deposited with the Secretary-General who will transmit certified copies thereof to the States referred to in paragraph 1 of article 56.

3. The Secretary-General is authorized to register this Protocol upon its entry into force.

ARTICLE 63

Aucune disposition du présent Protocole ne devra être interprétée comme interdisant à une Partie contractante de prendre les mesures compatibles avec les dispositions de la Charte des Nations Unies et limitées aux exigences de la situation qu'il estime nécessaires pour assurer sa sécurité extérieure ou intérieure.

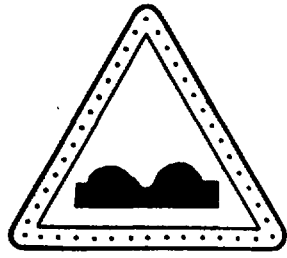
ARTICLE 64

1. Outre les notifications prévues au paragraphe 5 de l'article 5, à l'article 58 et aux paragraphes 1, 3 et 5 de l'article 60, ainsi qu'à l'article 61, le Secrétaire général des Nations Unies notifiera aux Etats mentionnés au paragraphe 1 de l'article 56:

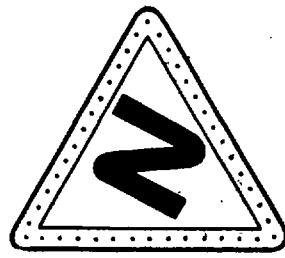
- a) Les signatures, ratifications et adhésions en vertu de l'article 56;
- b) Les notifications au sujet de l'application territoriale du présent Protocole en exécution de l'article 57;
- c) Les déclarations par lesquelles les Etats acceptent les amendements au présent Protocole, conformément au paragraphe 3 de l'article 60;
- d) L'opposition aux amendements au présent Protocole notifiée par les Etats au Secrétaire général conformément au paragraphe 5 de l'article 60;
- e) La date d'entrée en vigueur des amendements au présent Protocole conformément aux paragraphes 3 et 5 de l'article 60;
- f) La date à laquelle un Etat aura cessé d'être partie au présent Protocole conformément au paragraphe 4 de l'article 60;
- g) Le retrait de l'opposition à un amendement au présent Protocole en vertu du paragraphe 7 de l'article 60;
- h) La liste des Etats liés par les amendements au présent Protocole;
- i) Les dénonciations de la Convention du 30 mars 1931 sur l'unification de la signalisation routière, conformément à l'article 59 du présent Protocole;
- j) Les dénonciations du présent Protocole conformément à l'article 61.

2. L'original du présent Protocole sera déposé auprès du Secrétaire général, qui en transmettra des copies certifiées conformes aux Etats visés au paragraphe 1 de l'article 56.

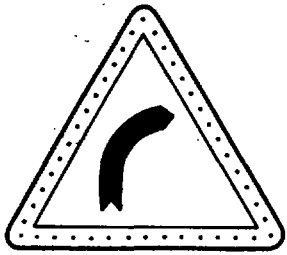
3. Le Secrétaire général est autorisé à enregistrer le présent Protocole au moment de son entrée en vigueur.



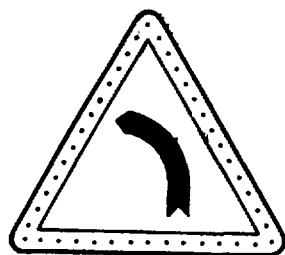
I,1



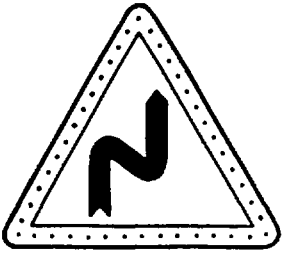
I,2



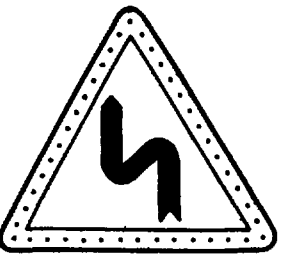
I,3



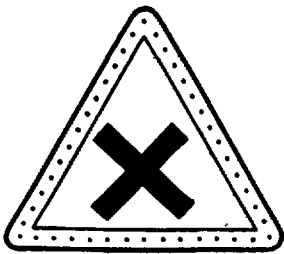
I,4



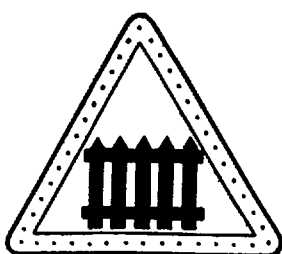
I,5



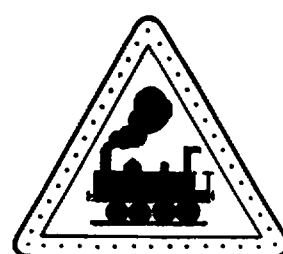
I,6



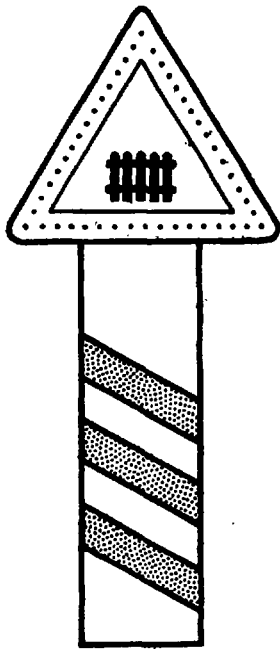
I,7



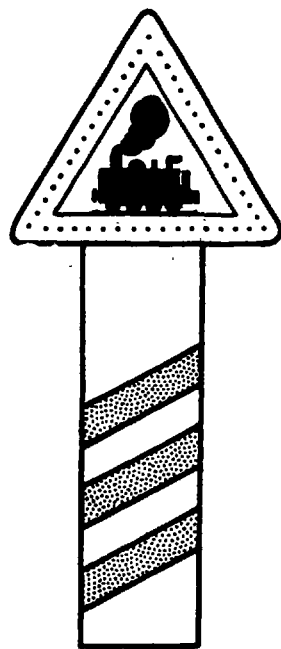
I,8



I,9



I, 8°



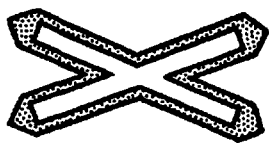
I, 9°



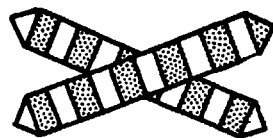
I, 8/9°



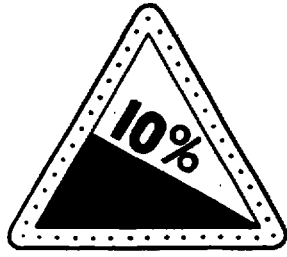
I, 8/9°



I, 10



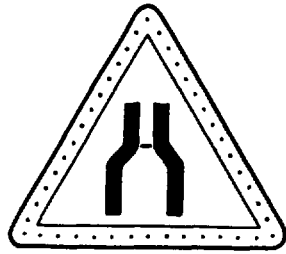
I, 11



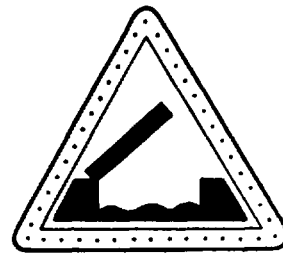
I, 12^a



I, 12^b



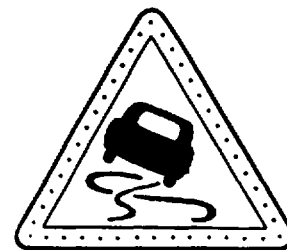
I, 13



I, 14



I, 15



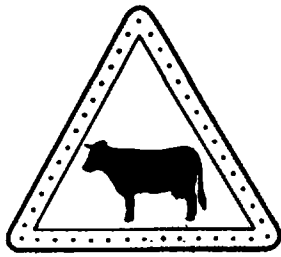
I, 16



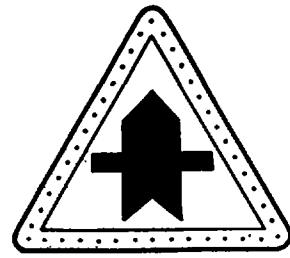
I, 17



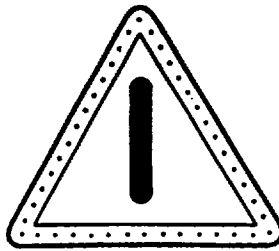
I, 18



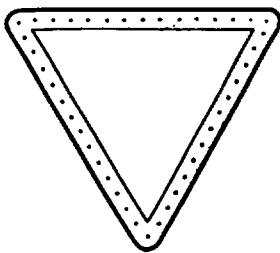
I,19



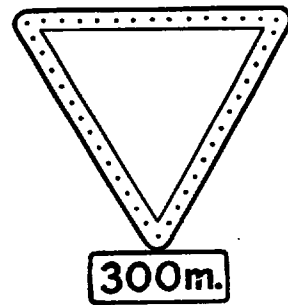
I,20



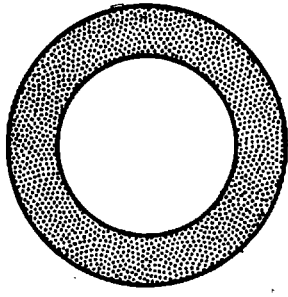
I,21



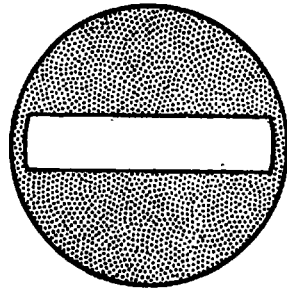
I,22



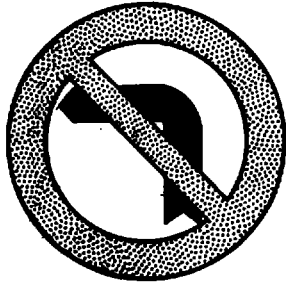
I,22*



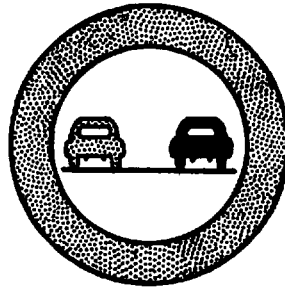
II, A.1



II, A.2



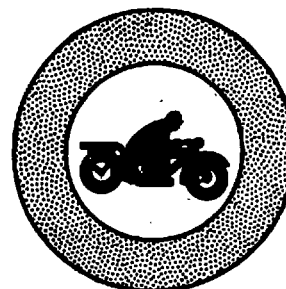
II, A.3



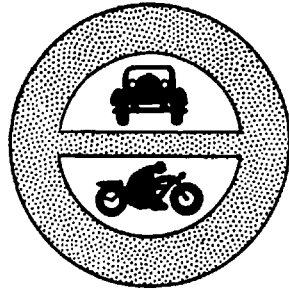
II, A.4



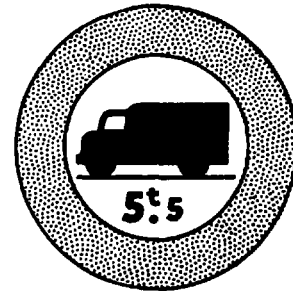
II, A.5



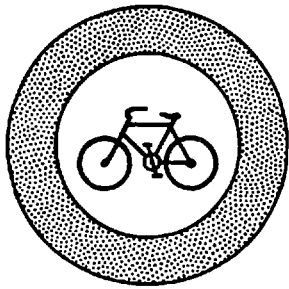
II, A.6



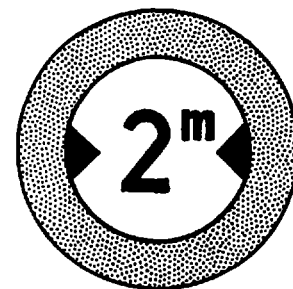
II, A.7



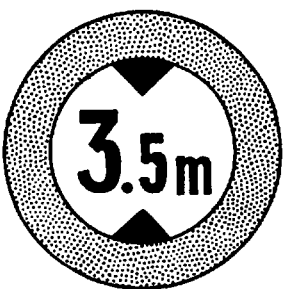
II, A.8



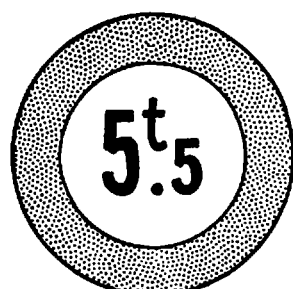
II, A.9



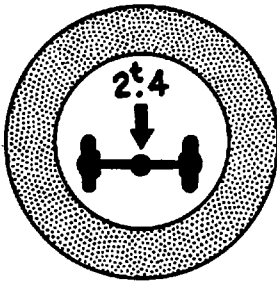
II, A.10



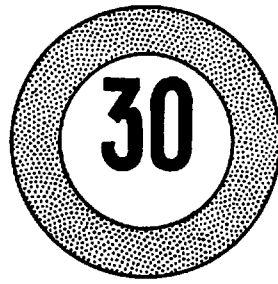
II, A.11



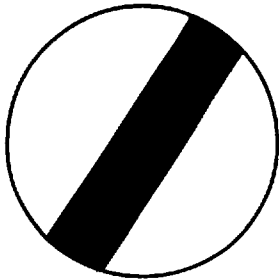
II, A.12



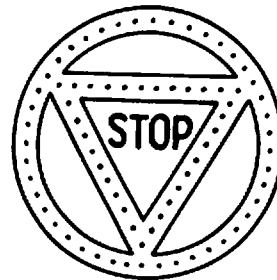
II, A.13



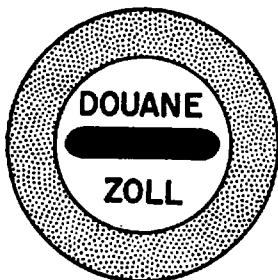
II, A.14



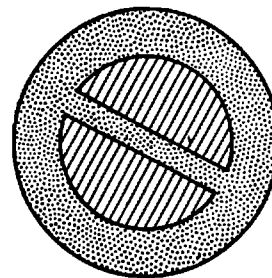
II, A.15



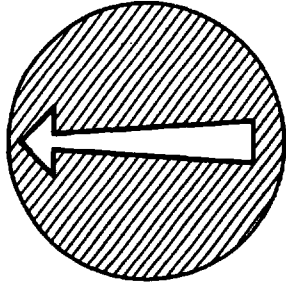
II, A.16



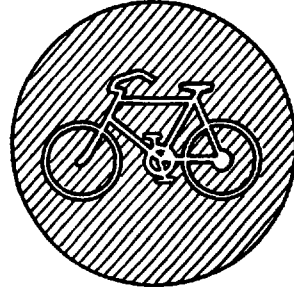
II, A.17



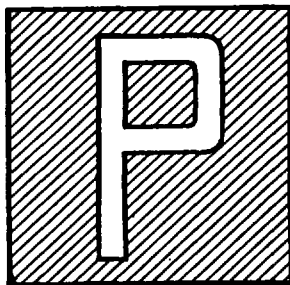
II, A.18



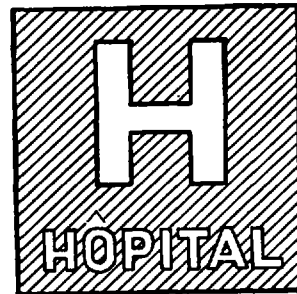
II, B.1



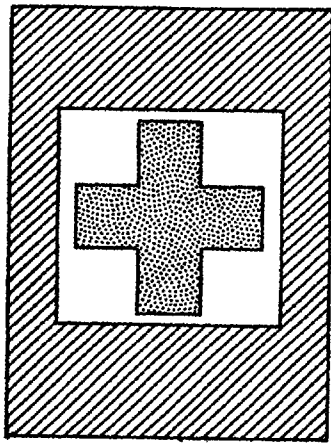
II, B.2



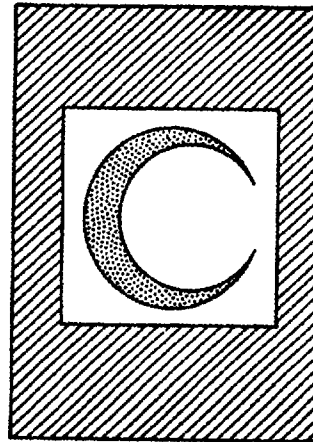
III, A.1



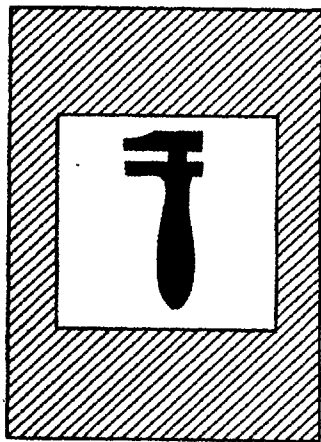
III, A.2



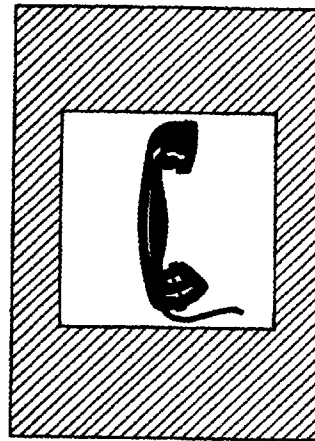
III, A.3



III, A.4



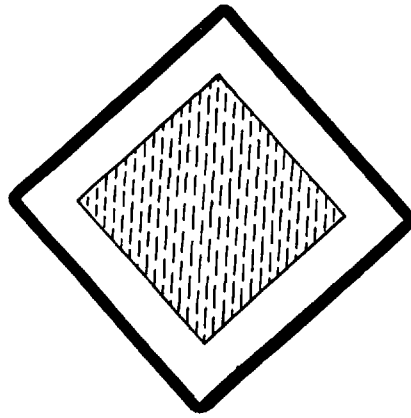
III, A.5



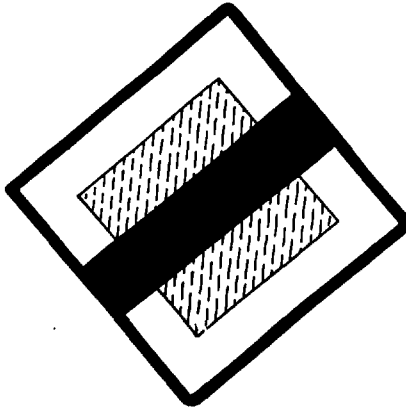
III, A.6



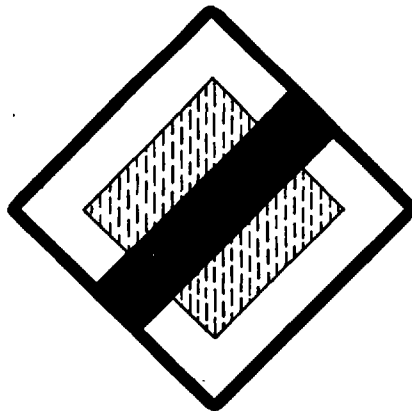
III, A.7



III, A.8

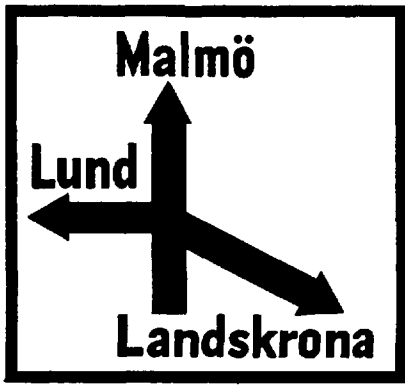


III, A.9



200m

III, A.9*



III, B.1*



III, B.1*



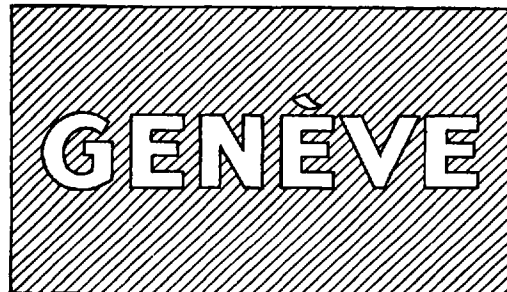
III, B.2*



III, B.2*



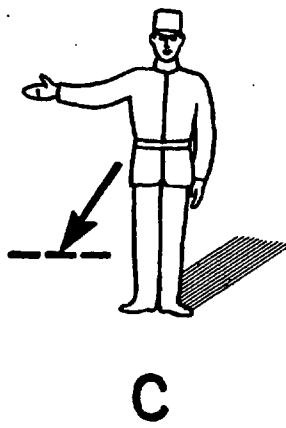
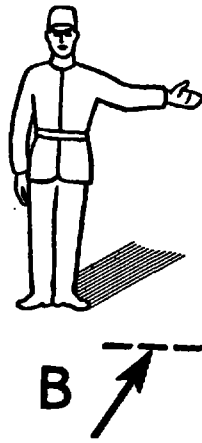
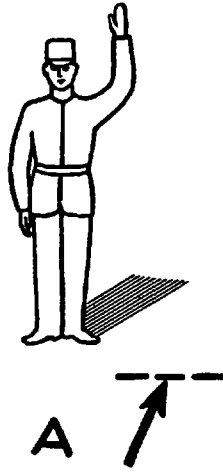
III, C.1*



III, C.1*



III, C.2*



IN WITNESS WHEREOF the undersigned representatives, after having communicated their full powers, found to be in good and due form, have signed this Protocol.

DONE at Geneva, in a single copy, in the English and French languages, both texts authentic, this nineteenth day of September, one thousand nine hundred and forty-nine.

EN FOI DE QUOI les représentants soussignés, après avoir communiqué leurs pleins pouvoirs, reconnus en bonne et due forme, ont signé le présent Protocole.

FAIT à Genève, en un seul exemplaire, en langues anglaise et française, les deux textes faisant également foi, le dix-neuf septembre mil neuf cent quarante-neuf.

AFGHANISTAN
AFGHANISTAN

ALBANIA
ALBANIE

ARGENTINA
ARGENTINE

AUSTRALIA
AUSTRALIE

AUSTRIA
AUTRICHE

HERMAN DAHLEN

Subject to the reservation in respect of paragraph 1 of article 45 contained in paragraph 7 (f) of the Final Act of the Conference on Road and Motor Transport.*

BELGIUM
BELGIQUE

F. BLONDEEL

BOLIVIA
BOLIVIE

BRAZIL
BRÉSIL

BULGARIA
BULGARIE

Traduction du Secrétariat des Nations Unies:

* Compte tenu de la réserve relative au paragraphe 1 de l'article 45, mentionnée au paragraphe 7 f) de l'Acte final de la Conférence sur les transports routiers et les transports automobiles.

BURMA
BIRMANIE

BYELORUSSIAN SOVIET SOCIALIST REPUBLIC
RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE

CANADA
CANADA

CHILE
CHILI

CHINA
CHINE

COLOMBIA
COLOMBIE

COSTA RICA
COSTA-RICA

CUBA
CUBA

CZECHOSLOVAKIA
TCHÉCOSLOVAQUIE

V. OUTRATA
December 28th, 1949

DENMARK
DANEMARK

K. BANG
A. BLOM-ANDERSEN

DOMINICAN REPUBLIC
RÉPUBLIQUE DOMINICAINE

ECUADOR
EQUATEUR

EGYPT
EGYPTE

A. K. SAFWAT

EL SALVADOR
SALVADOR

ETHIOPIA
ETHIOPIE

FINLAND
FINLANDE

FRANCE
FRANCE

LUCIEN HUBERT

GREECE
GRÈCE

GUATEMALA
GUATEMALA

HAITI
HAÏTI

HONDURAS
HONDURAS

HUNGARY
HONGRIE

ICELAND
ISLANDE

INDIA
INDE

B. N. RAU
December 29, 1949

IRAN
IRAN

IRAQ
IRAK

IRELAND
IRLANDE

ISRAEL
ISRAËL

M. KAHANY
M. LUBARSKY

ITALY
ITALIE

M. ENRICO MELLINI

LEBANON
LIBAN

Sous réserve de ratification*
J. MIKAOUI

LIBERIA
LIBÉRIA

LUXEMBOURG
LUXEMBOURG

R. LOGELIN

MEXICO
MEXIQUE

NETHERLANDS
PAYS-BAS

J. J. OYEVAAR

NEW ZEALAND
NOUVELLE-ZÉLANDE

NICARAGUA
NICARAGUA

Translation by the Secretariat of the United Nations:
* Subject to ratification.

NORWAY
NORVÈGE

AXEL RONNING

Subject to the reservation in respect of paragraph 5 of article 15 contained in paragraph 7 (e) of the Final Act of the Conference on Road and Motor Transport.*

PAKISTAN
PAKISTAN

PANAMA
PANAMA

PARAGUAY
PARAGUAY

PERU
PÉROU

PHILIPPINES
PHILIPPINES

POLAND
POLOGNE

PORTUGAL
PORTUGAL

ROMANIA
ROUMANIE

SAUDI ARABIA
ARABIE SAOUDITE

SWEDEN
SUÈDE

GÖSTA HALL

Subject to the reservation in respect of paragraph 5 of article 15 contained in paragraph 7 (e) of the Final Act of the Conference on Road and Motor Transport.*

SWITZERLAND
SUISSE

HEINRICH ROTHMUND
ROBERT PLUMÉZ
PAUL GOTTRET

SYRIA
SYRIE

THAILAND
THAÏLANDE

Traduction du Secrétariat des Nations Unies:

* Compte tenu de la réserve relative au paragraphe 5 de l'article 15, mentionnée au paragraphe 7 e) de l'Acte final de la Conférence sur les transports routiers et les transports automobiles.

TRANSJORDAN
TRANSJORDANIE

TURKEY
TURQUIE

UKRAINIAN SOVIET SOCIALIST REPUBLIC
RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE

UNION OF SOUTH AFRICA
UNION SUD-AFRICAINE

UNION OF SOVIET SOCIALIST REPUBLICS
UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES

UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND
ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD

UNITED STATES OF AMERICA
ETATS-UNIS D'AMÉRIQUE

URUGUAY
URUGUAY

VENEZUELA
VENEZUELA

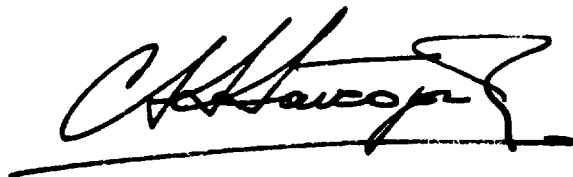
YEMEN
YÉMEN

YUGOSLAVIA
YUGOSLAVIE

LJUB. KOMNENOVIC

I hereby certify that the foregoing text is a true copy of the Final Act, the Convention on Road Traffic, the Protocol concerning Countries or Territories at present occupied, and the Protocol on Road Signs and Signals adopted by the United Nations Conference on Road and Motor Transport held at Geneva from 23 August to 19 September 1949, the original of which is deposited with the Secretary-General of the United Nations.

*For the Secretary-General,
The Legal Counsel:*

A handwritten signature in black ink, appearing to be 'C. H. ...', written over a horizontal line.

United Nations, New York
24 January 1962

Je certifie que le texte qui précède est la copie conforme de l'Acte final, de la Convention sur la circulation routière, du Protocole relatif aux pays ou territoires présentement occupés et du Protocole relatif à la signalisation routière adoptés par la Conférence des Nations Unies sur les transports routiers et les transports automobiles, qui s'est tenue à Genève du 23 août au 19 septembre 1949, Acte final, Convention et Protocoles dont le texte original est déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

*Pour le Secrétaire général,
Le Conseiller juridique:*

Organisation des Nations Unies, New York
24 janvier 1962

Certified true copy XI-B-1,2,3
Copie certifiée conforme XI.1,2,3
June 2005